Eighth Lok Sabha (Pt. II) VIII Session (27/07/1987 to 28/08/1987)

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Monday, July 27, 1987 Sravana 5, 1909 (Saka)

No. 258

11 A.M.

1. Oath or Affirmation

Shri Hardwari Lal elected to Lok Sabha from Rohtak Constituency of Haryana took the Oath in English, signed the Roll of Members and took his seat in the House.

2. Obituary References

The Speaker, Sarvashri Rajiv Gandhi, C. Madhav Amal Datta, Prof. Madhu Dandavate, Dr. S. Jagathrakshakan, Smt. Geeta Mukherjee, Sarvashri Dinesh Goswami, Abdul Rashid Kabuli, Mohd. Mahfooz Ali Khan. Ebrah.m Sulaiman Sait, Amar Roypradhan, George Joseph Mundackal. Singh Ramoowalia, Sultan Salahuddin Owaisi, C. Janga Reddy, Piyus Tiraky and V. Kishore Chandra S. Deo made references to the passing away of Shri Charan Singh, a sitting Member of Lok Sabha, Shri Banshi Das Dhanagar, a Member of Second Lok Sabha; Shri Paidi Lakshmayya, a Member of First Lok Sabha; Shri Ganesh Sadashiv Altekar, a Member of First Lok Sabha; Shri R. Achuthan, a Member of Third Lok Sabha; Sardar Mangal Singh, a Member of Central Legislative Assembly; Shri Nibaran Chandra Laskar, a Member of the Constituent Assembly, First Lok Sabha and Second Lok Sabha: P. Parthasarathy a Member of Fourth, Fifth, Sixth and Seventh Lok Sabha; Shri Dwarka Das Mantri, a Member of Third Lok Sabha; Shri Dhanna Singh Gulshan, a Member of Third and Sixth Lok Sabha and Shri Brij Lal Verma, a Member of Sixth Lok Sabha.

Members stood in silence for a short while and thereafter the House was adjourned for the day as a mark of respect to the memory of the deceased.

11.42 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 28th July, 1987).

BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, July 28, 1987 Sravana 6, 1909 (Saka)

No. 259

11 A.M.

1. Motion Under Rule 388

With the permission of the Speaker, Prof. Madhu Dandavate moved for suspension of Rule 32 relating to Question Hour to take up the discussion on his Adjournment Motion. Before putting the question, Speaker observed that he had disallowed the Adjournment motions, but the Government motion (regarding appointment of a Joint Committee of Parliament to enquire into certain issues relating to the Bofors Contract) could be taken up for discussion immediately. Accordingly, he put the following question:—

"That the motion for suspension of Rule 32 relating to the Question Hour by Prof. Madhu Dandavate, be adopted."

The motion was adopted.

2. Questions

The Question Hour having been dispensed with, all Starred Questions (Nos. 21—40) put down on the Order Paper for the day were treated as Unstarred and their replies together with the replies to Unstarred Questions (Nos. 231—236, 238—241, 243—277, 279—367, 369—411, 413—423, 425—427 and 429—460) will be printed in the Official Report for the day.

Lok Sabha having adjourned after obituary references on the 27th July, 1987, replies to Starred Questions Nos. 1—20 and Unstarred Questions Nos. 1, 2, 4—28, 30—35, 37—103, 105—156, 158—204, 206—223 and 225—230 listed for the 27th July, 1987 were also laid on the Table.

(Lok Sabha adjourned at 11.35 A.M. and re-assembled at 2 P.M.)

2.12 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 29th July, 1987).

BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, July 29, 1987 Sravana 7, 1909 (Saka)

No. 260

11 A.M.

1. Oath Or Affirmation

Shri Ram Narain Singh elected to Lok Sabha from Bhiwani constituency of Haryana took the Oath in Hindi, signed the roll of Members and took his seat in the House.

2. Motion Under Rule 388

Shri H. K. L. Bhagat moved the following motion:-

"That this House do suspend Rule 32 of the Rules of Procedure and Conduct of Business in Lok Sabha relating to the Question Hour."

The motion was adopted.

3. Questions

The Question Hour having been dispensed with, all Starred Questions (Nos. 41—60) put down on the Order Paper for the day were treated as Unstarred and their replies together with the replies to Unstarred Questions (Nos. 461—661) will be printed in the Official Report for the day.

4. Suspension of Member

Shri H. K. L. Bhagat moved, the following motion:—

"That Shri Ajoy Biswas, Member, Lok Sabha, be suspended from the service of the House for misbehaviour

quite unbecoming of a member on the floor of the House on Tuesday, the 28th July, 1987 for the rest of the Session."

An amendment was moved by Prof. Madhu Dandavate.

The following Members took part in the debate:-

- 1. Shri Basudeb Acharya
- 2. Prof. Madhu Dandavate
- 3. Shri Bhagwat Jha Azad
- 4. Shri K. K. Tewari
- 5. Shri Dinesh Goswami,
- 6. Shri Vasant Sathe
- 7. Shri C. Madhav Reddy

Shri H. K. L. Bhagat replied to the debate.

On the amendment moved by Prof. Madhu Dandavate, the House divided, Ayes*66, Noes*338. The amendment was accordingly negatived.

On the motion for adoption, the House divided, Ayes *326, Noes *45.

The motion was adopted.

5. Papers Laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Profit and Loss Account and Balance Sheet (on accrual basis) of the Department of Telecommunications for the year 1985-86 (Hindi and English versions). 11:

- (2) A copy each of the following Ordinances (Hindi and English versions) under article 123(2)(a) of the Constitution:—
- (i) The Terrorist and Disruptive Activities (Prevention) Ordinance, 1987 (No. 2 of 1987) promulgated by the President on the 23rd May, 1987.

^{*}Subject to corrections.

- (ii) The National Security (Amendment) Ordinance, 1987 (No. 3 of 1987) promulgated by the President on the 9th June, 1987.
- (iii) The Conservation of Foreign Exchange and Prevention of Smuggling Activities (Amendment) Ordinance, 1987 (No. 4 of 1987) promulgated by the President on the 2nd July, 1987.
 - (3) A statement giving information as required in Unstarred Question No. 8124 dated 27 April, 1987 by Sarvashri V. S. Krishna Iyer and Ram Pujan Patel, M.Ps. regarding allotment of residential accommodation to doctors working in ESI hospitals dispensaries.
 - (4) A copy of the Central Warehousing Corporation (Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 498 (E) in Gazette of India dated the 14th May, 1987 under sub-section (3) of section 41 of the Warehousing Corporations Act, 1962.
 - (5) A copy of the Food Corporation of India (Staff) (Ninety-Sixth Amendment) Regulations, 1987 (Hindi and English versions) published in Notification No. 41/F.No. EP. 36(2)/86 in Gazette of India dated the 21st April, 1987 under sub-section (5) of section 45 of the Food Corporations Act, 1964.
 - (6) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the National Cooperative Consumers Federation of India Limited for the year 1985-86 within the stipulated period of nine months after the close of the Accounting Year.
- (7) A copy of the Order (Hindi and English versions) dated the 17th June, 1987 issued by the President in pursuance of article 280 of the Constitution, constituting the Ninth Finance Commission, published in Notification No. S.O. 581(E) in Gazette of India dated the 17th June, 1987.
 - (8) A copy of the Central Excise (Fourth Amendment) Rules, 1987 (Hindi and English versions) published

- in Notification No. G.S.R. 565(E) in Gazette of India dated the 11th June, 1987 under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944.
- (9) A copy of the Income-tax (Fourth Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. S.O. 684(E) in Gazette of India dated the 8th July, 1987 under section 296 of the Income-tax Act, 1961.
- (10) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 476(E) published in Gazette of India dated the 12th May, 1987 together with an explanatory memorandum making certain amendments to Notification Nos. 48/84-Customs dated the 1st March, 1984 and 397/86-Customs dated the 29th July, 1986 so as to extend duty concession to CNC systems and parts of CNC systems.
- (ii) G.S.R. 499(E) published in Gazette of India dated the 14th May, 1987 together with an explanatory memorandum making certain amendments to Notification No. 158-Customs dated the 2nd April, 1987 so as to change the description of the sponsoring
- authority.

 (iii) G.S.R. 501(E) published in Gazette of India dated the 15th May, 1987 together with an explanatory memorandum extending the validity of Notification No. 213/85-Customs dated the 1st July, 1985 upto the 31st March, 1988.
- (iv) G.S.R. 508(E) published in Gazette of India dated the 18th May, 1987 together with an explanatory memorandum extending the validity of Notification No. 251/86-Customs dated the 16th April, 1986 upto the 30th April, 1988.
- (v) G.S.R. 510(E) published in Gazette of India dated the 19th May, 1987 together with an explanatory memorandum reducing export duty on coffee from the level of Rupees 330 per quintal to Rupees 170 per quintal.

- (vi) G.S.R. 511(E) published in Gazette of India dated the 19th May, 1987 together with an explanatory memorandum making certain amendments to Notification No. 79-Customs dated the 17th March, 1985 so as to exempt "parts and accessories" of wind operated electricity generators and wind operated battery chargers from the whole of the duty of customs.
- (vii) G.S.R. 524(E) published in Gazette of India dated the 22nd May, 1987 together with an explanatory memorandum extending the validity of Notification No. 356/86-Customs dated the 17th June, 1986 upto the 31st May, 1988.
- (viii) G.S.R. 525(E) published in Gazette of India dated the 22nd May, 1987 together with an explanatory memorandum extending the validity of Notifications Nos. 2-Customs dated the 1st January, 1979, 255/86-Customs dated the 17th April, 1986 and 480/ 86-Customs to 482/86-Customs dated the 4th December, 1986 upto the 31st August, 1987.
- (ix) G.S.R. 527(E) published in Gazette of India dated the 25th May, 1987 together with an explanatory memorandum extending the validity of Notification No. 333/86-Customs dated the 3rd June, 1986 upto the 31st May, 1988.
- (x) G.S.R. 545(E) published in Gazette of India dated the 4th June, 1987 together with an explanatory memorandum regarding exemption to stainless steel strips having specifications mentioned in the Table annexed to the Notification when imported into India from the basic customs duty in excess of 60 per cent ad valorem.
- (xi) G.S.R. 563(E) published in Gazette of India dated the 11th June, 1987 together with an explanatory memorandum making certain amendments to Notification No. 200|82-Customs dated the 25th August, 1982 so as to include double puncture laproscope also.
- (xii) G.S.R. 593(E) published in Gazette of India dated the 22nd June, 1987 together with an explanatory memorandum making certain amendments to

Notifications mentioned in the Table annexed to the Notification so as to make certain procedural changes with reference to the fuel efficiency certification/phased manufacturing programme for motor vehicles.

- (xiii) G.S.R. 596(E) published in Gazette of India dated the 22nd June, 1987 making certain amendments to Notification No. 132-Customs dated the 2nd July, 1980 so as to add four more products of Nepalese origin to the list of items which qualify for preferential entry into India in terms of the Indo-Nepal Treaty of Trade, 1978.
- (xiv) The Baggage (Amendment) Rules, 1987 published in Notification No. G.S.R. 599(E) in Gazette of India dated the 25th June, 1987 together with an explanatory memorandum.
- (xv) G.S.R. 607(E) published in Gazette of India dated the 29th June, 1987 together with an explanatory memorandum making certain amendments to Notification Nos. 502|86-Customs and 503|86-Customs dated the 24th December, 1986.
- (xvi) G.S.R. 621(E) published in Gazette of India dated the 1st July, 1987 together with an explanatory memorandum making certain amendments to Notification Nos. 74|85-Customs, 75|85-Customs dated the 17th March, 1985 and 222|87-Customs dated the 20th May, 1987 so as to extend the time limit for attaining the norms of fuel efficiency for the purposes of the import duty concessions upto the 30th September, 1987.
- (xvii) S.O. 636(E) published in Gazette of India dated the 26th June, 1987 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa.
- (xviii) G.S.R. 469(E), published in Gazette of India dated the 11th May, 1987 together with an explanatory memorandum making certain amendments to Notification No. 339/85-Customs dated the 21st November, 1985 so as to exempt rags, trimmings,

- and tailor cuttings arising in the course of manufacture of ready made garments from the payment of duty leviable thereon when cleared from the Noida Export Processing Zone.
- (xix) G.S.R. 470 (E) published in Gazette of India dated the 11th May, 1987 together with an explanatory memorandum making certain amendments to Notification No. 340/86-Customs dated the 13th June, 1986 so as to exempt rags, trimmings and tailor cuttings arising in the course of manufacture of ready made garments from the payment of duty leviable thereon when cleared from the Cochin Export Processing Zone.
- (xx) G.S.R. 471 (E) published in Gazette of India dated the 11th May, 1987 together with an explanatory memorandum making certain amendments to Notification No. 263/85-Customs dated the 16th April, 1985 so as to exempt rags, trimmings and tailor cuttings arising in the course of manufacture of ready made garments from the payment of duty leviable thereon when cleared from the Madras Export Processing Zone.
- (xxi) G.S.R. 472 (E) published in Gazette of India dated the 11th May, 1987 together with an explanatory memorandum making certain amendments to Notification No. 262/85-Customs dated the 16th August, 1985 so as to exempt rags, trimmings and tailor cuttings arising in the course of manufacture of ready made garments from payment of duty leviable thereon when cleared from the Falta Export Processing Zone.
- (xxii) G.S.R. 535 (E) published in Gazette of India dated the 1st June, 1987 together with an explanatory memorandum seeking to grant the facility under Notification No. 331/86-Customs dated the 31st May, 1986 to 38 items listed in the notification used in the manufacture of various export goods during the period beginning 1st June, 1987 and ending 31st May, 1988.
- (xxiii) G.S.R. 552(E) published in Gazette of India dated the 5th June, 1987 together with an explanatory memorandum making certain amendments

- to Notification No. 210/82-Customs dated the 10th September, 1982 so as to provide to a special imprest licence holder seeking benefits under Notification No. 210/82-Customs dated the 10th September, 1982, the facility of duty free replenishment on the lines available under the Advance Licensing Scheme subject to certain safeguards.
- (xxiv) G.S.R. 600 (E) published in Gazette of India dated the 25th June, 1987 making certain amendments to Notification No. 345/85-Customs dated the 2nd December, 1985 so as to withdraw the concessional rate of duty on quartz crystals required for the manufacture of wrist watches
- (xxv) G.S.R. 601 (E) published in Gazette of India dated the 25th June, 1987 together with an explanatory memorandum making certain amendments to Notification Nos. 282-Customs dated the 19th November, 1984, 68-Customs dated the 17th March, 1985, 348-Customs dated the 16th June, 1986 so as to (i) eliminate disputes regarding the scope of the term "computers" and (ii) allow software alongwith the computers.
- (xxvi) G.S.R. 604(E) published in Gazette of India dated the 26th June, 1987 together with an explanatory memorandum extending the validity of Notification No. 522|86-Customs dated the 31st December, 1986 upto the 30th September, 1987.
- (xxvii) G.S.R. 605 (E) published in Gazette of India dated the 29th June, 1987 together with an explanatory memorandum making certain amendments to Notification No. 52 87-Customs dated the 1st March, 1987 so as to also extend duty concession of 25 per cent ad valorem on Hexene and mixed Octenes along with already specified Olefins when imported for manufacture of exoalcohols.
- (xxviii) G.S.R. 612(E) published in Gazette of India dated the 30th June, 1987 together with an explanatory memorandum making certain amendments to Notification No. 216|85-Customs dated the 3rd July, 1985 so as to enhance the concessional duty from 40 per cent to 45 per cent.

- (xxix) G.S.R. 613(E) published in Gazette of India dated the 30th June, 1987 together with an explanatory memorandum making certain amendments to Notification No. 209|87-Customs dated the 12th May, 1987 so as to omit the entry at S.No. 44.
- (xxx) G.S.R. 629(E) published in Gazette of India dated the 2nd July, 1987 together with an explanatory memorandum regarding exemption to goods specified therein on importation into India for use inside the gem and jewellery complex in Cochin Export Processing Zone at Cochin for the purpose of being used in connection with the manufacture of export goods.
- (xxxi) G.S.R. 630(E) published in Gazette of India dated the 2nd July, 1987 together with an explanatory memorandum making certain amendments to Notification No. 207|87-Customs dated the 12th May, 1987 so as to exempt goods covered by Notification No. 256|87-Customs dated the 2nd July, 1987 from the auxiliary duty of customs.
- (xxxii) G.S.R. 631(E) published in Gazette of India dated the 2nd July, 1987 together with an explanatory memorandum regarding exemption to goods specified therein on importation into India for use inside the gem and jewellery complex in Noida Export Processing Zone at Ghaziabad for the purpose of being used in connection with the manufacture of export goods.
 - (xxxiii) G.S.R. 632(E) published in Gazette of India dated the 2nd July, 1987 together with an explanatory memorandum making certain amendments to Notification No. 207/87-Customs dated the 12th May, 1987 so as to exempt goods covered by Notification No. 258/87-Customs dated the 2nd July, 1987 from the auxiliary duty of customs.
- (xxxiv) G.S.R. 633(E) published in Gazette of India dated to 2nd July, 1987 together with an explanatory memorandum regarding exemption to goods specified therein on importation into India for use inside the gem and jewellery complex in Falta Export Processing Zone at Calcutta for the purpose of being used in connection with the manufacture of export goods.

- (xxxv) G.S.R. 634(E) published in Gazette of India dated the 2nd July, 1987 together with an explanatory memorandum making certain amendments to Notification No. 207|87-Customs dated the 12th May, 1987 so as to exempt goods covered by Notification No. 260|87-Customs dated the 2nd July, 1987 from the auxiliary duty of customs.
- (xxxvi) G.S.R. 635(E) published in Gazette of India dated the 2nd July, 1987 together with an explanatory memorandum regarding exemption to goods specified therein on importation into India for use inside the gem and jewellery complex in Madras Export Processing Zone at Madras for the purpose of being used in connection with the manufacture of export goods.
- (xxxvii) G.S.R. 636(E) published in Gazette of India dated the 2nd July, 1987 together with an explanatory memorandum making certain amendments to Notification No. 207/87-Customs dated the 12th May, 1987 so as to exempt goods covered by Notification No. 262/87-Customs dated the 2nd July, 1987 from the auxiliary duty of customs.
 - (11) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
 - (i) G.S.R. 464(E) published in Gazette of India dated the 8th May, 1987 together with an explanatory memorandum prescribing a concessional rate of excise duty of Rupees 2500 for compressors of specified capacity which are used in automotive airconditioning systems.
 - (ii) G.S.R. 502(E) published in Gazette of India dated the 15th May, 1987 together with an explanatory memorandum regarding exemption to blanks and sheets of copper and aluminium produced by the Government of India Mint and used in the factory of production in the manufacture of coins from the whole of the duty of excise leviable thereon.

- (iii) G.S.R. 504(E) published in Gazette of India dated the 15th May, 1987 together with an explanatory memorandum making certain amendments to Notification No. 431|86-CE dated the 6th October, 1986 so as to extend exemption from excise duty to goods manufactured in shipyards and intended for use in the repair of ocean going vessels.
- (iv) G.S.R. 505(E) published in Gazette of India dated the 15th May, 1987 together with an explanatory memorandum making certain amendments to Notification No. 184 86-CE dated the 1st March, 1986 so as to exempt goods manufactured by National Aeronautical Laboratory for supply to the Ministry of Defence for official purpose.
- (v) G.S.R. 512(E), published in Gazette of India dated the 19th May, 1987 together with an explanatory memorandum regarding exemption to prints of cinematograph films purchased by the Directorate of Film Festival in the National Film Development Corporation, Bombay, for the purpose of exhibition in the Festival of India in the U.S.S.R. during 1987 from the whole of the duty of excise leviable thereon.
- (vi) G.S.R. 513(E) published in Gazette of India dated the 20th May, 1987 together with an explanatory memorandum making certain amendments to Notification No. 68 86-CE dated the 10th February, 1986 so as to exempt audio and video recordings which are made from unrecorded materials from the payment of excise duty.
- (vii) G.S.R. 514(E) published in Gazette of India dated the 20th May, 1987 together with an explanatory memorandum making certain amendments to Notification No. 177/86-CE dated the

- 1st March, 1986 so as to restrict the Modvat credit in respect of paper and paper board used as inputs to Rupees 800 per tonne or the duty actually paid on the paper, whichever is less.
- (viii) G.S.R. 515(E) published in Gazette of India dated the 20th May, 1987 making certain amendments to Notification No. 62 86-CE dated the 10th February, 1986 so as to extend exemption from excise duty to such parts and accessories.
- (ix) G.S.R. 528(E) published in Gazette of India dated the 25th May, 1987 regarding exemption to compounded rubber in primary form used captivity for manufacture of specified goods for excise duty from the whole of the duty of excise leviable thereon.
- (x) G.S.R. 530(E) published in Gazette of India dated the 27th May, 1987 together with an-explanatory memorandum regarding exemption to bicycle pumps and parts of bicycle pumps from the whole of the duty of excise leviable thereon.
- (xi) G.S.R. 539(E) published in Gazette of India uated the 1st June, 1987 together with an expianatory memorandum making certain amendments to Notification No. 253|76-CE dated the 25th september, 1976 so as to extend excise duty exemption on bensene and toluene used for flushing of tank wagons or tank trucks within a refinery or within any bonded installation subject to certain conditions.
- (xii) G.S.R. 540(E) published in Gazette of India dated the 1st June, 1987 together with an explanatory memorandum making certain amendments to Notification No. 258|82-CE dated the 8th November, 1982 so as to clarify that the exemption therein will also apply to goods falling under heading No. 63.01 of the Central Excise Tariff.

- (xiii) G.S.R. 541(E) published in Gazette of India dated the 1st June, 1987 together with an explanatory memorandum making certain amendments to Notification No. 65 87-CE dated the 1st March, 1987 so as to exempt strips of jute made from duty paid jute fabrics and intended for supply to the Indian Army.
- (xiv) G.S.R. 547(E) published in Gazette of India dated the 5th June, 1987 together with an explanatory memorandum making certain amendments to Notification No. 185|83-CE dated the 2nd July, 1983 so as to continue concessional rate of excise duty of 10 per cent on Polyvinyl Alcohol manufactured from duty-paid Vinyl Acetate Monomer till the 30th September, 1987.
- (xv) G.S.R. 548(E) published in Gazette of India dated the 5th June, 1987 together with an explanatory memorandum regarding exemption to sago from the whole of the duty of excise leviable thereon.
- (xvi) G.S.R. 549(E) published in Gazette of India dated the 5th June, 1987 together with an explanatory memorandum making certain amendments to Notification No. 34|86-CE dated the 10th February, 1986 so as to exempt instant tea which is exported without any further conditions.
- (xvii) G.S.R. 550(E), published in Gazette of India dated the 15th June, 1987 together with an explanatory memorandum making certain amendments to Notification No. 43|86-CE dated the 10th February, 1986 so as to exempt paper and paper-board used in the manufacture of Low Density Polyethylene coated paper or paperboard to be used for packaging of milk.
- (xviii) G.S.R. 558(E), published in Gazette of India dated the 8th June, 1987 together with an explanatory memorandum making certain amendments.

- to Notification No. 193/86-CE dated the 11th March, 1986 so as to clarify that the concessional rates of excise duty for packaged tea specified therein will not be available if in respect of loose tea used in the manufacture thereof.
- (xix) G.S.R. 561(E), published in Gazette of India dated the 10th June, 1987 making certain amendments to Notification No. 59|86-CE dated the 10th February, 1986 so as to fully exempt parts of metal containers.
- (xx) G.S.R. 562(E), published in Gazette of India dated the 10th June, 1987 together with an explanatory memorandum regarding exemption to parts of main battle tanks from the whole of the duty of excise leviable thereon.
- (xxi) G.S.R. 585(E), published in Gazette of India dated the 19th June, 1987 together with an explanatory memorandum providing for a concessional rate of excise duty of Rupees 1400 per tonne on goods obtained from breaking up of ships, boats and other floating structures manufacture in India.
- (xxii) G.S.R. 586(E), published in Gazette of India dated the 19th June, 1987 together with an explanatory memorandum making certain amendments to Notification Nos. 177'86-CE dated the 1st March, 1986.
- (xxiii) G.S.R. 587(E), published in Gazette of India dated the 18th June, 1987 together with an explanatory memorandum regarding exemption to methane generated in the effluent treatment systems from the whole of the duty of excise leviable thereon.
- (xxiv) G.S.R. 627(E), published in Gazette of India dated the 2nd July, 1987 together with an explanatory memorandum seeking to prescribe an effective rate of additional excise duty in lieu of sales tax of Rupees 2 per Kg. on unprocessed tyre cord fabrics of polyesters.

- (xxv) G.S.R. 628(E), published in Gazette of India dated the 2nd July, 1987 together with an explanatory memorandum making certain amendments to Notification No. 223/82-CE dated the 11th October, 1982 so as to align it with the new Central Excise Tariff.
- (xxvi) G.S.R. 594(E) published in Gazette of India dated the 22nd June, 1987 together with an explanatory memorandum making certain amendments to Notification Nos. 462/86-CE dated the 9th December, 1986 and 469/86-CE dated the 24th December, 1986 so as to make certain procedural changes with reference to the fuel efficiency certification for motor vehicles.
 - (xxvii) G.S.R. 615 (E) published in Gazette of India dated the 30th June, 1987 together with an explanatory memorandum extending the validity of Notification No. 463/86-CE dated the 9th December, 1986 upto the 30th September, 1987.
- (xxviii) G.S.R. 646(E) published in Gazette of India dated the 6th July, 1987 together with an explanatory memorandum making certain amendments to Notification No. 108/86-CE dated the 27th February, 1986 so as to exempt roasted coffee seeds from the whole of the duty of excise leviable thereon.
- (12) A copy of Notification No. G.S.R. 503(E) (Hindi and English versions) published in Gazette of India dated the 15th May, 1987 regarding exemption to members of the delegations who attended the Conference of Foreign Ministers of South Asian Association for Regional Cooperation countries held at New Delhi in June, 1987 from the payment of foreign travel tax in respect of their international journey to any place outside India at the close of the said Conference under section 41 of the finance Act, 1979.
- (13) A copy each of the following Notifications (Hindi and English versions) issued under section 17A of the General Insurance Business (Nationalisation) Act. 1972:—
 - (i) The General Insurance (Rationalisation and Revision of Pay Scales and other Conditions of Service

- of Supervisory, Clerical and Subordinate Staff) Amendment Scheme 1987 published in Notification No. S.O. 441 (E) in Gazette of India dated the 27th April. 1987.
- (ii) The General Insurance (Rationalisation of Pay Scales and other Conditions of Service of Officers) Amendment Scheme, 1987 published in Notification No. S.O. 442(E) in Gazette of India dated the 27th April, 1987.
- (14) A copy of the Life Insurance Corporation of India (Regulation of Superannuation) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 507 (E) in Gazette of India dated the 15th May, 1987 under sub-section (3) of section 48 of the Life Insurance Corporation Act, 1956.
- (15) A copy of the Foreign Exchange Regulation (Amendment) Rules, 1986 (Hindi and English versions) published in Notification No. G.S.R. 192 in Gazette of India dated the 21st March, 1987 under sub-section (3) of section 79 of the Foreign Exchange Regulation Act, 1973.
- (16) A copy of the Securities Contracts (Regulation)
 Amendment Rules 1987 (Hindi and English versions)
 published in Notification No. G.S.R. 666 (E) in
 Gazette of India dated the 20th July, 1987 under subsection (3) of section 30 of the Securities Contracts
 (Regulation) Act, 1956.
- (17) A copy of the Punjab Contingency Fund (Amendment) Ordinance, 1987 (No. 1 of 1987) (Hindi and English versions) promulgated by the Governor of Punjab on 18th June, 1987 under article 213(2)(a) of the Constitution read with clause (c) (iv) of the proclamation dated the 11th May, 1987 issued by the President in relation to the State of Punjab.
- (18) A copy each of the following Reports (Hindi and English versions) under sub-section (8) of section

- 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Acts 1970 and 1980:—
- (i) Report on the working and activities of the Punjab National Bank for the year ended the 31st December, 1986 along with Accounts and the Auditor's Report thereon.
- (ii) Report on the working and activities of the United Bank of India for the year ended the 31st December, 1986 along with the Accounts and the Auditor's Report thereon.
- (iii) Report on the working and activities of the Dena Bank for the year ended the 31st December, 1986 along with Accounts and the Auditor's Report thereon.
- (iv) Report on the working and activities of the Punjab and Sind Bank for the year ended the 31st December, 1986 along with the Accounts and the Auditor's Report thereon.
 - (v) Report on the working and activities of the Vijaya Bank for the year ended the 31st December, 1986 along with the Accounts and the Auditor's Report thereon.
- (19) A copy of the Atomic Energy (Safe Disposal of Radioactive Wastes) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 125 in Gazette of India dated the 28th February, 1987 under sub-section (4) of section 30 of the Atomic Energy Act, 1962.
- (20) A statement (Hindi and English versions) showing reasons for delay in laying the notification mentioned at (19) above.
- (21) A copy of the Calcium Carbide Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 105(E), in Gazette of India dated the 20th February, 1987 under sub-section (4) of section 29 of the Petroleum Act, 1934.



- (22) A copy of Notification No. S.O. 541(E). (Hindi and English versions) published in Gazette of India dated the 1st June, 1987 appointing the 1st June, 1987 as the date on which the Monopolies and Restrictive Trade Practices (Amendment) Act, 1986 shall come into force and issued under sub-section (2) of section 1 of the said act.
- (23) A copy of the Monopolies and Restrictive Trade Practices (Recognition of Consumers' Association) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 534(E), in Gazette of India dated the 1st June, 1987 under sub-section (3) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1969.
- (24) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) A statement regarding Review by the Government on the working of the Delhi State Industrial Development Corporation Limited, New Delhi, for the year 1983-84.
 - (ii) Annual Report of the Delhi State Industrial Development Corporation Limited, New Delhi, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (25) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) A copy of Notification No. 6(35)-E.O. 87(ACC) (Hindi and English versions) published in Gazette of India dated the 25th June, 1987 containing amendment to *Resolution No. 27(21)-EO 86(CC) published in Gazette of India dated the 3rd March, 1987.

^{*}The Resolution was laid on the Table on 30th March, 1987

- (27) A copy of Notification No. G.S.R. 488 (Hindi and English versions) published in Gazette of India dated the 27th June, 1987 containing Order regarding deduction of commuted portion of pension from pension of ICS members of Indian Administrative Service.
- (28) A copy of Notification No. S.O. 512(E) (Hindi and English versions) published in Gazette of India dated the 22nd May, 1987 regarding revision of pension of Indian Civil Service members of the Indian Administrative Service with effect from 1st January, 1986.
- (29) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (i) The Indian Police Service (Fixation of Cadre Strength) Second Amendment Regulations, 1987 published in Notification No. G.S.R. 329 in Gazette of India dated the 9th May, 1987.
 - (ii) The Indian Police Service (Pay) Fourth Amendment Rules, 1987 published in Notification No. G.S.R. 388 in Gazette of India dated the 23rd May, 1987.
 - (iii) The All India Services (Leave) Amendment Rules, 1987 published in Notification No. G.S.R. 406 in Gazette of India dated the 30th May, 1987.
- (iv) The Indian Forest Service (Fixation of Cadre Strength) Second Amendment Regulations, 1987 published in Notification No. G.S.R. 407 in Gazette of India dated the 30th May, 1987.
- (v) The Indian Forest Services (Pay) Third Amendment Rules, 1987 published in Notification No. G.S.R. 408 in Gazette of India dated the 30th May, 1987.
- (vi) The Indian Administrative Service (Fixation of Cadre Strength) Third Amendment Regulations, 1987 published in Notification No. G.S.R. 470 in Gazette of India dated the 20th June, 1987.

- (vii) The Indian Administrative Service (Pay) Third Amendment Rules, 1987 published in Notification No. G.S.R. 471 in Gazette of India dated the 20th June, 1987.
- (viii) The Indian Police Service (Fixation of Cadre Strength) Third Amendment Regulations, 1987 published in Notification No. G.S.R. 489 in Gazette of India dated the 27th June, 1987.
 - (ix) The Indian Police Service (Pay) Fifth Amendment Rules, 1987 published in Notification No. G.S.R. 490 in Gazette of India dated the 27th June, 1987.
 - (x) The All India Services (Death-cum-Retirement Benefits) Amendment Rules, 1987 published in Notification No G.S.R. 522(E), in Gazette of India dated the 22nd May, 1987.
 - (30) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Bengal Immunity Limited, Calcutta, for the year 1985-86.
 - (ii) Annual Report of the Bengal Immunity Limited, Calcutta, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (31) The following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:—
- (i) Statement No. XX—Founteenth Session, 1984.

 Seventh Lok Sabha

- (ii) Statement No. XVI—Second Session, 1985.
- (iii) Statement No. XII—Third Session,
 - (iv) Statement No. XII—Fourth Session, 1985.
 - (v) Statement No. IX—Fifth Session, 1985.
- (vi) Statement No. VI—Sixth Session, 1986.
 - (vii) Statement No. IV—Seventh Session, 1986.
 - (viii) Statement No. III—Eighth Session, 1987.

Eighth Lok Sabha

6. Assent to Bilk

- (i) Secretary-General laid on the Table following six Bills passed by the Houses of Parliament during the first part of the current session and assented to:—
 - (1) The Appropriation (No. 3) Bill, 1987
 - (2) The Jute Packaging Materials (Compulsory use in Packing Commodities) Bill, 1987
 - (3) The Finance Bill, 1987
 - (4) The Khadi and Village Industries Commission (Amendment) Bill, 1987
 - (5) The Labour Welfare Fund Laws (Amendment) Bill, 1987
 - (6) The Goa, Daman and Diu Reorganisation Bill, 1987.
- (ii) Secretary-General also laid on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following seven Bills passed by the House's of Parliament during the first part of the current session and assented to:—
 - (1) The Merchant Shipping (Amendment) Bill, 1987
 - (2) The Mental Health Bill, 1987

- (3) The Goa, Daman and Diu Mining Concessions (Abolition and Declaration as Mining Leases) Bill, 1987
- (4) The Governor's (Emoluments, Allowances and Privileges) Amendment Bill, 1987
- (5) The Constitution (Fifty-sixth Amendment) Bill, 1987
- (6) The State of Arunachal Pradesh (Amendment) Bill, 1987
- (7) The Factories (Amendment) Bill, 1987.

7. First report of the Pay Committee on scales of pay of the office and staff of Rajya Sabha and Lok Sabha Secretariats

Secretary-General laid on the Table a copy of the First Report (Hindi and English versions) on Scales of Pay (along-with other connected documents) of the Committee of Parliament appointed to report on the structure of pay, allowances, leave and pensionary benefits for the officers and staff of the Rajya Sabha and Lok Sabha Secretariats.

8. Resignation by Member

The Speaker informed the House that he had received a letter dated 17th July, 1987 from Shri Amitabh Bachchan, an elected Member from Allahabad constituency of Uttar Pradesh, resigning his seat in Lok Sabha and his resignation had been accepted by him with effect from 23rd July, 1987.

9. Report on Business Advisory Committee

Shri H. K. L. Bhagat presented thirty-eighth Report of the Business Advisory Committee.

10. Report of the Committee on Private Members' Bills and Resolutions

Shri M. Thambi Durai presented the Thirty-seventh Report (Hindi and English versions) of the Committee on Vate Members' Bills and Resolutions.

11. Motion for Appointment of a Joint Committee

Shri K. C. Pant moved the following motion:-

"That a Joint Committee of both the Houses consisting of 21 members, 14 from Lok Sabha and 7 from Rajya Sabha, be elected in accordance with the system of proportional representation by means of the single transferable vote and the voting at such election shall be by secret ballot, to enquire into the following issues arising from the Report of the Swedish National Audit Bureau on the Bofors contract:

- (i) to inquire into and establish the identity of the persons/agencies/firms who received payments of the following amounts:
 - (a) SEE 170-250 million;
 - (b) SEK 29.5 million; and
 - (c) SEK 2.5 million;

from M/s. Bofors in connection with their contract to supply 155 mm Howitzer guns and associated equipments to India (as referred to in the Report of the Swedish National Audit Bureau, received by the Government of India on June 4, 1987).

- (ii) to inquire into and determine the Indian laws, rules and regulations which were violated by the concerned persons agencies firms by receiving the payments referred to in (i) above;
- (iii) to make suitable recommendations, based on the findings on (i) and (ii) above.
- (2) That the Joint Committee shall make a report to this House by the last day of the first week of the next Session of Parliament.
- (3) That the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make.

(4) That this House recommends to Rajya Sabha that the Rajya Sabha do join the Committee and communicate to this House the names of the members elected from amongst the members of the Rajya Sabha to the Committee as mentioned above."

The discussion was not concluded.

12.08 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 30th July, 1987)

BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, July 30, 1987 Sravana 8, 1909 (Saka)

No. 261

11 A.M.

1. Starred Questions

Starred Question No. 62 was orally answered. (Lok Sabha adjourned at 11.21 A.M. and re-assembled at 4 P.M.) Replies to the remaining questions were laid on the Table.

2. Unstarred Ouestions

Replies to Unstarred Questions Nos. 662—693, 695—703, 705—729, 731—875 and 877—890 were laid on the Table.

3. Motion Re: Termination of Suspension of Mémber

Shri H. K. L. Bhagat moved the following motion:—

"That the suspension of Shri Ajoy Biswas ordered by the House on 29th July, 1987 be terminated with immediate effect."

The motion was adopted.

4. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963:—
- (i) G.S.R. 450(E) published in Gazette of India dated the 4th May, 1987 approving the Madras Port Trust Employees' (Conduct) Regulations, 1987.

- (ii) G.S.R. 454(E) published in Gazette of India dated the 5th May, 1987 approving the Madras Po... Trust (Leave) Regulations, 1987.
- (iii) G.S.R. 455(E) published in Gazette of India dated the 5th May, 1987 approving the Calcutta Port Trust Employees' (Grant of Advances for purchase of conveyance) Regulations, 1987.
- (2) A copy of the Rampur Raza Library (Maintenance) Regulations, 1987 (Hindi and English versions) published in Notification No. F.-8-4|RRL|84 in Gazette of India dated the 18th April, 1987 under sub-section (4) of section 28 of the Rampur Raza Library Act, 1975.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Public Library, Delhi, for the year 1985-86 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Delhi Public Library, Delhi, for the year 1985-86.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

5. Statements By Ministers

- *(1) The Minister of Defence made a statement regarding the assault on the Prime Minister in Colombo while inspecting a guard of honour before his departure to India.
 - **(2) The Minister of Home Affairs made a statement regarding the incidents which took place in New Delhi on 30th July, 1987.
 - $\sqrt{3}$ The Minister of Agriculture made a statement regarding drought situation in the country.

^{*}Made at 11.15 A.M.

^{**}Made at 4.03 P.M.

- (4) The Minister of State for Railways made a statement regarding accidents to train Nos. 21 Hyderabad-Hazrat Nizamuddin Express near Manchiryal station of South Central Railway on 9th July, 1987 and 316 Barharwa-Rampurhat Passenger on 27th July, 1987 on the Eastern Railway.
- √(5) The Minister of State of the Ministry of Welfare made a statement regarding machinery for ensuring safeguards for Scheduled Castes and Scheduled Tribes.

She also laid on the Table a copy of the detailed statement connected therewith.

***(6) The Minister of State for Home Affairs made a further statement in regard to the assault on the Prime Minister in Colombo on 30th July, 1987.

6. Motion for Election to Committee

Shri Bipin Pal Das moved the following motion:-

"That the members of this House do proceed to elect, under sub-rule (3) of Rule 254, in the manner required by sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves to serve as a member of the Committee on Estimates for the unexpired portion of the term of the Committee vice Prof. Narain Chand Parashar resigned from the Committee."

The motion was adopted.

7. Motion Regarding Thirty-Eighth Report of the Business Advisory Committee

Shri H. K. L. Bhagat moved the following motion:-

"That this House do agree with the Thirty-eighth Report of the Business Advisory Committee presented to the House on the 29th July, 1987."

The motion was adopted.

^{***}Made at 5.27 P.M.

8. Motion for Appointment of a Joint Committee Under Con

Discussion on the following motion moved by Shri K. C. Pant on the 29th July, 1987, continued:—

"That a Joint Committee of both the Houses consisting of 21 members, 14 from Lok Sabha and 7 from Rajya Sabha, be elected in accordance with the system of proportional representation by means of the single transferable vote and the voting at such election shall be by secret ballot, to enquire into the following issues arising from the Report of the Swedish National Audit Bureau on the Bofors contract:

- (i) to inquire into and establish the identity of the persons|agencies|firms who received payments of the following amounts:
 - (a) SEK 170-250 million;
 - (b) SEK 29.5 million; and
 - (c) SEK 2.5 million;

from M|s. Bofors in connection with their contract to supply 155 mm Howitzer guns and associated equipments to India (as referred to in the Report of the Swedish National Audit Bureau, received by the Government of India on June 4, 1987).

- (ii) to inquire into and determine the Indian laws, rules and regulations which were violated by the concerned persons agencies firms by receiving the payments referred to in (i) above:
- (iii) to make suitable recommendations, based on the findings on (i) and (ii) above.
- 2. That the Joint Committee shall make a report to this House by the last day of the first week of the next Session of Parliament.
- 3. That the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make.
- 4. That this House recommends to Rajya Sabha that the Rajya Sabha do join the Committee and communicate to this House the names of the members elected from amongst the members of the Rajya Sabha to the Committee as mentioned above."

Shri K. C. Pant commenced his speech. His speech was not concluded.

The discussion was not concluded.

9. Government Bill—Introduced

THE CONSERVATION OF FOREIGN EXCHANGE AND PREVENTION OF SMUGGLING ACTIVITIES (AMENDMENT) BILL, 1987.

10. Statement regarding Ordinance-Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Conservation Foreign Exchange and Prevention of Smuggling Activities (Amendment) Ordinance, 1987 was laid on the Table.

11. Government Bill-Introduced

THE AIR (PREVENTION AND CONTROL OF POLLUTION) AMENDMENT BILL, 1987.

12. Matters Under Rule 377

- √(1) Dr. Chander Shekhar Tripathi raised a matter regarding need to attach more bogies to Vaishali Express, reschedule its time of arrival at New Delhi and also introduce an additional train on the route
- (2) Prof. Narain Chand Parashar raised a matter regarding need to lift ban on the filling up of existing vacancies and creation of new posts particularly in the departments of Posts and Telecommunications.
- (3) Shri Sriballav Panigrahi raised a matter regarding need to revert to the Six day week.
- (4) Dr. G. S. Rajhans raised a matter regarding need to include Maithili language in the Eighth Schedule of the Constitution.
- (5) Prof. Nirmala Kumari Shaktawat raised a matter regarding need to formulate a National Policy to deal with Indians settled abroad.
- (6) Shri Harish Rawat raised a matter regarding need to request Government of Uttar Pradesh to constitute an Education Commission for recruitment of teachers for hilly areas.

13 Government Bill-Passed

THE COCONUT DEVELOPMENT BOARD (AMEND-MENT) BILL 1987, as passed by Rajya Sabha The motion for consideration of the Bill was moved by Shri G. S. Dhillon.

The following members took part in the debate:-

- (1) Shri Vakkom Purushothaman.
- (2) Shri N. Dennis
- (3) Shri G. S. Basavaraju
- (4) Prof. K. V. Thomas
- (5) Shri V. Krishna Rao

Shri G. S. Dhillon replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill as passed by Rajya Sabha was moved by Shri G. S. Dhillon.

The motion was adopted and the Bill was passed.

14. Government Bill-Under Consideration

THE PAYMENT OF GRATUITY (AMENDMENT) BILL, 1987, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shri P. A. Sangma.

The discussion was not concluded.

15. Statement by Prime Minister

The Prime Minister made a statement regarding the Indo-Sri Lanka Agreement to establish peace and normalcy in Sri Lanka.

5.45 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 31st July, 1987)

BULLETIN-PART I

[Brief Record of Proceedings]

Friday, July 31, 1987/Sravana 9, 1909 (Saka)

No. 262

11 A.M.

1. Starred Questions

Starred Questions Nos. 82 and 84—87 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions .

Replies to Unstarred Questions Nos. 892—904, 906—929, 931—941, 943—996, 998—1058 and 1060—1066 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table.-

- (1) A copy of the Governors, (Allowances and Privileges)
 Amendment Rules, 1987 (Hindi and English versions)
 published in Notification No. G.S.R. 532(E) in
 Gazette of India dated the 29th May, 1987 under subsection (3) of section 13 of the Governors (Emoluments, Allowances and Privileges) Act, 1962.
- (2) A copy of the Goa, Daman and Diu Reorganisation (Removal of Difficulties) Order No. 1 (Hindi and English versions) published in Notification No. S.O. 578(E) in Gazette of India dated the 12th June, 1987 under subsection (2) of section 71 of the Goa, Daman and Diu Reorganisation Act, 1987.
- (3) A copy of the Annual Report (Hindi and English versions) of the Indian Society of International Law, New Delhi, for the year 1985-86 along with Accounts.

- (4) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 581(E) published in Gazette of India dated the 17th June, 1987 together with an explanatory memorandum regarding exemption to polyure-thanes leather when imported into India for use in the manufacture of footballs from the whole of the basic and additional duties of customs leviable thereon.
 - (ii) G.S.R. 637(E) published in Gazette of India dated the 2nd July, 1987 together with an explanatory memorandum making certain amendments to Notification No. 179|86-Customs dated the 1st March, 1986 so as to delete three chemicals viz Hexamethyl Dichlorosilane, Bismethyl Silyl Urea, N-Methyl Piprazine from the scope of notification which exempt specified drug imtermediates from countervailing duty of customs.
 - (iii) G.S.R. 641(E) and 642(E) published in Gazette of India dated the 3rd July, 1987 together with an explanatory memorandum regarding exemption to scientific and technical instruments, apparatus and equipments, including spare parts and component parts thereof but excluding consumable items required for research purposes by M|s. Hindustan Aeronautics Limited from the basic customs duty in excess of 25 per cent ad valorem and from the whole of the additional and auxiliary duties of customs leviable thereon.
 - (iv) G.S.R. 648(E) published in Gazette of India dated the 7th July, 1987 together with an explanatory memorandum making certain amendments to Notification No. 124|86-Customs dated the 17th February, 1986 so as to replace ad valorem duties on Dry Dates by specific rates.
 - (v) G.S.R. 649(E) published in Gazette of India dated the 7th July, 1987 together with an explanatory

- memorandum making certain amendments to Notification No. 206|87-Customs dated the 12th May, 1987 so as to exempt dry dates excluding seedless from the levy of auxillary duty of customs.
- (5) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
 - (i) G.S.R. 573(E) published in Gazette of India dated the 12th June, 1987 together with an explanatory memorandum making certain amendments to Notification No. 221/86-CE dated the 2nd April, 1986 so as to exempt Enamel frit from the whole of the duty of excise leviable thereon.
 - (ii) G.S.R. 579(E) published in Gazette of India dated the 17th June, 1987 together with an explanatory memorandum making certain amendments to Notification No 38/87-CE dated the 1st March, 1987 so as to extend concessional excise duty (duty chargeable only on job charges) to platinum ingots recovered from spent catalysts.
 - (iii) G.S.R. 580(E) published in Gazette of India dated the 17th June, 1987 together with an explanatory memorandum making certain amendments to Notification No. 132/86-CE dated the 1st March, 1986 so as to withdraw the full exemption available to cellulose triacetate and cellulose triacetate films and prescribe instead an ad valorem rate of duty at 10 per cent.
 - (iv) G.S.R. 614(E) published in Gazette of India dated the 30th June, 1987 together with an explanatory memorandum regarding exemption to gases which are allowed to escape into the atmosphere by flare system or otherwise from the whole of the duty of excise leviable thereon.
 - (v) G.S.R. 655(E) published in Gazette of India dated the 10th July, 1987 together with an explanatory memorandum regarding exemption to all goods

which are manufactured in workshops situated within the precincts of mines and also are intended for use in the repair or maintenance of machinery used in mines from the whole of the duty of excise leviable thereon.

- (6) A copy of the Central Reserve Police Force (Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 289(E) in Gazette of India dated the 25th April, 1987 issued under-section 18 of the Central Reserve Police Force Act, 1949.
- (7) A copy each of the following Notifications (Hindi and English versions) issued under section 3 of the Imports and Exports (Control) Act, 1947:—
 - (i) The Exports (Control) Eighth Amendment Order, 1987 published in Notification No. S.O. 275(E) in Gazette of India dated the 1st April, 1987.
 - (ii) The Exports (Control) Ninth Amendment Order, 1987 published in Notification No. S.O. 454(E) in Gazette of India dated the 1st May, 1987.
 - (iii) S.O. 488(E) published in Gazette of India dated the 15th May, 1987 making certain amendments in the Open General Licence No. 11|87 dated the 1st April, 1987.
 - (iv) S.O. 489(E) published in Gazette of India dated the 15th May, 1987 making certain amendments in the Open General Licence No. 16/87 dated the 1st April, 1987.
 - (v) S.O. 559(E) published in Gazette of India dated the 4th June, 1987 making certain amendments in Open General Licence No. 16/87 dated the 1st April, 1987.
- (vi) S.O. 626(E) published in Gazette of India dated the 24th June, 1987 making certain amendments in Open General Licence No. 1/87 dated the 1st April, 1987.

- (vii) S.O. 627(E) published in Gazette of India dated the 24th June, 1987 making certain amendments in Open General Licence No. 3/87 dated the 1st April, 1987.
- (8) A copy of the Order (Hindi and English versions) published in Notification No. S.O. 539(E) in Gazette of India dated the 29th May, 1987 directing that commodities specified in the Schedule annexed to the notification shall be packed in jute packaging material for supply or distribution in such minimum percentage as specified in the said schedule with effect from 1st June, 1987 under sub-section (2) of section 3 of the Jute Packaging Materials (Compulsory Use in Packing Commodities) Act, 1987.

4. Statement by Minister of Parliamentary Affairs

The Minister of State for Parliamentary Affairs made a statement regarding Government business for the week commencing the 3rd August, 1987.

5. Government Bill—Introduced

THE NATIONAL SECURITY (AMENDMENT) BILL, 1987

The motion for leave to introduce the Bill moved by Shri Buta Singh was opposed. The motion was adopted and the Bill was introduced.

6. Statement regarding Ordinance-Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the National Security (Amendment) Ordinance, 1987 was laid on the Table.

(Lok Sabha adjourned at 1.14 P.M. and re-assembled at 2.20 P.M.)

7. Government Bill—Under Consideration

THE PAYMENT OF GRATUITY (AMENDMENT) BILL, 1987, as passed by Rajya Sabha

Discussion on the motion for consideration of the Bill moved by Shri P. A. Sangma on the 30th July, 1987, continued.

The following members took part in the debate:—

- (1) Dr. G. S. Rajhans
- (2) Shri Ajoy Biswas
- (3) Shri Sri Ballav Panigrahi
- (4) Shri Indrajit Gupta
- (5) Dr. (Smt.) Phulrenu Guha(6) Shri Syed Shahabuddin

(7) Shri K. N. Pradhan (Speech unfinished)

The discussion was not concluded.

8. Motion regarding Thirty-Seventh Report of the Committee on Private Members' Bills and Resolutions

Shri C. Janga Reddy moved the following motion:—

"That this House do agree with the Thirty-seventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 29th July. 1987."

The motion was adopted.

9. Private Members' Bills-Introduced

- (1) The Agricultural Workers (Minimum Wages and Welfare) Bill, 1987, by Shrimati Basavarajeswari.
- (2) The Environment (Protection) Amendment Bill, (Amendment of section 2, etc.), by Shri Bhattam Srirama Murthy.
- (3) The Public Employment (Field of Selection, Domicile Requirement and Transferability) Bill, 1987, by Shri Syed Shahabuddin
- √(4) The Destitute and Poor (Maintenance and Rehabilitation) Bill. 1987, by Shri Ajoy Biswas.
- (5) The Constitution (Amendment) Bill, 1987 (Substitution of new article for article 263), by Shri Syed Shahabuddin.
- (6) The Constitution (Amendment) Bill, 1987 (Amendment of Seventh Schedule), by Dr. Chandra Shekhar Verma.
- (7) The Constitution (Amendment) Bill, 1987 (Insertion of new article 333A), by Ch. Lachchi Ram.

/10. Private Members' Bill—withdrawn

The State of Goa, Daman and Diu Bill, 1987, by Shri Shantaram Naik.

11. Private Member's Bill-Withdrawn

THE ERADICATION OF UNEMPLOYMENT BILL, 1985, by Shri G. M. Banatwalla.

Further discussion on the motion for consideration of the Bill moved on the 10th April, 1987, continued.

The following members took part in the debate:-

- (1) Shri Harish Rawat
- (2) Shri Yogeshwar Prasad Yogesh
- (3) Shri Shantaram Naik
- (4) Shri T. Basheer
- (5) Dr. Chandra Shekhar Tripathi
- (6) Shri F. A. Sangma

Shri G. M. Banatwalla replied to the debate.

The Bill was withdrawn by leave of the House.

12. Private Member's Bill-Under Consideration

THE PROHIBITION OF USE OF RELIGIOUS, COMMUNAL, REGIONAL AND SECTORAL NOMENCLATURES FOR POLITICAL PARTIES AND PREVENTION OF MISUSE OF RELIGIOUS PLACES BILL, 1987, by Smt. Basavarajeswari.

The motion for consideration of the Bill was moved by Smt. Basavarajeswari.

The following members took part in the debate:-

- (1) Shri Virdhi Chander Jain
- (2) Shri Balasaheb Vikhe Patil
- (3) Shri S. B. Sidnal (Speech unfinished)

The discussion was not concluded.

6 P.M

(Lok Sabha adjourned till 11 A.M. on Monday, the 3rd August, 1987)

SUBHASH C. KASHYAP, Secretary-General.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, August 3, 1987|Sravana 12, 1909 (Saka)

No. 263

11 A.M.

1. Starred Questions

Starred Questions Nos. 101—103, 106, 107 and 112—115 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Ouestions

Replies to Unstarred Questions Nos. 1067—1133, 1135—1206, 1208—1252 and 1254—1296 were laid on the Table.

3. Papers Laid on the Table

The following paper's were laid on the Table.—

- (1) A copy each of the following Notifications (Hindiand English versions) under sub-section (3) of section 46 of the Urban Land (Ceiling and Regulation) Act. 1976:—
- (i) The Urban Land (Ceiling and Regulation) Amendment Rules, 1987 published in Notification No. G.S.R. 222 in Gazette of India dated the 28th March, 1987 together with an explanatory memorandum.
- (ii) The Urban Land (Ceiling and Regulation) Second Amendment Rules, 1987 published in Notification No. G.S.R. 324 in Gazette of India dated the 2nd May, 1987 together with an explanatory memorandum.

- (2) A copy each of the following Notifications (Hinds and English versions) under sub-section (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952:—
- (i) The Employees' Provident Fund (Amendment) Scheme, 1987 published in Notification No. G.S.R. 303 in Gazette of India dated the 25th April, 1987.
- (ii) The Employees' Family Pension (Amendment) Scheme, 1987 published in Notification No. G.S.R. 385 in Gazette of India dated the 16th May, 1987.
- (3) A statement (Hindi and English versions) (i) correcting the reply given on 9 March, 1987 to Unstarred Question No. 1951 by Shri K. D. Sultanpuri, M.P regarding backlog of reserved posts in D.D.A. and (ii) giving reasons for delay in correcting the reply.
- (4) A statement (Hindi and English versions) (i) correcting the reply given on 9 March, 1987 to Unstarred Question No. 1903 by Shri P. M. Sayeed, M.P. regarding development programme for urban poor and (ii) giving reasons for delay in correcting the reply.
- (5) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Incometax Act, 1961:—
- (i) S.O. 1753 published in Gazette of India dated the 11th July, 1987 regarding exemption to 'Madras Crocodile Bank, Trust' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1983-84 to 1985-86.
- (ii) S.O. 1754 published in Gazette of India dated the 11th July, 1987 regarding exemption to 'NAB Lions Home for Aging Blind, Pune' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1981-82 to 1986-87.

- (iii) S.O. 1755 published in Gazette of India dated the 11th July, 1987 regarding exemption to 'Tamil Nadu Police Families Welfare Organisation' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1983-84 to 1986-87.
- (iv) S.O. 1756 published in Gazette of India dated the 11th July, 1987 regarding exemption to 'Khelghar Shishu Nivas O Shikshan Kendra' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
- (v) S.O. 1757 published in Gazette of India dated the 11th July, 1987 regarding exemption to 'The Loreto House Educational Society of Calcutta' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
- (vi) S.O. 1758 published in Gazette of India dated the 11th July, 1987 regarding exemption to 'Federation of Indian Export Organisation' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1986-87 to 1988-89.
- (vii) S.O. 1759 published in Gazette of India dated the 11th July, 1987 regarding exemption to 'Karnataka Police Benevolent Fund' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1986-87 to 1988-89.
- (viii) S.O. 1760 published in Gazette of India dated the 11th July, 1987 regarding exemption to 'Seafarers Welfare Fund Society, Bombay' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 and 1986-87.

- (ix) S.O. 1761 published in Gazette of India date the 11th July, 1987 regarding exemption to 'Maratha Mandir, Bombay' under section 10(23C) of the Income tax Act, 1961 for the period covered by the assessment year 1988-89.
- (x) S.O. 1762 published in Gazette of India dated the 11th July, 1987 regarding exemption to 'Gurudev Siddha Peeth Ganeshpuri' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1984-85 to 1986-87.
- (xi) S.O. 1763 published in Gazette of India dated the 11th July, 1987 regarding exemption to 'Kishore Bharati, Hoshangabad' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1986-87 and 1987-88.
- (xii) S.O. 1764 published in Gazette of India dated the 11th July, 1987 regarding exemption to The C.P. Ramaswami Aiyar Foundation' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1986-87 and 1987-88.
- (xiii) S.O. 1765 published in Gazette of India dated the 11th July, 1987 regarding exemption to 'The Stock Exchange, Bombay' under section 10(23C) of the Income-tax Act. 1961 for the period covered by the assessment years 1982-83 to 1986-87.
- (xiv) S.O. 1766 published in Gazette of India dated the 11th July, 1987 regarding exemption to 'Indian Merchants' Chamber, Bombay' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1986-87 and 1987-88.
- (xv) S.O. 1767 published in Gazette of India dated the 11th July, 1987 regarding exemption to 'United Service Institution of India' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.

- (xvi) S.O. 1768 published in Gazette of India dated the 11th July, 195/ regarding exemption to Institute of Animal Health and Veterinary Biologicals, Habbal (Bangalore) under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1984-85 to 1986-87.
- (xvii) S.O. 1769 published in Gazette of India dated the 11th July, 1987 regarding exemption to 'Sankat Nivaran Society, Gujarat' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1983-84 to 1986-87.
- (xviii) S.O. 1770 published in Gazette of India dated the 11th July, 1987 regarding exemption to 'Bharatiya Bhasha Parishad, Calcutta' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1987-88 and 1988-89.
- (xix) S.O. 1771 published in Gazette of India dated the 11th July, 1987 regarding exemption to 'West Bengal Council for Child Welfare' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
- (xx) S.O. 1772 published in Gazette of India dated the 11th July, 1987 regarding exemption to 'Jnana Prabodhini, Pune' under section 10(23C) of the Income tax Act, 1961 for the period covered by the assessment year 1987-88.
- (xxi) S.O. 1773 published in Gazette of India dated the 11th July, 1987 regarding exemption to 'Sri Sathya Sai Central Trust, Bombay' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1987-88.
- (xxii) S.O. 1774 published in Gazette of India dated the 11th July, 1987 regarding exemption to 'Indian Council for Research on International Economic Relations, New Delhi' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1986-87 and 1987-88.

- (xxiii) S.O. 1775 published in Gazette of India dated the 11th July, 1987 regarding exemption to 'Society of the Franciscan Sisters of Mary of Jammu and Kashmir, Baramulla (Kashmir)' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
- (xxiv) S.O. 1776 published in Gazette of India dated the 11th July, 1987 regarding exemption to 'Veda Rakshana Nidhi Trust, Madras' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1987-88.
- (xxv) S.O. 1777 published in Gazette of India dated the 11th July, 1987 regarding exemption to 'Ramana Maharshi Centre for Learning, Bangalore' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1986-87 and 1987-88.
- (xxvi) S.O. 1778 published in Gazette of India dated the 11th July, 1987 regarding exemption to 'Sir Sasoon David Trust Fund, Bombay' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1982-83 to 1986-87.
- (xxvii) S.O. 1779 published in Gazette of India dated the 11th July, 1987 regarding exemption to 'Indian Council for Child Welfare, New Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1986-87 and 1987-88.
- (xxviii) S.O. 1780 published in Gazette of India dated the 11th July, 1987 regarding exemption to 'Assam Rifles Group Insurance Scheme, Shillong' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1987-88.
- (xxix) S.O. 1781 published in Gazette of India dated the 11th July, 1987 regarding exemption to 'Action

- for Food Production, New Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
- (xxx) S.O. 1782 published in Gazette of India dated the 11th July, 1987 regarding exemption to 'National Society for Clean Cities-India' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
- (xxxi) S.O. 1783 published in Gazette of India dated the 11th July, 1987 regarding exemption to 'Institute for Motivating Self-employment, Calcutta' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
- (xxxii) S.O. 1784 published in Gazette of India dated the 11th July, 1987 regarding exemption to 'Indian Standards Institution' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
- (xxxiii) S.O. 1785 published in Gazette of India dated the 11th July, 1987 regarding exemption to 'Jaipur Rural Health and Development Trust, Jaipur' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
- (xxxiv) S.O. 1786 published in Gazette of India dated the 11th July, 1987 regarding exemption to 'Little Sisters of the Poor, Calcutta' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
- (xxxv) S.O. 1787 published in Gazette of India dated the 11th July, 1987 regarding exemption to 'Marwari Relief Society, Calcutta' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.

- (xxxvi) S.O. 1788 published in Gazette of India dated the 11th July, 1987 regarding exemption to 'Mahipatram Rupram Ashram, Ahmedabad, under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
- (xxxvii) S.O. 1789 published in Gazette of India dated the 11th July, 1987 regarding exemption to 'Association for Social Health in India, New Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1984-85 to 1987-88.
- (xxxviii) S.O. 1790 published in Gazette of India dated the 11th July, 1987 regarding exemption to 'Tibetan Homes Foundation, Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
- (xxxix) S.O. 1791 published in Gazette of India dated the 11th July, 1987 regarding exemption to 'Voluntary Health Association of India, New Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
- (XL) S.O. 1792 published in Gazette of India dated the 11th July, 1987 regarding exemption to 'Muslim Women Aid Society, Madras' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1986-87 and 1987-88.
- (6) A copy of the Walnuts Grading and Marking (Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. S.O. 1407 in Gazette of India dated the 6th June, 1987 under sub-section (2) of section 3 of the Agricultural Produce (Grading and Marking) Act, 1937.
- (7) A copy of the Coconut Development Board Recruitment (Amendment) Regulations, 1987 (Hindi and

- English versions) published in Notification No. G.S.R. 175 in Gazette of India dated the 14th March, 1987 under section 21 of the Coconut Development Board Act. 1979.
- (8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act 1956:—
 - (i) Review by the Government on the working of the Oil Palm India Limited, Kottayam, for the year 1985-86.
 - (ii) Annual Report of the Oil Palm India Limited, Kottayam, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Punjab Agro Industries Corporation Limited, Chandigarh, for the year 1983-84.
 - (ii) Annual Report of the Punjab Agro Industries Corporation Limited, Chandigarh, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Rajasthan State Agro Industries Corporation Limited, Jaipur, for the year 1983-84.
 - (ii) Annual Report of the Rajasthan State Agro Industries Corporation Limited, Jaipur, for the year 1983-84 along with Audited Accounts and the Comments of the Comptroller and Auditor General thereon.

- (c) (i) Review by the Government on the working of the Karnataka Agro Industries Corporation Limited, Bangalore, for the year 1984-85.
- (ii) Annual Report of the Karnataka Agro Industries Corporation Limited, Bangalore, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government on the working of the Kerala Agro Industries Corporation Limited, Trivandrum, for the year 1984-85.
- (ii) Annual Report of the Kerala Agro Industries Corporation Limited, Trivandrum, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government on the working of the Madhya Pradesh State Agro Industries Development Corporation Limited, Bhopal, for the year 1980-81.
- (ii) Annual Report of the Madhya Pradesh State Agro-Industries Development Corporation Limited, Bhopal, for the year 1980-81 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (11) Five statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) A copy of the Indo-Sri Lanka Agreement (Hindi and English versions) to establish peace and normalcy in Sri Lanka and letters exchanged between the Prime Minister of India and the President of Sri Lanka.

^{*}Laid at 6 P.M.

4. Matters under Rule 377

- (1) Shri Kamodilal Jatav raised a matter regarding need for effective steps to control the land erosion by the rivers in Chambal region of Madhya Pradesh.
- (2) Shri S. S. Bhoye raised a matter regarding need to survey the tribal areas of Nasik district for a permanent solution of water problem and for the improvement of standard of tribals.
- (3) Shri Braja Mohan Mohanty raised a matter regarding need to provide more trains to and from Orissa.
- (4) Shri K. N. Pradhan raised a matter regarding need to help the Beedi workers in Madhya Pradesh by enhancing grants for construction of houses and purchase of land.
- (5) Shri C. Sambu raised a matter regarding need to set up a railway station at Epurupalam in Prakasham district of Andhra Pradesh.
- (6) Shri V. S. Krishna Iyer raised a matter regarding need to take-over Visvesvaraya Iron and Steel Ltd. Bhadravathi (Karnataka) by SAIL.
- √(7) Shri Sharad Dighe raised a matter regarding need to provide more edible oil (Palmolein) to Maharashtra.
- √(8) Shri Sriballav Panigrahi raised a matter regarding need to re-consider the jurisdiction of the new Sambalpur Railway Division.

5. Motion for Appointment of a joint Committee

Shri K. C. Pant concluded his speech on the following motion moved by him on the 29th July, 1987:—

"That a Joint Committee of both the Houses consisting of 21 members, 14 from Lok Sabha and 7 from Rajya Sabha, be elected in accordance with the system of proportional representation by means of the single transferable vote and the voting at such election shall be by secret ballot, to enquire into the following issues arising from the Report of the Swedish National Audit Bureau on the Bofors contract:

- (i) to inquire into and establish the identity of the persons agencies firms who received payments of the following amounts:
 - (a) SEK 170-250 million;
 - (b) SEK 29.5 million; and
 - (c) SEK 2.5 million;

from M|s. Bofors in connection with their contract to supply 155 mm Howitzer guns and associated equipments to India (as referred to in the Report of the Swedish National Audit Bureau, received by the Government of India on June 4, 1987).

- (ii) to inquire into and determine the Indian laws, rules and regulations which were violated by the concerned persons agencies firms by receiving the payments referred to in (i) above;
- (iii) to make suitable recommendations, based on the findings on (i) and (ii) above.
- 2. That the Joint Committee shall make a report to this House by the last day of the first week of the next Session of Parliament.
- 3. That the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and moifications as the Speaker may make.
- 4. That this House recommends to Rajya Sabha that the Rajya Sabha do join the Committee and communicate to this House the names of the members elected from amongst the members of the Rajya Sabha to the Committee as mentioned above."

Six Amendments were moved by Sarvashri Somnath Chatterjee, Dinesh Goswami, C. Madhav Reddy, K. P. Unnikrishnan, Indrajit Gupta and C. Janga Reddy.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.01 P.M.)

The following members took part in the debate:—

- (1) Shri C. Madhav Reddy
- (2) Shri Jagan Nath Kaushal

- (3) Shri Somnath Chatterjee
- (4) Shri Bhagwat Jha Azad
- (5) Shri S. Jaipal Reddy
- (6) Shri V. N. Gadgil
- (7) Shri P. Kolandaivelu
- (8) Shri Indrajit Gupta
- (9) Shri P. R. Kumaramangalam (Speech unfinished)

The discussion was not concluded.

6.01 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 4th August, 1987)

SUBHASH C. KASHYAP, Secretary-General.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings].

, ,

Tuesday, August 4, 1987 Sravana 13, 1909 (Saka)

No. 264

11 A.M.

1. Starred Questions

Starred Questions Nos. 122, 124—129, 131 and 132 were orally answered. Replies to Starred Questions Nos. 121 and 133—140 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1298—1380, 1382—1404, 1406—1410, 1412—1452, 1454—1457, 1459—1470, 1472—1490, 1492—1518 and 1520—1531 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Consumer Protection (Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 658(E) in Gazette of India dated the 14th July 1987 under sub-section (1) of section 31 of the Consumer Protection Act, 1986.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
- (i) The Rice (Prohibition of Use in Wheat Products)
 Order, 1958 published in Notification No. S.O. 462
 (E) in Gazette of India dated the 11th May, 1987.

- (ii) The Sugar (Price Determination for 1986-87 Production) Second Amendment Order, 1987 published in Notification No. G.S.R. 654(E) in Gazette of India dated the 10th July, 1987.
- (3) A copy of the One Hundred Nineteenth Report (Hindi and English versions) of the Law Commission on Access to Exclusive Forum for Victims of Motor Accidents.
- (4) A copy of Notification No. S.O. 727(E) (Hindi and English versions) published in Gazette of India dated the 20th July, 1987 making certain amendments to Notification No. S.O. 98(E) so as to add and delete certain items mentioned in the notification in the list of items reserved for small scale sector under sub-section (2H) of section 29B of the Industries (Development and Regulation) Act, 1951.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) G.S.R. 494(E) published in Gazette of India dated the 14th May, 1987 rescinding Order published in Notification No. G.S.R. 757(E) in Gazette of India dated the 25th September, 1985.
 - (ii) The Oil Pressure Stoves (Quality Control) Order, 1987 published in Notification No. G.S.R. 495(E) in Gazette of India dated the 14th May, 1987.
- (6) A copy of the *full text of the statement (Hindi and English versions) on the Indo-Sri Lanka Agreement to establish Peace and normalcy in Sri Lanka.
- @(7) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:
 - (i) Notification No. 190|87-Central Excises published in Gazette of India dated the 4th August, 1987 to-

The statement was made by the Prime Minister on 30th July, 1967, but some portion had been inadvertently left out.

@At 6.08 P.M.

gether with an explanatory memorandum making certain amendments to Notification No. 175 86-Central Excises dated the 1st March, 1986 so as to restrict the MODVAT credit to the user industry only to the extent of the duty actually paid on the inputs.

(ii) Notification No. 191|87-Central Excises published in Gazette of India dated the 4th August, 1987 together with an explanatory memorandum regarding exemption to chemicals and explosives used in the manufacture of zinc and lead concentrates from the whole of the duty of excise leviable thereon.

4. Matters Under Rule 377

- (1) Shri Krishan Pratap Singh raised a matter regarding need to establish industries in Saran division of North Bihar for its development.
- (2) Shrie Bharat: Singh saised a matter regarding need to set up another plant at Haiderpur to provide sufficient drinking water, to the people of Delhi.
- (3) Shri Lagdish Awasthi reised a matter regarding need to take necessary steps to check the brain drain from the country.
- (4) Shri V. S. Vijayaraghavan raised a matter regarding need to increase the frequency of Kerala Express to six days a week.
- (5) Smt. Madhuri Singh raised a matter regarding need for financial assistance to the Government of Bihar for establishing industries in Purnea district to save people from migrating to other States.
- (6) Shri P. Kolandaivelu raised a matter regarding need for immediate financial assistance to Tamil Nadu Government for completion of 'Palar Riverbed' scheme to meet the water scarcity in Madras.
- (7) Shri Ramashray Prasad Singh raised a matter regarding need to give early clearance to Punpun Dargah scheme and Muhane Dam scheme to save Jahanabad and Patna districts from floods and drought.

(8) Shri Harish Rawat raised a matter regarding need for effective constitutional steps to satisfy the people of hill areas of Uttar Pradesh who are demanding separate State, like the people of Darjeeling.

**5. Sittings of Lok Sabha

The House decided that on account of Idu'z Zuha, the sitting of the Lok Sabha fixed for Wednesday, 5th August, 1987, be cancelled and in lieu thereof the House will sit on Thursday, 6th August, 1987, for transaction of Government Business.

6. Motion for appointment of a Joint Committee

Discussion on the following motion moved by Shri K. C. Pant on the 29th July, 1987 and the amendments thereto moved on the 3rd August, 1987, continued:—

"That a Joint Committee of both the Houses consisting of 21 members, 14 from Lok Sabha and 7 from Rajya Sabha, be elected in accordance with the system of proportional representation by means of the single transferable vote and the voting at such election shall be by secret ballot, to enquire into the following issues arising from the Report of the Swedish National Audit Bureau on the Bofors contract:

- (i) to inquire into and establish the identity of the persons agencies firms who received payments of the following amounts:
 - (a) SEK 170-250 million;
 - (b) SEK 29.5 million; and
 - (c) SEK 2.5 million;

from M|s. Bofors in connection with their contract to supply 155 mm Howitzer guns and associated equipments to India (as referred to in the Report of the Swedish National Audit Bureau, received by the Government of India on June 4, 1987).

^{**}At 2.02 P.M.

- (ii) to inquire into and determine the Indian laws, rules and regulations which were violated by the concerned persons agencies firms by receiving the payments referred to in (i) above;
- (iii) to make suitable recommendations, based on the findings on (i) and (ii) above.
- (2) That the Joint Committee shall make a report to this House by the last day of the first week of the next Session of Parliament.
- (3) That the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make.
- (4) That this House recommends to Rajya Sabha that the Rajya Sabha do join the Committee and communicate to this House the names of the members elected from amongst the members of the Rajya Sabha to the Committee as mentioned above."

The following members took part in the debate:—

(1) Shri P. R. Kumaramangalam

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.02 P.M.)

- (2) Shri Dinesh Goswami
- (3) Shri Bholanath Sen
- (4) Shri K. P. Unnikrishnan
- (5) Shri Haroobhai Mehta
- (6) Prof. Saif-ud-Din Soz
- (7) Shri Shripati Mishra
- (8) Shri C. Janga Reddy
- (9) Shri Pratap Bhanu Sharma
- (10) Dr. Datta Samant

- (11) Shri Vir Sen
- (12) Shei V. Sobhanadweswara Rao

The discussion was not concluded.

6.09 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 6th August, 1987)

SUBHASH C. KASHYAP, Secretary-General.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, August 6, 1987 Sravana 15, 1909 (Saka)

No. 265

11 A.M.

7

1. Reference by Speaker

The Speaker made a reference to the 42nd Anniversary of bombing of Hiroshima and paid homage to the victims of the first atomic bomb explosion.

Thereafter, Members stood in silence for a short while in memory of the victims.

2. Starred Questions

Starred Questions Nos. 141, 142, 144—146, 146 and 149 were orally answered. Replies to Starred Questions Nos. 147 and 150—160 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 1532—1546, 1548—1561, 1563—1572, 1574—1620, 1622—1706 and 1708—1732 were laid on the Table

4. Papers Laid on the Table

The following papers were laid on the Table:-

(1) A copy of the National Welfare Board for Seafarers (Amendment) Rules, 1937 (Hindi and English versions) published in Notification No. G.S.R. 462(E) in Gazette of India dated the 8th May, 1987 under subsection (3) of section 458 of the Merchant Shipping Act, 1953.

- (2) A copy each of the following Notifications (Hind and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963:—
 - (i) G.S.R. 477 (E) published in Gazette of India dated the 12th May, 1987 approving the Mormugao Port Employees' (Allotment of Residences) Regulations, 1987.
 - (ii) G.S.R. 523 (E) published in Gazette of India dated the 22nd May, 1987 approving the Madras Port Trust (Pension) Regulations, 1987.
 - (iii) G.S.R. 578 (E) published in Gazette of India dated the 16th June, 1987 approving the Kandla Port Employees' (Leave) (Amendment) Regulations, 1987.
- (3) A copy of Notification No. G.S.R. 667(E) (Hindi and English versions) published in Gazette of India dated the 20th July, 1987 together with an explanatory memorandum providing that in accordance with a general practice that was prevalent at the relevant time, the basic excise duty as well as the special excise duty on glass and glassware falling under Item No. 23A of the erstwhile Central Excise Tariff and used within the factory of production for further manufacture of other glass and glassware shall not be required to be paid during the period from 1st March, 1984 to 6th May, 1984, under sub-section (2) of section 38 of the Central Excise and Salt Act, 1944.
- (4) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 516(E) published in Gazette of India dated the 20th May, 1987 together with an explanatory memorandum prescribing a concessional rate of basic customs duty of 10 per cent ad valorem for manufacture of light commercial vehicles under a phased manufacturing programme approved by the Directorate General of Technical Development in the Ministry of Industry.

- (ii) G.S.R. 517(E) published in Gazette of India dated the 20th May, 1987 together with an explanatory memorandum prescribing an auxiliary duty of 25 per cent for such light commercial vehicles in respect of which the concessional rate of 10 per cent basic customs duty would apply.
- (iii) G.S.R. 553(E) published in Gazette of India dated the 5th June, 1987 together with an explanatory memorandum making certain amendments to Notification Nos. 49-Customs dated the 1st March, 344-Cutoms dated the 16th June, 1986 and 188-Customs dated the 29th April, 1987 so as to (i) restrict the scope of concessional rate of import duty of 60 per cent (basic+additional) on magnetic tapes for sound recording (ii) to delete Sl. No. 1 viz. Polyester film and (iii) withdraw the countervailing duty exemption on electronic components.
- (iv) G.S.R. 554(E) published in Gazette of India dated the 5th June, 1987 together with an explanatory memorandum seeking to prescribe import duty on tensilised polyester film of thickness not exceeding 39 microns for the manufacture of magnetic tapes at the rate of 30 per cent ad valorem (basic) plus Rupees 25 per kilogram (countervailing duty).
- (v) G.S.R. 555(E) published in Gazette of India dated the 5th June, 1987 together with an explanatory memorandum seeking to prescribe basic customs duty of 60 per cent on magnetic tapes other than those for sound recording and also to charge auxiliary duty at the rate of 40 per cent ad valorem and countervailing duty at the rate of 25 per cent ad valorem.
- (vi) G.S.R. 556(E) published in Gazette of India dated the 5th June, 1987 together with an explanatory memorandum prescribing zero rate of auxiliary duty on Polyester Film for the manufacture of magnetic tapes.

- (vii) G.S.R. \$76(E) and 577(E) published in Gazetter of India dated the 16th June, 1987 together with an explanatory memorandum regarding exemption to vessels and other floating structures when manufactured in a warehouse from the whole of the basic, additional and auxiliary duties of customs leviable thereon.
- (viii) G.S.R. 606(E) published in Gazette of India dated the 29th June, 1987 together with an explanatory memorandum extending the validity of Notification No. 474/86-Customs dated the 28th November, 1986 upto the 30th June, 1988.
 - (ix) G.S.R. 643(E) published in Gazette of India dated the 3rd July, 1987 together with an explanatory memorandum making certain amendments to Notification No. 231-Customs dated the 5th June, 1987 so as to allow import of "Balanced/Semi-Tensilised Polyester Film" for the manufacture of magnetic tapes at the concessional rate of duty.
 - (x) G.S.R. 650(E) published in Gazette of India dated the 8th July, 1987 together with an explantory! memorandum reducing the basic customs duty on styrene from (55 per cent +Rupees 5 per Kg.) to (25 per cent+Rupees 1700 per tonne).
 - (xi) G.S.R. 651(E) published in Gazette of India dated the 8th July, 1987 together with an explantory memorandum regarding exemption to styrene from the whole of the auxiliary duty of customs leviable thereon.
 - (xii) G.S.R. 638(E) published in Gazette of India dated the 2nd July, 1987 together with an explanatory memorandum containing Corrigendum to Notification No. 179|86 dated the 1st March, 1986.

- (5) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
 - (i) G.S.R. 521 (E) published in Gazette of India dated the 22nd May, 1987 together with an explanatory memorandum making certain amendments to Notification No. 228/86-CE dated the 3rd April, 1986 so as to indicate appropriate classification of hair fixer.
 - (ii) G.S.R. 557(E) published in Gazette of India dated the 5th June, 1987 together with an explanatory memorandum regarding exemption to Magnetic tapes for sound recording from the duty of excise in excess of the amount calculated at the rate of Rupees one per square metre.
 - (iii) G.S.R. 572(E) published in Gazette of India dated the 12th June, 1987 together with an explanatory memorandum regarding exemption to enamel frit from the whole of the duty of excise leviable thereon.
 - (iv) G.S.R. 574(E) published in Gazette of India dated the 12th June, 1987 together with an explanatory memorandum making certain amendments to Notification No. 147/84-CE dated the 18th June, 1984 so as to indicate the proper chemical nomenclature of Dane Salt.
 - (v) G.S.R. 582(E) published in Gazette of India dated the 18th June, 1987 together with an explanatory memorandum regarding exemption to Sodium Hyplchlorite Dye carriers, softening agents and sizing agents when used in the factory of production for the manufacture of textiles and textile articles from the whole of the duty of excise leviable thereon.
 - (vi) G.S.R. 660(E) published in Gazette of India dated the 17th July, 1987 together with an explanatory memorandum regarding exemption to films to be screened in Film Festivals under the Cultural Exchange Programme or Festival of India or Manifestation of India to be held in foreign countries from the whole of the duty of excise leviable thereon.

- (vii) G.S.R. 663(E) published in Gazette of India dated the 17th July, 1987 together with an explanatory memorandum making certain amendments to Notification No. 1/87-CE dated the 1st January, 1987 so as to extend the concessional rate of excise duty of Rupees 525 per kilolitre for naphtha used as fuel to three more units, namely, Madras Fertilisers Limited, Delhi Electric Supply Undertaking and Damodar Valley Corporation.
- (viii) G.S.R. 664 (E) published in Gazette of India dated the 17th July, 1987 together with an explanatory memorandum regarding exemption to absorbent cotton wool, non-absorbent cotton wool and gauze cloth bandages from the whole of the duty of excise leviable thereon subject to certain conditions mentioned in the notification.
- (ix) G.S.R. 665 (E) published in Gazette of India dated the 17th July, 1987 together with an explanatory memorandum regarding exemption to gold potassium cyanide when used in the electronic industry and manufactured from gold from the duty of excise.
- (6) A copy of Notification No. S.O. 673(E) (Hindi and English versions) published in Gazette of India dated the 5th July, 1987 making certain amendments to Notification No. S.O. 328(E) dated the 6th April, 1987 issued under section 3 of the Commissions of Inquiry Act, 1952.
- (7) A statement (Hindi and English versions) indicating the results of the market loans floated in May and July, 1987.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Ahmedabad, for the year 1965-86 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Management, Ahmedabad, for the year 1985-86.

(9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

5. Messages from Rajya Sabha

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Secretary-General reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 3rd August, 1987, Rajya Sabha passed the Atomic Energy (Amendment) Bill, 1987.
- (ii) That at its sitting held on the 3rd August, 1987, Rajya Sabha passed the All-India Institute of Medical Sciences and the Post-Graduate Institute of Medical Education and Research, Chandigarh (Amendment) Bill, 1987
- (iii) That at its sitting held on the 3rd August, 1987, Rajya Sabha passed the Parsi Marriage and Divorce (Amendment) Bill, 1987.

6. Bills Passed by Rajya Sabha-Laid on the Table

- (i) The Atomic Energy (Amendment) Bill, 1987.
- (ii) The All-India Institute of Medical Sciences and the Post-Graduate Institute of Medical Education and Research, Chandigarh (Amendment) Bill, 1987.
 - (iii) The Parsi Marriage and Divorce (Amendment) Bill, 1987.

7. Report of the Committee on Private Members' Bills and Resolutions

Shri M. Thambi Durai presented the Thirty-eighth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

8. Matters under rule 377

- √(1) Shri Mohan Lal Jhikram raised a matter regarding non-availability of text books as per new syllabus.
- (2) Shri S. G. Gholap raised a matter regarding need to telecast Sindhi programmes on channel one instead of channel two on Bombay Doordarshan.

- (3) Shri Keshavrao Pardhi raised a matter regarding need for immediate clearance to the Bawanthadi Irrigation Project.
- (4) Shri Anadi Charan Das raised a matter regarding need to take effective measures to root out corruption.
- (5) Shri N. Dennis raised a matter regarding need to set up rubber based industries in Kanya Kumari.
 - (6) Dr. Chinta Mohan raised a matter regarding need to start industry in Tirupati.
 - (7) Shri B. N. Reddy raised a matter regarding need to convert Bittragunta locoshed into an Electric Loco P.O.H. shed.
 - √(8) Dr. G. S. Rajhans raised a matter regarding need to reopen the Ashok Paper Mills, Darbhanga.

9. Government Bill—Passed

THE PAYMENT OF GRATUITY (AMENDMENT) BILL, 1987, as passed by Rajya Sabha.

Discussion on the motion for consideration of the Bill moved by Shri P. A. Sangma on the 30th July, 1987, continued.

The following members took part in the debate:-

- (1) Shri K. N. Pradhan
- (2) Dr. Datta Samant
- (3) Shri Girdhari Lal Vyas
- (4) Shri Sharad Dighe

(Lok Sabha adjourned at 1.03 P.M. and re-assembled at 2 P.M.)

[Further consideration on the motion for consideration of the Bill was held over at 1.03 P.M. and resumed at 4.50 P.M.]

✓ 10. Motion for appointment of a Joint Committee

Discussion on the following motion moved by Shri K. C. Pant on the 29th July, 1987 and the amendments thereto moved on the 3rd August, 1987, continued:—

"That a Joint Committee of both the Houses consisting of 21 members, 14 from Lok Sabha and 7 from Rajya Sabha, be elected in accordance with the system of proportional representation by means of the single transferable vote and the voting at st. A election shall be by secret ballot, to enquire into the following issues arising from the Report of the Swedish National Audit Bureau on the Bofors contract:

- (i) to inquire into and establish the identity of the persons agencies firms who received payments of the following amounts:
 - (a) SEK 170-250 million;
 - (b) SEK 29.5 million; and
 - (c) SEK 2.5 million;

from M|s. Bofors in connection with their contract to supply 155 mm Howitzer guns and associated equipments to India (as referred to in the Report of the Swedish National Audit Bureau, received by the Government of India on June 4, 1987).

- (ii) to inquire into and determine the Indian laws, rules and regulations which were violated by the concerned persons agencies firms by receiving the payments referred to in (i) above;
- (iii) to make suitable recommendations, based on the findings on (i) and (ii) above.
- (2) That the Joint Committee shall make a report to this House by the last day of the first week of the next Session of Parliament.
- (3) That the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make.
- (4) That this House recommends to Rajya Sabha that the Rajya Sabha do join the Committee and communicate to this House the names of the members elected from amongst the members of the Rajya Sabha to the Committee as mentioned above."

The following members took part in the debate:—

- (1) Shri Rajiv Gandhi
- (2) Shri Narain Dutt Tiwary

(A closure motion moved by Shri H. K. L. Bhagat was adopted)

Shri K. C. Pant replied to the debate.

An amendment was moved by Shri K. C. Pant.

The amendments moved by Sarvashri Somnath Chatterjee, Dinesh Goswami, C. Madhav Reddy, K. P. Unnikrishnan, Indrajit Gupta and C. Janga Reddy were negatived.

The following amendment moved by Shri K. C. Pant was adopted:—

"That the original motion may be amended to read as follows:—

- (1) That a Joint Committee of both the Houses consisting of 30 members, 20 from Lok Sabha and 10 from Rajya Sabha be elected on the basis of proportional representation to enquire into the issues arising from the Report of the Swedish National Audit Bureau relating to the Bofors' contract to supply 155 mm Howitzer guns to India.
 - (2) The Committee shall enquire into the following matters:—
- (i) whether the procedures laid down for the acquisition of weapons and systems were adhered to in the purchase of the Bofors' gun;
- (ii) to ascertain the identity of the persons who received, and the purpose for which they received, payments of the following amounts:
 - (a) SEK 170-250 million
 - (b) SEK 29.5 million
 - (c) SEK 2.5 million

from M|s. Bofors (as referred to in the Report of the Swedish National Audit Bureau, received by the Government of India on June 4, 1987):

(iii) arising out of the enquiry, if there is prima facie evidence that M|s. Bofors have in addition to pay-

- ments mentioned in (ii) above, made any other payments for securing the Indian contracts, the identity of the persons who received such payments shall be ascertained;
- (iv) to determine if any Indian laws rules regulations have been violated either by M|s. Bofors or by persons as indicated in (ii) and (iii) above.
- (3) That the Speaker shall nominate one of the Members of the Committee to be its Chairman.
- (4) That the quorum of the Committee shall be one third of the total strength of the Committee.
- (5) That the Comptroller and Auditor General of India and the Attorney General of India will provide assistance to the Committee, as necessary.
- (6) That the investigating agencies of the Government of India shall render such assistance to the Committee as may be required by it for the purposes of its enquiry.
- (7) The Committee shall have the power to ask for and receive evidence, oral or documentary, from foreign nationals or agencies provided that if any question arises whether the evidence of a person or the production of a document is relevant for the purposes of the Committee, the question shall be referred to the Speaker whose decision shall be final.
- (8) If the Committee wish to nominate a sub-Committee to visit a foreign country for specified purposes connected with the enquiry the matter shall be referred to the Speaker who may take such decisions and give such directions as he thinks fit, provided that such sub-Committee shall not hold sittings, record evidence or take decisions in a foreign country.
- (9) That in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make.
- (10) That the Committee shall make a report to this House by the last day of the first week of the next session of Parliament.

(11) That this House recommends to the Rajya Sabha that the Rajya Sabha do join the Committee and indicate to this House the names of the Members from amongst the Members of the Rajya Sabha to be on the Committee."

The motion, as amended, was adopted.

11. Statement By Minister

The Minister of State in the Ministry of External Affairs made a statement regarding the progress achieved so far in the implementation of the Indo-Sri Lanka Agreement to establish peace and normalcy in Sri Lanka.

12. Government Bill—Passed

THE PAYMENT OF GRATUITY (AMENDMENT) BILL, 1987 as passed by Rajya Sabha.

Further discussion on the motion for consideration of the Bill was resumed.

The following members took part in the debate:—

- (1) Dr. Chandra Shekhar Tripathi
- (2) Shri Madan Pandey
- (3) Shri Harish Rawat

Shri P. A. Sangma replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 to 9 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. A. Sangma.

The motion was adopted and the Bill was passed.

13. Government Bill-Under Consideration

THE CONSERVATION OF FOREIGN EXCHANGE AND PREVENTION OF SMUGGLING ACTIVITIES (AMEND-MENT) BILL, 1987.

The motion for consideration of the Bill was moved by Shri Janardhana Poojary.

Shri Girdhari Lal Vyas took part in the debate. His speech was not concluded.

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 7th August, 1987).

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, August 7, 1987 Sravana 16, 1909 (Saka)

No. 266

11 A.M.

1. Obituary References

The Deputy Speaker made references to the passing away of Shri Lila Dhar Asthana, a Member of Second Lok Sabha; Shri H. Ajmal Khan, a Member of Fourth Lok Sabha and Shri Mathura Prasad Mishra, a Member of the Provisional Parliament and First to Third Lok Sabha.

Thereafter, Members stood in silence for a shortwhile as a mark of respect to the deceased.

2. Adjournment Motion

The Deputy Speaker gave his consent to the moving of an adjournment motion given notice of by Shri Basudeb Acharya regarding continuous killings of innocent people by terrorists and increasing terrorist activities in Punjab.

Shri Basudeb Acharya then asked for leave of the House to the moving of the motion and on objection being taken, the Deputy Speaker asked those members who were in favour of leave being granted to rise in their places. As less than fifty members rose, the Deputy Speaker informed the member that he did not have the leave of the House

3. Starred Ouestions

Starred Questions Nos. 161, 164, 167, 169 and 173 were orally answered. Replies to Starred Questions Nos. 162, 165, 166, 168, 174—178 and 180 were laid on the Table.

4. Unstarred Questions

Replies to Unstarred Questions Nos. 1733, 1735—1772, 1774—1777, 1779—1818, 1820—1830, 1832—1923, 1926—1934 and 1936—1960 were laid on the Table.

5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 485(E) to 493(E) published in Gazette of India dated the 12th May, 1987 together with an explanatory memorandum regarding levy of auxiliary duty of customs on goods falling under the First Schedule of the Customs Tariff Ac: 1975.
 - (ii) G.S.R. 656(E) and 657(E) published in Gazette of India dated the 13th July, 1987 together with an explanatory memorandum regarding exemption to coking coal of ash content below 12 per cent from the whole of the basic, additional and auxiliary duties of customs leviable thereon
 - (iii) G.S.R. 669(E) published in Gazette of India dated the 22nd July, 1987 together with an explanatory memorandum regarding exemption to thirty one specified video software generation equipments from the basic customs duty in excess of 80 per cent ad valorem and from the whole of the additional duty of customs leviable thereon.
 - (iv) G.S.R. 670(E) published in Gazette of India dated the 22nd July, 1987 together with an explanatory memorandum seeking to prescribe auxiliary duty of customs at the rate of 25 per cent on the goods covered by Notification No. 280|87-Customs dated the 22nd July, 1987.

- (v) G.S.R. 668(E) published in Gazette of India dated the 22nd July, 1987 together with an explanatory memorandum making certain amendments to Notification Nos. 514 86-Customs to 516 86-Customs all dated the 30th December, 1986 so as to make certain procedural changes with regard to production of essentiality certificate for the purpose of availing concessional rates of import duty on various items imported for the oil sector.
- (2) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
 - (i) G.S.R. 478(E) published in Gazette of India dated the 12th May, 1987 together with an explanatory memorandum regarding exemption to goods falling under the Schedule to the Central Excise Tariff Act, 1985 from the whole of the special duty of excise leviable thereon.
 - (ii) G.S.R. 479(E) published in Gazette of India dated the 12th May, 1987 together with an explanatory memorandum regarding exemption to all goods produced or manufactured in a free trade zone or in a hundred per cent exportoriented undertaking from the whole of the special duty of excise leviable thereon.
 - (iii) G.S.R. 480(E) published in Gazette of India dated the 12th May, 1987 together with an explanatory memorandum rescinding Notification No. 55/87-CE dated the 1st March, 1987.
 - (iv) G.S.R. 481(E) published in Gazette of India dated the 12th May, 1987 together with an explanatory memorandum making certain amendments to Notification No. 56/87-CE dated the 1st March, 1987.
 - (v) G.S.R. 482(E) published in Gazette of India dated the 12th May, 1987 together with an ex-

planatory memorandum making certain amendments to Notification No. 57/87-CE dated the 1st March, 1987.

- (vi) G.S.R. 483(E) published in Gazette of India dated the 12th May, 1987 together with an explanatory memorandum making certain amendments to Notification No. 60/87-CE dated the 1st March, 1987.
- (vii) G.S.R. 484(E) published in Gazette of India dated the 12th May, 1987 together with an explanatory memorandum rescinding Notification No. 44/87-CE dated the 1st March, 1987.
- (viii) G.S.R. 680(E) published in Gazette of India dated the 29th July, 1987 together with an explanatory memorandum prescribing a concessional rate of basic excise duty of Rupees 10.75 per kilogram on polypropylene filament yarn, not textured, of denierage not above 750.
- *(3) A copy each of Notification Nos. 285|87-Customs and 286|87-Customs (Hindi and English versions) published in Gazette of India dated the 7th August, 1987 together with an explanatory memorandum regarding exemption to synthetic tracks and artificial surfaces imported under the "Scheme for Laying Synthetic Tracks and Artificial Surfaces" of the Department of Youth Affairs and Sports, Government of India, from the whole of the basic, additional and auxiliary duties of customs leviable thereon, under section 159 of the Customs Act, 1962.

6. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 4th August, 1987, Rajya Sabha passed the Navy (Amendment) Bill, 1987.

7. Biff Passed by Rajya Sabha—Laid on the Table

The Navy (Amendment) Bill, 1987.

[&]quot;Laid at 6 P.M.

8. Calling Attention

Shri Ajoy Biswas called the attention of the Minister of Urban Development to the situation arising out of the continued strike by junior engineers of the Central Public Works Department all over the country and the steps taken by the Government to resolve the issues involved amicably.

The Minister of Urban Development made a statement in regard thereto.

(Lok Sabha adjourned at 1P.M. and re-assembled at 2-04 P.M.)

9. Statements by Ministers

√(1) The Minister of Finance made a statement regarding setting up of a National Equity Fund.

The Minister also laid on the Table a copy of the National Equity Fund Scheme (Hindi and English versions).

(2) The Minister of State for Parliamentary Affairs made a statement regarding Government business for the week commencing Monday, the 10th August, 1987.

10. Government Bill-Under Consideration

THE CONSERVATION OF FOREIGN EXCHANGE AND PREVENTION OF SMUGGLING ACTIVITIES (AMEND-MENT) BILL, 1987.

Discussion on the motion for consideration of the Bill moved by Shri Janardhana Poojary on the 6th August, 1987, continued.

The following members took part in the debate:—

- (1) Shri Girdhari Lal Vyas
- (2) Shri Amal Datta
- (3) Shri Y. S. Mahajan
- (4) Shri Ram Singh Yadav
- (5) Dr. Chinta Mohan
- (6) Shri A. Charles

The discussion was not concluded.

11. Motion Regarding Thirty-Eighth Report of the Committee on Private Members' Bills and Resolutions

Shrimati Usha Rani Tomar moved the following motion:—

"That this House do agree with the Thirty-eighth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 6th August, 1987."

The motion was adopted.

12. Private Members Resolutions-Under Consideration

Shri Dileep Singh Bhuria concluded his speech on the following resolution moved by him on the 16th April, 1987:—

- "This House expresses its concern over the continued backwardness of tribal people in the country even after thirty-nine years of independence and in order to prevent their exploitation and uplift them economically, socially, culturally and educationally, recommends to the Government to—
 - (i) take necessary measures for proper and effective implementation of various tribal welfare schemes in tribal regions;
 - (ii) open more schools and adult education centres in the tribal regions;
 - (iii) give priority in employment to tribal people in various Government development schemes viz. construction and other works undertaken through the Departments of Irrigation, Public Works, Forest Development, Public Health and Rural Engineering, etc. in tribal regions; and
 - (iv) purchase their forest-produce at reasonable price's."

The following members took part in the debate:—

- (1) Shri Mankuram Sodi
- (2) Shri Keyur Bhushan
- (3) Shri Virdhi Chander Jain

- (4) Shri Syed Shahabuddin
- (5) Shri K. P. Singh Deo
- (6) Shri Girdhari Gomango
- (7) Kum. Mamata Banerjee (Speech unfinished).

The discussion was not concluded.

13. Report of Business Advisory Committee

Shri H. K. L. Bhagat presented the Thirty-ninth Report of the Business Advisory Committee.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 10th August, 1987).

BULLETIN—PART 1

[Brief Record of Proceedings]

Monday, August 10. 1987 Sravana 19, 1909 (Saka)

No. 267

11 A.M.

1. Starred Ouestions

Starred Questions Nos. 181, 183—185 and 187—191 were orally answered. Starred Question No. 193 was postponed to 24 August, 1987. Replies to Starred Questions Nos. 192 and 194—201 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1961—2062, 2064—2127, 2129—2166 and 2168—2186 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Multi-State Co-operative Societies (Registration, Membership, Direction and Management, Settlement of Disputes, Appeal and Revision) Amendment Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 566(E) in Gazette of India dated the 12th June, 1987 under sub-section (3) of section 109 of the Multi-State Co-operative Societies Act, 1984.
- (2) A copy of the International Airports Authority of India (Gratuity) Amendment Regulations, 1986

- (Hindi and English versions) published in Notification No. PERS|IR|115|1|82-Vol. VI in Gazette of India dated the 27th October, 1986 together with an explanatory note under sub-section (4) of section 37 of the International Airports Authority Act, 1971.
- (3) A copy of Notification No. G.S.R. 647(E), (Hindi and English versions) published in Gazette of India dated the 7th July, 1987 containing Order indicating the supplies of fertilisers to be made by domestic manufacturers of fertiliser to various States Union Territorics Commodity Boards during the period from 1st April, 1987 to 30th September, 1987, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (4) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Uttar Pradesh Agro Industrial Corporation Limited, Lucknow, for the year 1980-81.
 - (ii) Annual Report of the Uttar Pradesh State Agro Industrial Corporation Limited, Lucknow, for the year 1980-81 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- *(6) A copy of Notification No. 289|87-Customs (Hindi and English versions) published in Gazette of India dated the 10th August, 1987 together with an explanatory memorandum making certain amendments to Notification No. 30|83-Customs dated the 25th February, 1983 so as to prescribe a concessional basic customs duty of 10 per cent ad valorem

^{*}Laid at 6.02 P.M.

on components for manufacture of fuel-efficient two-wheeled motor vehicles under a phased manufacturing programme approved by the Directorate General of Technical Development in the Ministry of Industry, under section 159 of the Customs Act, 1962.

4. Financial Committees—A Review

6

Secretary-General laid on the Table a copy each of the Hindi and English versions of the "Financial Committees" (1986-87—A Review.

✓5. Supplementary Demands for Grant_S (Punjab)—1987-88

Shri B. K. Gadhvi presented a statement (Hindi and English version) showing the Supplementary Demands for Grants in respect of the State of Punjab for 1987-88.

6. Motion for Election to Committee

Shri G. S. Dhillon moved the following motion:—

"That in pursuance of Section 5(1)(i) of the Prevention of Cruelty to Animals Act, 1960, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Animal Welfare Board for the next term commencing from the date of notification by the Government, subject to the other provisions of the said Act."

The motion was adopted.

7. Motion Regarding Thirty-Ninty Report of the Business Advisory Committee

Smt. Sheila Dikshit moved the following motion:—

"That this House do agree with the Thirty-ninth Report of the Business Advisory Committee presented to the House on the 7th August 1987."

The motion was adopted.

8. Matters Under Rule 377

- (1) Shri K. Kunjambu raised a matter regarding need to set up a Thermal Power plant in Kerala at an early date to meet the power crisis.
- (2) Shri V. Sreenivasa Prasad raised a matter regarding need to provide facilities for telecasting Kannada programmes for Mysore, Coorg and South Kanara districts.
- (3) Shri Bharat Singh raised a matter regarding need for immediate steps to increase the power supply to Delhi.
- (4) Shri Sriballav Panigrahi raised a matter regarding need to lift the ban on opening of new Post Offices.
- √(5) Dr. G. S. Rajhans raised a matter regarding need to explore the possibility of export of mangoes grown in Mithila region of Bihar.
- (6) Smt. Jayanti Patnaik raised a matter regarding need to introduce a superfast train between Puri and New Delhi.
- (7) Shri K. Ramachandra Reddy raised a matter regarding need to provide financial assistance for putting in-well bores for irrigation in Anantpur district of Andhra Pradesh.
- (8) Shri Ananda Pathak raised a matter rogarding need to provide adequate funds for industrial development of North Bengal.

9. Government Bill—Passed

THE CONSERVATION OF FOREIGN EXCHANGE AND PREVENTION OF SMUGGLING ACTIVITIES (AMEND-MENT) BILL, 1987

Discussion on the motion for consideration of the Bill moved by Shri Janardhana Poojary on the 6th August, 1987, continued.

The following members took part in the debate:—

- (1) Dr. G. S. Rajhans
- (2) Shri Thampan Thomas
- (3) Shri Sriballav Panigrahi
- (4) Shri K. R. Nataranjan
- (5) Shri U. H. Patel

(Lok Sabha adjourned at 12.59 P.M. and re-assembled at 2.05 P.M.)

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, August 11, 1987 Sravana 20, 1909 (Saka)

No. 268

11 A.M.

1. Starred Questions

Starred Questions Nos. 203—205, 208—210 and 217 were orally answered. Replies to Starred Questions Nos. 202, 206, 207, 211—216 and 218—221 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2187—2235, 2237—2286 and 2288—2420 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of Notification No. S.O. 464(E) (Hindi and English versions) published in Gazette of India dated the 12th May, 1987 constituting an Executive Committee of the Bureau of Indian Standards issued under sub-section (1) of section 4 of the Bureau of Indian Standards Act, 1986.
- (2) A copy of the Multipurpose Dry Batteries (Quality Control) Order, 1987 (Hindi and English versions) published in Notification No. S.O. 516(E) in Gazette of India dated the 26th May, 1987 issued under section 14 of the Bureau of Indian Standards Act, 1986.
- (3) A copy each of the following Notifications (Hindi and English versions) under section 39 of the Bureau of Indian Standards Act, 1986;—
 - (i) The Bureau of Indian Standards (Powers and Duties of Director General) Regulations, 1987 published in Notification No. G.S.R. 536(F) in Gazette of India dated the 1st June. 1987.

- (ii) The Bureau of Indian Standards (Appointment, Terms and Conditions of service of Director General) Rules, 1987 published in Notification No. G.S.R. 639(E) in Gazette of India dated the 2nd July, 1987.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Development Council for Sugar Industry for the year 1986-87 along with Accounts under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Development Council for Sugar Industry for the year 1986-87.
- (5) A copy of Notification No. G.S.R. 563(E) (Hindi and English versions) published in Gazette of India dated the 25th July, 1987 together with an explanatory memorandum making certain amendments to Notification No. 122-Customs dated the 11th May, 1963 so as to provide that the liquid helium gas kept in containers shall become eligible for remission of duty on such deficiency as may occur on account of natural causes and storage, under section 159 of the Customs Act, 1962.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 396 of the Companies Act, 1956:—
- (i) The Shipping Corporation of India Limited and the Mogul Line Limited, Amalgamation Order, 1986 published in Notification No. S.O. 377(E) in Gazette of India dated the 26th June, 1986.
- (ii) The Pallavan Engineering Corporation Limited and Pallavan Transport Corporation, Limited (Amalgamation) Order, 1986 published in Notification No. S.O. 415(E) in Gazette of India dated the 10th July, 1986.

4. Statements of Estimates Committee

SMT. CHANDRA TRIPATHI laid on the table statements (Hindi and English versions) showing action taken

by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of:—

- (i) Thirty-fourth report of Estimates Committee (Eighth Lok Sabha) on Action Taken by Government on the recommendations contained in Eighth Report (Eighth Lok Sabha) on the Ministry of Commerce—Tobacco Board.
- (ii) Thirty-Fifth Report of Estimates Committee (Eighth Lok Sabha) on Action Taken by Government on the recommendations contained in Seventeenth Report (Eighth Lok Sabha) on the Ministry of Finance (Department of Economic Affairs)—Reclassification of Transactions relating to Defence Pensions.

5. Calling Attention

Shri Harish Rawat called the attention of the Minister of Textiles to the situation arising out of closure and lock out in large number of jute mills in West Bengal and the measures taken by the Government to resolve the crisis facing the industry.

The Minister of Textiles made a statement in regard thereto.

(Lok Sabha adjourned at 1.04 P.M. and re-assembled at 2.03 P.M.)

6. Matters under Rule 377

- √(1) Shri Raj Kumar Rai raised a matter regarding need to look into the over-invoicing of Rifampicin drug used for leprosy and T.B.
- √(2) Shri Harish Rawat raised a matter regarding need to lay railway line between Kashipur-Ram Nagar and Ram Nagar to Haldwani in Uttar Pradesh.
- (3) Shri Ram Pyare Panika raised a matter regarding need to restore Tribals and Harijans to the land acquired by the Forest Department in Mirzapur district of Uttar Pradesh.
- √(4) Dr. (Smt.) Phulrenu Guha raised a matter regarding need to look into the delay on the part of DDA in alloting plots to displaced persons in Chittaranjan Park area.
- ✓(5) Shri K. N. Pradhan raised a matter regarding need to ensure implementation of provisions of Contract Labour (Regulation and Abolition) Act, 1970 by the Food Corporation of India, Madhya Pradesh.

- (6) Shri Ram Bahadur Singh raised a matter regarding net to stop the removal of Harijan families settled on both sides of Railway line between Raxaul and Birganj.
- (7) Prof. Saifuddin Soz raised a matter regarding need to bring the Nationalised Banks under the purview of the Committee on Public Undertakings.
- (8) Shri Kamodi Lal Jatav raised a matter regarding need to run a train between Gwalior and Mathura.

7. Discussions under Rules 193

(i) Discussion on the statement made by the Minister of Agriculture in the House on the 30th July, 1987 regarding drought situation in the country, raised by Shri Indrajit Gupta on the 10th August, 1987, continued.

The following members took part in the debate:-

- (1) Shri K. Ramachandra Reddy
- (2) Shri Virdhi Chander Jain
- (3) Shri Dinesh Singh
 - (4) Shri B. N. Reddy
 - (5) Smt. Usha Thakkar
 - (6) Smt. Meira Kumar
 - (7) Shri V. S. Krishna Iyer (Speech unfinished)

The discussion was not concluded.

(ii) Shri K. P. Unnikrishnan raised a discussion on the statement made by the Prime Minister in the House on 30th July, 1987 regarding the Indo-Sri Lanka Agreement to establish peace and normalcy in Sri Lanka.

The following members took part in the debate:-

- (1) Shri Dinesh Singh
- (2) Shri G. G. Swell
- (3) Shri S. Jaipal Reddy
- (4) Shri B. R. Bhagat
- (5) Shri P. Kolandaivelu (Speech unfinished)

The discussion was not concluded.

6.03 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 12th August, 1987).

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, August 12, 1987 Sravana 21, 1909 (Saka)

No. 269

11 A.M.

1. Starred Ouestions

Starred Questions Nos. 223—226 and 229—231 were orally answered. Replies to Starred Questions Nos. 227, 228, 232—235 and 237—243 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2421—2468, 2470, 2471, 2473—2491, 2493—2499, 2501—2520, 2522—2558, 2560—2610, 2612—2619 and 2621—2646 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

(1) A statement (Hindi and English versions) regarding revision of pay scales for school teachers in the employment of Government of India in the Union Territories and under autonomous bodies sponsored by the Government of India together with Government's order dated the 12th August, 1987 on the subject.

- (2) A copy each of the following Notifications (Hinda and English versions) under sub-section (3) of section 36 of the Sick Industrial Companies (Special Provisions) Act, 1985:—
 - (i) The Appellate Authority for Industrial and Financial Reconstruction (Salaries and Allowances and Conditions of Service of Chairman and other Members) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 381 (E) in Gazette of India dated the 10th April, 1987.
 - (ii) The Board for Industrial and Financial Reconstruction (Secretary's Powers and Duties) Rules, 1987 published in Notification No. G.S.R. 506(E) in Gazette of India dated the 15th May, 1987.
- (3) A copy of Notification No. G.S.R. 382(E), (Hindi and English versions) published in Gazette of India dated the 10th April. 1987 constituting the Appellate Authority for Industrial and Financial Reconstruction with effect from 15th April, 1987 issued under section 5 read with section 6 of the Sick Industrial Companies (Special Provisions) Act, 1985.
- (4) A copy of Notification No. G.S.R. 625(E), (Hindi and English versions) published in Gazette of India dated the 1st July, 1987 regarding appointment of Shri B. D. Gupta, Chairman, Foreign Exchange Regulation Appellate Board, Department of Legal Affairs as Member of the Board for Industrial and Financial, Reconstruction issued under sub-section (2) of section 4 read with section 6 of the Sick Industrial Companies (Special Provisions) Act, 1985.
- (5) A copy of Notification No. S.O. 444(E) (Hindi and English versions) published in Gazette of India dated the 28th April, 1987 appointing the 15th May, 1987 as the date on which the provisions of

- sections 15 to 34 of the Sick Industrial Companies (Special provisions) Act, 1985 shall come into force issued under sub-section (3) of section 1 of the said act.
- (6) A copy of Notification No. G.S.R. 575(E), (Hindi and English versions) published in Gazette of India dated the 15th June, 1987 specifying the State Bank of India constituted under section 3 of the State Bank of India Act, 1955, the Subsidiary Banks constituted under section 3 of the State Bank of India (Subsidiary Banks) Act, 1959 and the corresponding new banks constituted under section 3 of the Banking Companies (Acquisition and Transfer of Undertakings) Acts, 1970 and 1980 as public financial institutions for the purposes of the Sick Industrial Companies (Special provisions) Act, 1985 issued under sub-section (1) of section 3 of the said Act.
- (7) A copy of the Report of the High Level Group on the proposal to set up a National Housing Bank and other allied issues (Hindi and English versions).
- (8) (a) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development of Telematics, New Delhi, for the year 1984-85 along with Audited Accounts.
- (ii) A copy of the Annual Report (Hindi and English versions) of the Centre for Development of Telematics, New Delhi, for the year 1985-86 along with Audited Accounts.
- (b) A statement (Hindi and English versions) regarding Review by the Government on the working of the Centre for Development of Telematics, New Delhi, for the years 1984-85 and 1985-86.
- (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

- (10) A copy of the Central Administrative Tribung' (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Amendment Rules. 1987 (Hindi and English versions) published in Notification No. G.S.R. 583(E) in Gazette of India dated the 18th June, 1987 under sub-section (1) of section 37 of the Administrative Tribunals Act, 1985.
- *(11) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act. 1962:—
 - (i) Notification No. 292|87-Customs published in Gazette of India dated the 12th August, 1987 together with an explanatory memorandum seeking to grant partial exemption to iron or non-alloy steel hot rolled coils of carbon content less than 0.6 per cent and equate the rate of basic customs duty on HR coils and coils for re-rolling at the rate of 15 per cent ad valorem plus Rupees 1100 per metric tonne.
 - (ii) Notification No. 293|87-Customs published in Gazette of India dated the 12th August, 1987 together with an explanatory memorandum seeking to delete the entry for coils for re-rolling from Notification No. 86|86-Customs dated the 17th February, 1986.

4. Report of the Committee on Private Members' Bills and Resolutions

Shri M. Thambi Duvai presented the Thirty-ninth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

5. Motion for Election to Committee

SHRI RAM RATAN RAM moved the following motion:—

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate a member from

^{*}Laid at 6 P.M.

Rajya Sabha to associate with the Committee on the Welfare of Scheduled Castes and Scheduled Tribes of this House for the unexpired portion of the term of the Committee vice Shri Ramnarayan Goswami retired from Rajya Sabha and do communicate to this House the name of the member so nominated by Rajya Sabha."

The motion was adopted.

6. Matters Under Rule 377

- √(1) Shri G. S. Basavaraju raised a matter regarding need to provide stoppage of Mahalaxmi, Kittur and Gol Gumbaz Express trains at Karjagi in Karnataka
- (2) Shri Ajay Mushran raised a matter regarding need to amend Indian Penal Code, Code of Criminal Procedure and Indian Evidence Act to provide punishment for anti-social elements for throwing acid on people.
- √(3) Shri Umakant Mishra raised a matter regarding need to write off the 10 year old loans given to landless and small farmers.
- √(4) Shri V. Sobhanadreeswara Rao raised a matter regarding need to establish a centre at Vijayawada for holding UPSC examinations.
- √(5) Shri Mohd. Mahfooz Ali Khan raised a matter regarding need to take effective measures to contain the prices of edible oils, ghee, milk, bread and other consumer articles.
- (6) Shri A. Jayamohan raised a matter regarding need to set up a T.V. relay Centre either at Elaigiri Hills or Javadu Hills—North Arcot district.

7. Discussion under rule 193

Discussion on the statement made by the Minister of Agriculture in the House on the 30th July, 1987 regarding drought situation in the country, raised by Shri Indrajit Gupta on the 10th August, 1987, continued.

The following members took part in the debate:-

(1) Shri V. S. Krishna Iyer

- (2) Shri K. N. Pradhan
- (3) Shri Bhisma Deo Dube
- (4) Shri R. Annanambi
- (5) Shri Chandulal Chandrakar
- (6) Shri Satyendra Narayan Sinha
- (7) Shri George Joseph Mundackal
- (8) Shri Jagannath Patnaik
- (9) Prof. Nirmala Kumari Shaktawat
- (10) Shri Balwant Singh Ramoowalia
- (11) Shri Umakant Mishra
- (12) Shri M. Y. Ghorpade
- (13) Shri Ram Narain Singh
- (14) Shri Narain Chand Parashar
- (15) Shri Digvijaya Singh
- (16) Shri R. Jeevarathinam
- (17) Shri D. B. Patil
- (18) Smt. Basavarajeswari
- (19) Shri S. G. Gholap
- (20) Shri M. Raghuma Reddy
- (21) Shri Bharat Singh
- (22) Shri Mohd. Ayub Khan
- (23) Shri Bal Ram Singh Yadav
- (24) Shri Balasaheb Vikhe Patil
- (25) Shri Kali Prasad Pandey
- (26) Shri K. S. Rao
- (27) Shri Keshorao Pardhi
- (28) Shri Bhadreshwar Tanti
- (29) Shri Kamla Prasad Singh
- (30) Shri N. P. Jhansi Lakshmi
- (31) Shri A. Charles
- (32) Smt. Patel Ramaben Ramjibhai Mavani The discussion was not concluded.

**8. Statement by Minister

The Minister of State for Labour made a statement regarding National Policy on Child Labour.

9 Half-an-hour discussion

Shri Dal Chander Jain raised a discussion on the points arising out of the answer given by the Minister of State in the Ministry of Labour on 4th May, 1987 to Starred Question No. 890 regarding Beedi Workers.

Shri P. A. Sangma replied to the discussion

6.14 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 13th August, 1987)

^{**}Made at 1.47 P.M.

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, August 13, 1987/Sravana 22, 1909 (Saka)

No. 270

11 A.M.

1. Starred Ouestions

Starred Questions Nos. 244—248, 250 and 251 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Ouestions

Replies to Unstarred Questions Nos. 2647—2680, 2682—2840, 2842—2867 and 2869—2886 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Kudremukh Iron Ore Company Limited, Bangalore, for the year 1986-87.
- (ii) Annual Report of the Kudremukh Iron Ore Company Limited, Bangalore, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (2) A copy of the Report (Hindi and English versions) on the progress made in the intake of Schedule Castes and Scheduled Tribes against vacancies reserved for them in recruitment and promotion categories on the Railways for the year ended the 31st March, 1986.
- (3) A copy of Notification No. S.O. 387(E) (Hindi and English versions) published in Gazette of India dated the 14th April, 1987 declaring the highway starting from its junction near Kuwarital on National Highway No. 37 and terminating near Tezpur on National Highway No. 52 in Assam to be a National Highway under section 10 of the National Highways Act, 1956.
- (4) A copy of the *Final Audit Report (Hindi and English versions) on the Accounts of the Kandla Dock Labour Board, for the year 1985-86.
- (5) A statement (Hindi and English versions) explaining the circumstances and reasons for laying the Final Audit Report.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957:—
 - (i) S.O. 445(E) published in Gazette of India dated the 28th April, 1987 containing Order directing that powers under clause (b) of sub-section (2) of section 5 of the Mines and Minerals (Regulation and Development) Act, 1957 shall also be exercised by the Controller General, Chief Controller of Mines, Controller of Mines and the Regional Controller of Mines of Indian Bureau of Mines.

^{*}The Annual Report, Audited Accounts and the Audit Report were laid on the Table on 4th December, 1986.

- (ii) S.O. 446(E) published in Gazette of India dated the 28th April, 1987 containing Order authorising all the State Governments and Union Territory Administrations to exercise powers vested in the Central Government under subsection (4) of section 21 of the Mines and Minerals (Regulation and Development) Act, 1957.
- (iii) G.S.R. 458(E) published in Gazette of India dated the 5th May, 1987 making certain amendments to the Second Schedule and Third Schedule to the Mines and Minerals (Regulation and Development) Act. 1957.
- (7) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1986—Union Government (Commercial)—Part IV-Bharat Gold Mines Limited, under a ticle 151(1) of the Constitution.

4. Parliamentary Committees-Summary of Work

Secretary-General laid on the Table a copy of the 'Parliamentary Committees (Other than Financial Committees)—Summary of Work' (Hindi and English versions) pertaining to the period 1 June, 1986 to 31 May, 1987.

5. Calling Attention

Shri Somnath Chatterjee called the attention of the Minister of Human Resource Development to the situation arising out of the strike by university and college teachers all over the country and the steps taken by the Government to settle the matter amicably.

The Minister of Human Resource Development made a statement in regard thereto.

(Lok Sabha adjourned at 1.03 p.m. and re-assembled at 2.03 p.m.)

6. Statements by Ministers

(1) The Minister of Finance made a statement regarding Technology Upgradation Scheme.

^{*}At 12.10 P.M.

- (2) A copy of the Report (Hindi and English versions) on the progress made in the intake of Schedule Castes and Scheduled Tribes against vacancies reserved for them in recruitment and promotion categories on the Railways for the year ended the 31st March, 1986.
- (3) A copy of Notification No. S.O. 387(E) (Hindiand English versions) published in Gazette of India dated the 14th April, 1987 declaring the highway starting from its junction near Kuwarital on National Highway No. 37 and terminating near Tezpur on National Highway No. 52 in Assam to be a National Highway under section 10 of the National Highways Act, 1956.
- (4) A copy of the *Final Audit Report (Hindi and English versions) on the Accounts of the Kandla Dock Labour Board, for the year 1985-86.
- (5) A statement (Hindi and English versions) explaining the circumstances and reasons for laying the Final Audit Report.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957:—
 - (i) S.O. 445(E) published in Gazette of India dated the 28th April, 1987 containing Order directing that powers under clause (b) of sub-section (2) of section 5 of the Mines and Minerals (Regulation and Development) Act, 1957 shall also be exercised by the Controller General, Chief Controller of Mines, Controller of Mines and the Regional Controller of Mines of Indian Bureau of Mines.

^{*}The Annual Report, Audited Accounts and the Audit Report were laid on the Table on 4th December, 1986.

- (ii) S.O. 446(E) published in Gazette of India dated the 28th April, 1987 containing Order authorising all the State Governments and Union Territory Administrations to exercise powers vested in the Central Government under subsection (4) of section 21 of the Mines and Minerals (Regulation and Development) Act, 1957.
- (iii) G.S.R. 458(E) published in Gazette of India dated the 5th May, 1987 making certain amendments to the Second Schedule and Third Schedule to the Mines and Minerals (Regulation and Development) Act, 1957.
- (7) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1986—Union Government (Commercial)—Part IV-Bharat Gold Mines Limited, under a ticle 151(1) of the Constitution.

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5. Calling Attention

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The Minister of Human Resource Development made a statement in regard thereto.

(Lok Sabha adjourned at 1.03 p.m. and re-assembled at 2.03 p.m.)

6. Statements by Ministers

(1) The Minister of Finance made a statement regarding Technology Upgradation Scheme.

^{*}At 12.10 P.M.

He also laid on the Table a copy of the scheme (Hindi and English versions),

(2) The Minister of State for Labour made a statement regarding constitution of a National Commission on rural labour.

He also laid on the Table a copy of Resolution No. U-24012/1/87-RW (Hindi and English versions) dated the 11th August, 1987 constituting a National Commission on Rural Labour.

7. Matters Under Rule 377

- (1) Prof. Chandrabhanu Devi raised a matter regarding need for a long term plan to control floods in North Bihar.
- (2) Shri Ram Bhagat Paswan raised a matter regarding need to start work on the proposed Hasanpur-Sakri and Darbhanga-Samastipur railway lines.
- (3) Shri Mohanlal Jhikram raised a matter regarding need to direct Madhya Pradesh Government to ensure that teachers of aided schools are paid salary as per the prescribed scales.
- √(4) Prof. Madhu Dandavate raised a matter regarding lathicharge by the Police on the demonstrators of Janata Party near Akashwani Bhawan on 10th August, 1987 protesting against partisan use of TV and AIR.
- (5) Shri P. Namgyal raised a matter regarding need to ensure smooth flow of vehicular traffic to Zoji-La on the Srinagar-Leh highway.
- (6) Shri Chander Shekhar Tripathi raised a matter regarding need to direct Food Corporation of India to construct a godown in Khalilabad tehsil of Basti district in Uttar Pradesh to save the wheat etc. from destruction
- (7) Shri Ashok Chavan raised a matter regarding need to instal Electronic Equipment in the new telephone exchange at Nanded.
- (8) Shri Sanat Kumar Mandal raised a matter regarding need to expedite clearance to the Karatia-Nagartala Basin drainage scheme pending with Ganga Flood Control Commission.

(9) Shri Balwant Singh Ramoowalia raised a matter rearding need to ensure that farmers of Northern India get the declared support price for their produce damaged in the rains of May, 1927.

The Minister of Agriculture replied.

√ (10) Smt. Geeta Mukherjee raised a matter regarding need
to release funds for the Vidya Sagar University Midnapur to
enable it to open more departments and admit more students.

2. Discussion Under Rule 193

Discussion on the statement made by the Minister of Agriculture in the House on the 30th July, 1987 regarding drought situation in the country, raised by Shri Indrajit Gupta on the 10th August, 1987, continued.

The following members took part in the debate:-

- (1) Shri Dharam Pal Singh Malik
- (2) Prof. K. V. Thomas
- (3) Shri Ram Pyare Panika
- (4) Shri G. S. Basavaraju
- (5) Shri M. Subha Reddy
- (6) Shri Somnath Rath
- (7) Shri Lal Vijay Pratap Singh
- (8) Shri Narendra Budania
- (9) Shri C. Janga Reddy
- (10) Shri Sriballav Panigrahi
- (11) Shri Daulatsinhji Jadeja
- (12) Shri Zainul Basher
- (13) Shri Balkavi Bairagi
- (14) Shri Uttam Rathod
- (15) Shri Ajit Kumar Saha
- (16) Shri P. M. Sayeed

The discussion was not concluded.

6.01 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 14th August, 1987).

CORRIGENDA

In Bulletin-Part I, dated the August 4, 1987-

Page 1, Item 3, Lines 12-14-

for "(i) The Rice (Prohibition of Use in Wheat Products) Order, 1958 published in Notification No. S.O. 462(E) in Gazette of India dated the 11th May, 1987."

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read "(i) S.O. 462 (E) published in Gazette of India dated the 11th May, 1987 rescinding the Rice (Prohibition of Use in Wheat Products) Order, 1958 and the Imported Foodgrains (Prohibition of Unauthorised Sale) Order, 1958 "

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, August 14, 1987 Sravana 23, 1909 (Saka)

No. 271

11 A.M.

1. Starred Questions

Starred Questions Nos. 264, 265 and 268—271 were orally answered. Replies to Starred Questions Nos. 266, 267 and 273—283 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2887—2902, 2904—2914, 2916—2939, 2941—2949, 2951—2973, 2975—3023, 3025—3037, 3039, 3041, 3042, 3044, 3046—3084, 3086—3095 and 3097—3109 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Assessment Report (Hindi and English versions) on the programme and its implementation for accelerating the spread and development of Hindi and its progressive use for the various official purposes of the Union for the year 1985-86.
- (2) A copy of the Spices Board (Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 661(E) in Gazette of India dated the 17th July, 1987 under section 40 of the Spices Board Act, 1986.

- (3) A copy each of the following Notifications (Hindi and English versions) issued under section 3 of the Imports and Exports (Control) Act, 1947:—
 - (i) The Exports (Control) Tenth Amendment Order, 1987 published in Notification No. S.O. 534(E) in Gazette of India dated the 27th May, 1987.
 - (ii) The Exports (Control) Eleventh Amendment Order, 1987 published in Notification No. S.O. 657(E) in Gazette of India dated the 1st July, 1987.
 - (iii) The Exports (Control) Twelfth Amendment Order, 1987 published in Notification No. S.O. 668(E) in Gazette of India dated the 3rd July, 1987.
 - (iv) S.O. 725(E) published in Gazette of India dated the 17th July, 1987 making certain amendments in the Open General Licence No. 18|85-88 dated the 12th April, 1985.

4 Assent to Bill

Secretary-General laid on the Table the Coconut Development Board (Amendment) Bill, 1987 passed by the Houses of Parliament during the second part of the current session and assented to.

5. Report of Committee on Absence of Members

Prof. Chandra Bhanu Devi presented the Ninth Report (Hindi and English versions) of the Committee on Absence of Members from the Sittings of the House.

6. Presentation of Petition

Shri Anoopchand Shah presented a petition signed by Shri Chandrakant Patel and others regarding revocation of Hindustan Tractors Limited (Acquisition and Transfer of Undertakings) Act 13 of 1978.

7. Statement by Minister

Smt. Sheila Dikshit made a statement regarding Government business for the week commencing the 17th August, 1987.

8. Government Bill—Introduced

(IE BRENTFORD ELECTRIC (INDIA) LIMITED (ACQUISITION AND TRANSFER OF UNDERTAKINGS) BILL, 1987

9. Discussion Under Rule 193

Discussion on the statement made by the Minister of Agriculture in the House on the 30th July, 1987 regarding drought situation in the country, raised by Shri Indrajit Gupta on the 10th August, 1987, continued.

The following members took part in the debate:-

- (1) Shri Ram Singh Yadav
- (2) Shri Shyam Lal Yadav
- (3) Shri Ajay Mushran
- (Lok Sabha adjourned at 1.01 P.M. and re-assembled at 2.06 P.M.)
- (4) Shri D. P. Yadav
- (5) Smt. Jayanti Patnaik
- (6) Shri Yogendra Makwana Speech unfinished)

The discussion was not concluded.

10. Motion regarding Thirty-ninth Report of the Committee on Private Members' Bills and Resolutions

Shrimati Patel Ramaben Ramjibhai Mavani moved the following motion:—

"That this House do agree with the Thirty-ninth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 12th August, 1987."

The motion was adopted.

11. Private Members' Bills-Introduced

- (1) The Constitution (Amendment) Bill. 1987 (Amendment of article 74, etc.) by Prof. Madhu Dandavate.
- ✓(2) The Doctors and Engineers (Banning of Migration to Foreign Countries) Bill, 1987 by Shrimati Basavarajeswari.

- √(3) The Declaration and Public Scrutiny of Assets of Citizens Bill, 1987 by Shri Thampan Thomas.
- (4) The Constitution (Amendment) Bill, 1987 (Amendment of article 78) by Shri Shantaram Naik.
- √(5) Prevention of Communal Riots Bill, 1987 by Shri H. N. Nanje Gowda.
- (6) The Taking Over of Religious Places and Banning of Schools|Universities Set Up on Communal Lines Bill, 1987 by Shri H. N. Nanje Gowda.
- (7) The Public Financial Institutions (Obligation as to fidelity and Secrecy) Amendment Bill, 1987 by Shri V. Sobhanadreeswara Rao.

12 Private Member's Bill-Under Consideration

THE PROHIBITION OF USE OF RELIGIOUS, COMMUNAL, REGIONAL AND SECTORAL NOMENCLATURES FOR POLITICAL PARTIES AND PREVENTION OF MISUSE OF RELIGIOUS PLACES BILL, 1987, by Smt. Basavarajeswari,

Further discussion on the motion for consideration of the Bill moved on the 31st July, 1987, continued.

The following Members took part in the debate:—

- (1) Shri Shantaram Naik
- (2) Shri P. Namgyal
- (3) Shri Yogeshwar Prasad Yogesh
- (4) Kum. Mamata Banerjee
- (5) Shri Syed Shahabuddin
- (6) Shri G. S. Basavaraju
- (7) Shri Ram Swarup Ram
- (8) Shri V. Sobhanadreeswara Rao
- (9) Ch. Sunder Singh
- (10) Dr. (Smt.) Phulrenu Guha
- (11) Shri Bhadreshwar Tanti
- (12) Shri Sriballav Panigrahi (Speech unfinished).

The discussion was not concluded.

13. Half-An-Hour Discussion

Dr. Datta Samant raised a discussion on the points arising out of the answer given by the Minister of Industry on the 4th August, 1987 to Starred Question No. 129 regarding sick industrial units.

Shri M. Arunachalam replied to the discussion.

*14. Report of Business Advisory Committee

Shri H. K. L. Bhagat presented the Fortieth Report of the Business Advisory Committee.

6.31 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 17th August, 1987).

[&]quot;At 6.08 P.M.

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, August 17, 1987 Sravana 26, 1909 (Saka)

No. 272

11 A.M.

1. Starred Ouestions

Starred Questions Nos. 285, 286, 288—290 and 292 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Ouestions

Replies to Unstarred Questions Nos. 3110—3197, 3199—3252 and 3254—3321 were laid on the Table.

A statement by the Minister of State in the Ministry of Urban (Development correcting the reply given on 27 July, 1987 to Unstarred Question No. 175 regarding strike by C.P.W.D. Workers was also laid on the Table.

3. Announcement by Speaker

Speaker informed the House that on 11 May, 1987 he had received a notice under rule 222 from Shri Somnath Chatterjee, MP, seeking to raise a question of privilege against Shri Arun Singh, former Minister of State in the Department of Defence, Research and Development in the Ministry of Defence and member of Rajya Sabha for allegedly deliberately and knowingly misleading the House while making a statement in Lok Sabha on 15 April, 1987, on "Inquiry ordered by the former Minister of Defence into payment of commission by the supplier to an Indian agent in a defence deal", as reported in the Statesman dated 9.5.1987.

The former Minister of State of Defence to whom the notic was sent, inter alia stated that none of the letters referred to in the press report either originated from the Department of Defence or related to any commercial negotiations.

Speaker observed that since Shri Arun Singh was a member of Rajya Sabha, he had decided to refer the notice of privilege to the Deputy Chairman Rajya Sabha for such action as she may consider necessary and proper.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Multi-State Co-operative Societies (Registration, Membership, Direction and Management, Settlement of Disputes, Appeal and Revision) amendment Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 653(E), in Gazette of India dated the 10th July, 1987 under sub-section (3) of section 109 of the Multi-State Co-operative Societies Act, 1984.
- (2) A copy of Notification No. S.O. 1919 (Hindi and English versions) published in Gazette of India dated the 25th July, 1987 adding item 27 viz. Service in the International Airports Authority of India to the First Schedule to the Industrial Disputes Act, 1947 under sub-section (3) of section 40 of the said act.
- (3) A copy of the Employees' State Insurance Corporation (Junior Microbiologist) Recruitment Regulations, 1987 (Hindi and English versions) published in Notification No. A-12(11)-4|84-Estt-I(A) in Gazette of India dated the 28th March, 1987 under sub-section (4) of section 97 of the Employees' State Insurance Act. 1948.
- (4) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Rajasthan State Agro Industries Corporation Limited, Jaipur, for the year 1984-85.

- (ii) Annual Report of the Rajasthan State Agro Industries Corporation Limited, Jaipur, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Reports and Audited Accounts of the Animal Welfare Board of India, Madras, for the years 1984-85 and 1985-86, within the stipulated period of nine months after the close of the Accounting Year.

5. Motion regarding Fortieth Report of the Business Advisory Committee

Shri H. K. L. Bhagat moved the following motion:-

"That this House do agree with the Fortieth Report of the Business Advisory Committee presented to the House on the 14th August, 1987."

The motion was adopted.

6. Government Bill-Introduced

THE ESSENTIAL COMMODITIES (SPECIAL PROVISIONS) CONTINUANCE BILL, 1987.

7. Matters Under Rule 377

- √(1) Shri Satyendra Narain Sinha raised a matter regarding need to educate people in fire-fighting methods and to introduce latest fire-fighting devices.
- √(2) Shri K. N. Pradhan raised a matter regarding need to ensure implementation of sections 51, 52 and 53 of the Factories Act in BHEL, Bhopal.
- (3) Shri Jagannath Patnaik raised a matter regarding need for a planned approach towards eradication of poverty.
- (4) Shri K. Kunjambu raised a matter regarding need to amend the Scheduled Castes and Scheduled Tribes Order.

- (5) Shri T. Gopala Krishna raised a matter regarding need to change the timings of Godavari Express and also introduce a new train from Kakinada to Hyderabad.
- (6) Shri Suresh Kurup raised a matter regarding need to establish STD facility at Vakathnam Telephone exchange in Kerala.
- √(7) Shri Virdhi Chander Jain ra sed a matter regarding need to include certain projects in the Eighth Five Year Plan to provide drinking water to Barmer, Jaisalmer and Jodhpur from Indira Gandhi Canal
- (8) Smt. Kishori Sinha ra sed a matter regarding need to inspire the people to donate body organs, particularly kidneys.

8. Discussions under Rule 193

(i) Discussion on the statement made by the Minister of Agriculture in the House on the 30th July, 1987 regarding drought situation in the country, raised by Shri Indrajit Gupta on the 10th August, 1987, continued.

The following members took part in the debate:-

- (1) Shri Yogendra Makwana
- (2) Shri Ramashray Prasad Sing'i
- (3) Shri Bapulal Malviya
- (4) Shri I. Rama Rai
- (5) Shri Harish Rawat
- (6) Shri Sri Hari Rao
- (7) Shri Uttamrao Patil
- (8) Dr. Prabhat Kumar Mishra.
- (9) Shri Jagdish Awasthi
- (10) Shri Ashkaran Sankhawar
- (11) Shri Motilal Singh
- (12) Shri Chiranji Lal Sharma
- (13) Shri Kammodilal Jatav
- (14) Shri K. D. Sultanpuri
- (15) Smt. Geeta Mukherjee

- (16) Shri Shanti Dhariwal
- (17) Shri G. L. Dogra
- (18) Shri Dileep Singh Bhuria
- (19) Shri Janak Raj Gupta
- (20) Dr. Chandra Shekhar Tripathi
- (21) Shri Mohd. Mahfooz Ali Khan
- (22) Shri Saif-ud-Din Soz
- (23) Shri Srikantha Datta Narasimharaja Wadiyar
- (24) Shri Manoranjan Bhakta
- (25) Shri Bhanu Pratap Singh
- (26) Shri Girdhari Lal Vyas
- (27) Shri Vishnu Modi
- (28) Shri A. J. V. B. Maheshwara Rao

Shri G. S. Dhillon replied to the discussion.

The discussion was concluded.

(ii) Shrimati Kishori Sinha raised a discussion on the situation arising out of the devastating floods in Assam, Bihar, West Bengal and other parts of the country resulting in immense loss of life and property and the remedial measures taken by the Government in that regard.

The following members took part in the debate:-

- (1) Shri Chintamani Jena
- (2) Smt. Geeta Mukherjee
- (3) Shri Harish Rawat
- (4) Shri V. S. Krishna Iyer
- (5) Shri Bipin Pal Das
- (6) Dr. (Smt.) Phulrenu Gulia
- (7) Shri Muhiram Saikia
- (8) Dr. Golam Yazdani
- (9) Shri G. Bhoopathy
- (10) Dr. G. S. Rajhans

- (11) Shri Saif-ud-Din Soz
- (12) Shri Anil Basu
- (13) Shri Haren Bhumij (Speech unfinished)

The discussion was not concluded.

7.02 P.M.

(Lok Sabha adjourned till 11 a.m. on Tuesday, the 18th August, 1987)

SUBHASH C. KASHYAP, Secretary-General.

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BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, August 18, 1987 Sravana 27, 1909 (Saka)

No. 273

11 A.M.

1. Starred Questions

Starred Questions Nos. 309—312 and 315—317 were orally answered. Starred Question No. 314 was postponed to 25 August, 1987. Replies to Starred Questions Nos. 318—325 and 327—329 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3322—3423, 3425—3487 and 3489—3559 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Companies (Acceptance of Deposits) Amendment Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 358(E) in Gazette of India dated the 1st April, 1987 under sub-section (3) of section 642 of the Companies Act, 1956.
- (2) A copy of Notification No. 1-CA(7)/154/87 (Hindi and English versions) published in Gazette of India dated the 30th May, 1987 making certain amendments to Regulations 48A(4) and 5 and 136(2) of the Chartered Accountants Regulations, 1964 under section 30B of the Chartered Accountants Act, 1949.

- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) A statement regarding Review by the Government on the working of the Delhi State Industrial Development Corporation Limited, New Delhi, for the year 1984-85.
 - (ii) Annual Report of the Delhi State Industrial Development Corporation Limited, New Delhi, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act. 1956:—
- (i) Review by the Government on the working of the Bengal Chemicals and Pharmaceuticals Limited, Calcutta, for the year 1985-86.
- (ii) Annual Report of the Bengal Chemicals and Pharmaceuticals Limited, Calcutta, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 17th August, 1987, Rajya Sabha passed the Punjab State Legislature (Delegation of Powers) Bill, 1987.

5. Bill passed by Rajya Sabha-Laid on the Table

The Punjab State Legislature (Delegation of Powers) Bill, 1987.

E Leave of Absence

The following members were granted leave of absence from the sittings of the House for the periods mentioned against each:—

- (1) Shri S. S. Ramasamy Padayachi—10th March to 7th May, 1967 (8th Session—Part I)
 - (2) Shri Udaisingrao Gaikwad—26th March to 12th May, 1987 (8th Session—Part I)
 - (3) Dr. A. Kalanidhi—27th July to 28th August, 1987 (8th Session—Part II)
 - (4) Shri K. V. Shankara Gowda—27th July to 18th August, 1987 (8th Session—Part II)
 - (5) Shri Jujhar Singh—7th August to 21st August, 1987 (8th Session—Part II)

7. Reports of estimates committee

Smt. Chandra Tripathi presented the following Reports (Hindi and English versions) of Estimates Committee:—

- (i) 49th Report on Action Taken by Government on the recommendations contained in the 37th Report of the Committee (8th Lok Sabha) on the Ministry of Finance (Department of Economic Affairs)—Revision of Form and Contents of the Demands for Grants.
- (ii) 50th Report on Action Taken by Government on the recommendations contained in the 32nd Report of the Committee (8th Lok Sabha) on the Ministry of Urban Development—Housing for Landless Rural Labour.

8. Matters under Rule 377

- (1) Shri Vishnu Modi raised a matter regarding need to revise orders for exemption of excise duty on LDPE coated/ laminated cotton fabrics and HDPE woven fabrics.
- (2) Dr. (Smt.) Phulrenu Guha raised a matter regarding need to pay remunerative price to farmers for their produce.
- (3) Shri Sudarshan Das raised a matter regarding need to lay a new Broad Gauge Railway line from Lanka to Silcher in Cachar district.

- (4) Shri Hafiz Mohd. Siddiq raised a matter regarding need to enquire into the growing irregularities in the functioning of cooperatives in the country particularly in Uttar Pradesh.
- (5) Shri N. Dennis raised a matter regarding need to develop Colachel Port. Tamil Nadu.
- (6) Shri Gokul Saikia raised a matter regarding need to provide adequate funds for the construction of bridges over rivers Khabuli and Luhit.
- (7) Dr. Datta Samant raised a matter regarding need to ban contract marriages in Gujarat.
- (8) Smt. Vyjayanthimala Bali raised a matter regarding need to stop giving screening certificates to foreign films depicting sex and violence.

9. Discussions under Rule 193

Discussion on the statement made by the Prime Minister in the House on 30th July, 1987 regarding Indo-Sri Lanka Agreement to establish peace and normalcy in Sri Lanka, raised by Shri K. P. Unnikrishnan on the 11th August, 1987, continued

The following members took part in the debate:--

- (1) Shri P. Kolandaivelu
- √ (2) Shri P. R. Kumaramangalam
 - (3) Shri C. Madhav Reddy
 - (4) Shri Sharad Dighe
 - (5) Shri Suresh Kurup
 - (6) Shri Atish Chandra Sinha
 - (7) Shri N. V. N. Somu
 - (8) Shri Bipin Pal Das
 - (9) Shri Narayan Choubey
 - (10) Shri Somnath Rath
 - (11) Shri Balwant Singh Ramoowalia
 - (12) Dr. G. S. Rajhans
 - (13) Dr. Datta Samant
 - (14) Prof. P. J. Kurien
 - (15) Shri Mewa Singh Gill

Shri K. Natwar Singh replied to the discussion.

The discussion was concluded.

(ii) Shri Balwant Singh Ramoowalia raised a discussion on the communal disturbances in various parts of the country.

The following member's took part in the debate:—

- (1) Shri Sripati Mishra
- (2) Shri V. Sobhanadreeswara Rao
- (3) Shri Shyam Lal Yadav (Speech unfinished)

The discussion was not concluded.

*10. Motion

(3)

Shri Bhagwat Jha Azad moved the following motion:—

"That this House, while welcoming the efforts made by the Government of India, in cooperation with the Swedish Government, to ascertain the facts relating to the payments mentioned in the report of the Swedish National Audit Bureau, trusts that the Joint Parliamentary Committee will go into the matter expeditiously."

The motion was adopted.

6.30 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday 19th August, 1987).

SUBHASH C. KASHYAP, Secretary-General.

^{*}At 6.25 P.M.

BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, August 19, 1987|Sravana 28, 1909 (Saka)
No. 274

11 A.M.

1. Starred Ouestions

Starred Questions Nos. 330—335 were orally answered. Replies to Starred Questions Nos. 336—340 and 342—350 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3560—3634, 3636—3671, 3674, 3675, 3677, 3679—3729, 3731—3778 and 3780—3792 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Amendments to Regulation 52 of the Subsidiary Banks General Regulations, 1959 (Hindi and English versions) under sub-section (4) of section 63 of the State Bank of India (Subsidiary Banks) Act, 1959.
- (2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 691(E) and 692(E) published in Gazette of India dated the 7th August, 1987 together with an explanatory memorandum regarding exemp-

tion to copper wire rods when imported into India by an importer who has exported corresponding quantity of copper concentrates for toll smelting from the basic customs duty in excess of 30 per cent ad valorem and from the whole of the auxiliary duty of customs leviable thereon.

- (ii) G.S.R. 698(E) published in Gazette of India dated the 10th August, 1987 together with an explanatory memorandum seeking to expand the list of goods covered by Sl. No. 10 of the Table annexed to Notification No. 224|85-Customs dated the 9th July, 1985 pertaining to goods for use in leather industry.
- (3) A copy of the Post Office (Monthly Income Account) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 701(E) in Gazette of India dated the 10th August, 1987 under sub-section (3) of section 15 of the Government Savings Bank Act, 1873.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Export-Import Bank of India, Bombay, for the year 1986 along with Audited Accounts under sub-section (5) of section 19 and sub-section (5) of section 24 of the Export-Import Bank of India Act, 1981.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Export-Import Bank of India, Bombay, for the year 1986.
- (5) A copy of the Twenty-Fifth Report (Hindi and English versions) of the Deputy Commissioner for Linguistic Minorities in India for the period from July, 1984 to June, 1985.
- (6) A statement (Hindi and English versions) showing the comments of the Government on the recommendations of the Twenty-Fifth Report of the Deputy Commissioner for Linguistic Minorities for the period from July, 1984 to June, 1985.

(7) An Explanatory Note (Hindi and English versions) in regard to the above Report.

4. Report of the Committee on Private Members' Bills and Resolutions

Shri M. Thambi Durai presented the Fortieth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

5. Reports of Study Tours of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Ram Ratan Ram laid on the Table a copy each of the following Reports (Hindi and English versions) of the Study Tours of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

- (i) Report of the Study Tour of Study Group I of the Committee on its visit to Calcutta, Visakhapatnam and Bhubaneshwar during July 1987.
- (ii) Report of the Study Tour of Study Group II of the Committee on its visit to Bombay, Goa and Jaipur during July 1987.

6. Calling Attention

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Shri Suresh Kurup called the attention of the Minister of Labour to the reported attempt by the management of Delhi Cloth Mills to close down its textile mill at Bara Hindu Rao, Delhi and the steps taken by the Government to avert the closure.

The Minister of State for Labour made a statement in regard thereto.

7. Motion Regarding Joint Committee

Shri Somnath Rath moved the following motion:—

"That this House do recommend to Rajya Sabha that Rajya Sabha do appoint two members of Rajya Sabha to the Joint Committee on the Bill to provide for the appointment of a Lokpal to inquire into allegations

of corruption against Union Ministers and for matters connected therewith in the vacancies caused by the retirement of Sarvashri Dipen Ghosh and P. Shiv Shanker from Rajya Sabha and do communicate to this House the names of the members so appointed by Rajya Sabha to the Joint Committee."

The motion was adopted.

8. Motion Regarding Report of Joint Committee—Extension of Time

Shri Somnath Rath moved the following motion:—

"That this House do further extend upto the last day of the Winter Session, 1987, the time for presentation of the Report of the Joint Committee on the Bill to provide for the appointment of a Lokpal to inquire into allegations of corruption against Union Ministers and for matters connected therewith."

The motion was adopted.

9. Government Bill-Introduced

THE TERRORIST AND DISRUPTIVE ACTIVITIES (PRE-VENTION) BILL, 1987.

10. Statement Regarding Ordinance-Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Terrorist and Disruptive Activities (Prevention) Ordinance, 1987, was laid on the Table.

11. Matters Under Rule 377

- (1) Smt. Manorama Singh raised a matter regarding need to develop Devdhar (Bihar) as a tourist resort.
- √(2) Shri Somnath Chatterjee raised a matter regarding need to give immediate clearance to the Thermal Power Project at Bakreswar in Birbhum district of West Bengal.
- (3) Kum. Mamta Banerjee raised a matter regarding need for an early decision on the system of commission in Haldia Fertilizer Complex.

- (4) Shri Hussain Dalwai raised a matter regarding need to evolve a massive master plan for exploring the available irrigation potential in India by channelizing the river waters.
 - (5) Shri Chintamani Jena raised a matter regarding need to remove encroachments from the footpaths in front of New Delhi Railway Station.
 - √(6) Shri Harish Rawat raised a matter regarding need to make announcement regarding bonus to Government employees immediately.
 - (7) Shri Janak Raj Gupta raised a matter regarding need to provide funds to the Government of J&K to settle the claims of refugees who migrated from Pakistan occupied areas of J&K and from West Pakistan and to persuade the State Government to give them citizenship rights.
 - (8) Shri Ramashray Prasad Singh raised a matter regarding need to provide houses to the weaker sections under the Indira Awas Yojna in Jahanabad area of Binar.

*12. Statutory Resolution—Negatived

Discussion on the following Resolution moved by Shri Amal Datta on the 10th August, 1987, continued:—

"That this House disapproves of the National Security (Amendment) Ordinance, 1987 (Ordinance No. 3 of 1987) promulgated by the President on the 9th June. 1987."

After discussion as indicated in para 13 below, the Resolution was negatived of HS

**13. Government Bill—Under Consideration

THE NATIONAL SECURITY (AMENDMENT) BILL, 1987.

Combined discussion on the motion for consideration of the Bill and the Resolution (vide para 12 above), continued.

The following members took part in the debate:-

- (1) Shri Ram Nagina Mishra
- (2) Shri Charanjit Singh Athwal

^{*}Discussed together.

- (3) Shri Shantaram Naik
- (4) Shri Thampan Thomas
- (5) Shri Virdhi Chander Jain
- (6) Shri Ramashray Prasad Singh
- (7) Shri A. Charles
- (8) Shri G. M. Banatwalla
- (9) Shri Ram Singh Yaday
- (10) Shri Balwant Singh Ramoowalia
- (11) Dr. Datta Samant
- (12) Shri D. B. Patil

Shri P. Chidambaram replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Consideration of clause 2 and amendment moved thereon was not concluded.

Clause-by-clause consideration of the Bill was not con-

5.02 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 20th August, 1987)

SUBHASH C. KASHYAP, Secretary-General

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BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, August 20, 1987/Sravana 29, 1909 (Saka)

No. 275

11 A.M.

1. Starred Questions

Starred Questions Nos. 351-353, 356 and 357 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstatred Questions

Replies to Unstarred Questions Nos. 3793—3829, 3831—3883, 3885—3957, 3959—3989, 3991—4013 and 4015—4027 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Merchant Shipping (Tonnage Measurement of Ships) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 473(E) in Gazette of India dated the 11th May, 1987 under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.
- (2) A copy of Notification No. G.S.R. 559(E) (Hindi and English versions) published in Gazette of India dated the 10th June, 1987 approving the Madras Port Trust (Licensing of persons for Handling Bulk Cargo or performance of Chipping and Painting and Cleaning Parts of Ship) Regulations, 1987 under sub-section (4) of section 124 of the Major Port Trusts Act, 1963.

- (3) A copy of the Dock Workers (Regulation of Employment) Amendment Rules, 1987 (Hindi and English versions) published in Notification No. S.O. 1688 in Gazette of India dated the 4th July, 1987 under section 8A of the Dock Workers (Regulation of Employment) Act, 1948.
- (4) A copy of the Delhi Motor Vehicles (Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. SECE. 14(6)/TPT/2550-85 in Delhi Gazette dated the 22nd May, 1987 under subsection (4) of section 133 of the Motor Vehicles Act, 1939.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Central Research Institute for Yoga, New Delhi, for the year 1985-86 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Research Institute for Yoga, New Delhi, for the year 1985-86.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

4. Minutes of Committee on Papers Laid on the Table

PROF. (MRS.) NIRMALA KUMARI SHAKTAWAT laid on the Table Minutes (Hindi and English versions) of the sittings of the Committee on Papers Laid on the Table relating to their Sixteenth Report.

5. Report of Committee on Paper Laid on the Table

PROF. (MRS.) ARMALA KUMARI SHAKTAWAT presented the Sixteenth Report (Hindi and English versions) of the Committee on Papers Laid on the Table.

6. Matters Under Rule 377

(1) Shri Sharad Dighe raised a matter regarding need to issue a commemorative stamp in memory of Justice Mahadeo Govind Ranade on the occasion of centenary of social conference.

- (2) Shri Mahendra Singh raised a matter regarding need for providing financial assistance to dairies in Cooperative Sector to overcome milk shortage in the country.
- √(3) Shri Balkavi Bairagi raised a matter regarding need to amend Copyright Act, 1957 to avoid plagiarism.
- (4) Shri Manku Ram Sodi raised a matter regarding need to open 'Navodaya Vidyalayas' in those districts of Madhya Pradesh which have large Scheduled Tribe population.
- (5) Shri Uttam Rathod raised a matter regarding need to increase the freedom fighters' pension.
 - (6) Shri Sriballav Panigrahi raised a matter regarding need to introduce Vayudoot service on Bhubaneshwar-Jharsuguda-Raipur sector.
 - (7) Dr. Chinta Mohan raised a matter regarding need to relax rules relating to environmental protection in order to enable the Government to provide basic facilities to tribals living near Nelapattu bird sanctuary in Andhra Pradesh.
 - (8) Shri P. Kolandaivelu raised a matter regarding need to reduce the price of cotton yarn and also stop the export of yarn.
 - (9) Shri C. Janga Reddy raised a matter regarding need to amend Andhra Pradesh Education Order, 1974 and Andhra Pradesh Public Employment Order, 1975 to give proper representation to the people of Telangana.

7. Government Bill—Passed

THE NATIONAL SECURITY (AMENDMENT) BILL, 1987

Clause-by-clause consideration of the Bill continued.

Clause 2 was adopted.

Clause 3 was adopted, as amended.

Clauses 4 and 5 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri P. Chidambaram.

The motion was adopted and the Bill, as amended, was passed.

/ 8. Discussion Under Rule 193

Discussion on the communal disturbances in various parts of the country, raised by Shri Balwant Singh Ramoowalia on the 18th August, 1987, continued.

The following members took part in the debate:-

- (1) Shri Shyam Lal Yadav
- (2) Shri Saifuddin Choudhury
- (3) Dr. Golam Yazdani
- (4) Shri Thampan Thomas
- (5) Shri K. J. Abbasi
- (6) Shri A. C. Shanmugam
- (7) Shri Hussain Dalwai
- (8) Shri Indrajit Gupta
- (9) Shri Jai Prakash Agarwal
- (10) Shri Bhadreshwar Tanti
- (11) Shri Zainul Basher
- (12) Shri Hafiz Mohd. Siddig
- (13) Shri Sultan Salahuddin Owaisi
- (14) Shri C. K. Jaffar Sharief
- (15) Shri Aziz Qureshi
- (16) Shri Saif-ud-Din Soz
- (17) Shri Salahuddin
- (18) Shri Mohd. Mahfooz Ali Khan
- (19) Shri Uttam Rathod

The discussion was not concluded.

9. Government Bill-Passed

THE ESSENTIAL COMMODITIES (SPECIAL PROVISIONS)
CONTINUANCE BILL, 1987.

The motion for consideration of the Bill was moved by Shri H. K. L. Bhagat.

- The following members took part in the debate:—
 - (1) Shri G. M. Banatwalla
 - (2) Shri Girdhari Lal Vyas
 - (3) Shri P. Penchallaih
 - (4) Shri Syed Masudal Hossain
 - (5) Shri Sriballav Panigrahi
 - (6) Shri V. S. Krishna Iyer
 - (7) Shri Vijay Kumar Yadav
 - (8) Shri K. S. Rao
 - (9) Shri C. Janga Reddy
 - (10) Shri D. B. Patil
 - (11) Shri Somnath Rath
 - (12) Shri A. J. V. B. Maheshwara Rao

Shri H. K. L. Bhagat replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri H. K. L. Bhagat.

The following members took part in the debate:---

- (1) Shri Syed Masudal Hossain
- (2) Shri H. K. L. Bhagat

The motion was adopted and the Bill was passed.

8.55 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 21st August, 1987).

SUBHASH C. KASHYAP, Secretary-General

BULLETIN-PART I

[Brief Record of Proceedings]

Friday, August 21, 1987 Sravana 30, 1909 (Saka)

No. 276

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11 A.M.

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1. Starred Questions

Starred Questions Nos. 372, 373, 377—379, 383 and 384 were orally answered. Replies to Starred Questions Nos. 374—376, 380—382, 385—387 and 389—391 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 4028—4078, 4080, 4081, 4083—4093, 4095—4113, 4115—4211, 4213—4226, 4228—4251 and 4253—4257 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

A copy each of the following Reports (Hindi and English versions):—

- (1) Report of the Nagarjuna Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
 - (2) Report of the Rayalaseema Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.

- (3) Report of the Sree Anantha-Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (4) Report of the Shri Venkateshwara Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (5) Report of the Sri Saraswathi Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (6) Report of the Sangameshwara Gramin Bank for the year end d the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (7) Report of the Manjira Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (8) Report of the Pinakini Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (9) Report of the Kakathiya Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (10) Report of the Chaitanya Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (11) Report of the Sathavahana Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (12) Report of the Golconda Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (13) Report of the Sri Rama Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.

- (14) Report of the Kanakadurga Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (15) Report of the Lakhimi Gaonlia Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (16) Report of the Cachar Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (17) Report of the Langpi Dehangi Rural Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (18) Report of the Subansiri Gaonlia Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (19) Report of the Bhojpur Rohtas Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (20) Report of the Chamaparan Kshetriya Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (21) Report of the Magadh Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (22) Report of the Kosi Kshetriya Gramin Bank for the year ended the 31st December. 1986 together with the Accounts and the Auditor's Report thereon.
- (23) Report of the Vaishali Kshetriya Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (24) Report of the Mongbyr Kshetriya Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.

- (25) Report of the Santhal Parganas Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
 - (26) Report of the Madhubani Kshetriya Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.

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- (27) Report of the Nalanda Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (28) Report of the Mithila Kshetriya Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (29) Report of the Palamau Kshetriya Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (30) Report of the Gopalganj Kshetriya Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (31) Report of the Saran Kshetriya Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
 - (32) Report of the Siwan Kshetriya Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
 - (33) Report of the Giridih Kshetriya Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
 - (34) Report of the Hazaribagh Kshetriya Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (35) Report of the Patiliputra Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.

- (36) Report of the Bhagalpur Banka Kshetriya Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (37) Report of the Begusarai Kshetriya Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (38) Report of the Jamnagar Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (39) Report of the Kutch Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (40) Report of the Banaskantha Mehsana Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (41) Report of the Panchmahal Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (42) Report of the Surendranagar Bhavnagar Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (43) Report of the Valsad-Dangs Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (44) Report of the Surat-Bharuch Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (45) Report of the Sabarkantha-Gandhinagar Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.

- (46) Report of the Junagadh-Amerali Gramin Back for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (47) Report of the Haryana Kshetriya Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (48) Report of the Gurgaon Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (49) Report of the Hissar Sirsa Kshetriya Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (50) Report of the Ambala Kurukshetra Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (51) Report of the Himachal Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (52) Report of the Parvatiya Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (53) Report of the Jammu Rural Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (54) Report of the Ellaquai Dehati Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (55) Report of the Kamraz Rural Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.

- (56) Report of the Tungabhadra Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (57) Report of the Malaprabha Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (58) Report of the Cauvery Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (59) Report of the Krishna Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (60) Report of the Chitradurga Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (61) Report of the Kalpatharu Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (62) Report of the Kolar Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (63) Report of the Bijapur Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (64) Report of the Chickmagalur-Kodagu Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (65) Report of the Sahyadri Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (66) Report of the Netravati Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.

- (67) Report of the Varada Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (68) Report of the Visveshwarya Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
 - (69) Report of the South Malabar Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
 - (70) Report of the North Malabar Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
 - (71) Report of the Kshetriya Gramin Bank Hoshangabad for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
 - (72) Report of the Bilaspur Raipur Kshetriya Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
 - (73) Report of the Rewa-Sidhi Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
 - (74) Report of the Bundelkhand Kshetriya Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
 - (75) Report of the Sharda Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
 - (76) Report of the Surguja Kshetriya Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.

- (77) Report of the Bastar Kshetriya Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (78) Report of the Durg-Rajnandgaon Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (79) Report of the Jhabua-Dhar Kshetriya Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
 - (80) Report of the Raigarh Kshetriya Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
 - (81) Report of the Shahdol Kshetriya Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
 - (82) Report of the Ratlam Mandsaur Kshetriya Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
 - (83) Report of the Chambal Kshetriya Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
 - (84) Report of the Mahakaushal Kshetriya Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
 - (85) Report of the Indore-Ujjain Kshetriya Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.

- (86) Report of the Gwalior-Datia Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and Auditor's Report thereon.
- (87) Report of the Vidisha Bhopal Kshetriya Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (88) Report of the Marathwada Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (89) Report of the Aurangabad-Jalna Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (90) Report of the Chandrapur-Gadchiroli Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (91) Report of the Akola Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (92) Report of the Ratnagiri-Sindhudurg Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (93) Report of the Solapur Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (94) Report of the Bhandara Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (95) Report of the Yavatmal Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.

- (96) Report of the Buldhana Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (97) Report of the Thane Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (98) Report of the Manipur Rural Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (99) Report of the Nagaland Rural Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (100) Report of the Puri Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (101) Report of the Cuttack Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report.
- (102) Report of the Baitarani Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (103) Report of the Balasore Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (104) Report of the Rushikulya Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (105) Report of the Dhenkanal Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.

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(106) Report of the Kapurthala Ferozpur Kshetriya Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.

- (107) Report of the Shivalik Kshetriya Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (108) Report of the Gurdaspur Amritsar Kshetriya Gramin Vikas Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (109) Report of the Malwa Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (110) Report of the Faridkot-Bhatinda Kshetriya Gramin
 Bank for the year ended the 31st December, 1986
 together with the Accounts and the Auditor's Report
 thereon.
- (111) Report of the Jaipur-Nagaur Anchalik Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (112) Report of the Marwar Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (113) Report of the Shekhawati Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (114) Report of the Marudhar Kshetriya Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (115) Report of the Alwar Bharatpur Anchalik Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (116) Report of the Aravali Kshetriya Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.

- (117) Report of the Hadoti Kshetriya Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (118) Report of the Mewar Anchalik Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (119) Report of the Thar Anchalik Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (120) Report of the Bundi-Chittorgarh Kshetriya Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (121) Report of the Bhilwara-Ajmer Kshetriya Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (122) Report of the Dungarpur, Banswara Kshetriya Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (123) Report of Sri Ganganagar Kshetriya Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (124) Report of the Bikaner Kshetriya Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
 - (125) Report of the Pandyan Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (126) Report of the Adhiyaman Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (127) Report of the Vallalar Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.

- (128) Report of the Shivapuri Guna Kshetriya Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (129) Report of the Damoh-Panna-Sagar Kshetriya Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (130) Report of the Dewas Shajapur Kshetriya Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (131) Report of the Nimar Kshetriya Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (132) Report of the Mandla-Balaghat Kshetriya Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (133) Report of the Chhindwara-Seoni Kshetriya Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (134) Report of the Rajgarh-Sehore Kshetriya Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (135) Report of the Prathama Bank for the vear ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (136) Report of the Gorakhpur Kshetriya Gramm Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (137) Report of the Samyut Kshetriya Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.

- (138) Report of the Barabanki Gramin Bank for the year ended the 31st December 1986 together with the Accounts and the Auditor's Report thereon.
- (139) Report of the Farrukhabad Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (140) Report of the Rae Bareli Kshetriya Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (141) Report of the Sultanpur Kshetriya Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (142) Report of the Hardoi-Unnao Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (143) Report of the Kanpur Kshetriya Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (144) Report of the Sravasthi Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (145) Report of the Etawah Kshetriya Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (146) Report of the Kisan Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (147) Report of the Kshetriya Kisan Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (148) Report of the Kashi Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.

- (149) Report of the Basti Gramin Bank for the year end de the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (150) Report of the Faizabad Kshetriya Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (151) Report of the Fatehpur Kshetriya Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
 - (152) Report of the Bareilly Kshetriya Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (153) Report of the Devi Patan Kshetriya Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
 - (154) Report of the Aligarh Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
 - (155) Report of the Tulsi Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
 - (156) Report of the Etah Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (157) Report of the Gomti Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
 - (158) Report of the Rani Lakshmi Bai Kshetriya Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (159) Report of the Vidur Gramin Bank for the year ended the 31st December, 1966 together with the Accounts and the Auditor's Report thereon.
 - (160) Report of the Shahjahanpur Kshetriya Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.

- (161) Report of the Nainital-Almora Kshetriya Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (162) Report of the Vindyavasini Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (163) Report of the Sarayu Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (164) Report of the Jamuna Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (165) Report of the Ganga Yamuna Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (166) Report of the Gaur Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (167) Report of the Mallabhum Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (168) Report of the Mayurakshi Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (169) Report of the Uttarbanga Kshetriya Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (170) Report of the Sagar Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (171) Report of the Howrah Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.
- (172) Report of the Murshidabad Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.

(173) Report of the Arunachal Pradesh Rural Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon.

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 19th August, 1987, Rajya Sabha agreed without any amendment to the Conservation of Foreign Exchange and Prevention of Smuggling Activities (Amendment) Bill, 1987, passed by Lok Sabha on the 10th August, 1987.

5. Assent to Bill

Secretary-General laid on the Table the Payment of Gratuity (Amendment) Bill, 1987, passed by the Houses of Parliament during the second part of the current session and assented to.

6. Amendments to Directions by the speaker under the Rules of Procedure and Conduct of Business in Lok Sabha (Third Edition)

Secretary-General laid on the Table a copy of the amendments to Direction 2 (Hindi and English versions) issued by the Speaker under the Rules of Procedure and Conduct of Business in Lok Sabha.

7. Supplementary Demands for Grants (General) 1987-88

SHRI JANARDHANA POOJARY presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (General) for 1987-89.

8. Statement by Minister

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 24th August, 1987.

9. Government Bill-Introduced

THE NATIONAL DAIRY DEVELOPMENT BOARD BILL, 1987.

10. Discussion under Rule 193

Discussion on the communal disturbances in various parts of the country, raised by Shri Balwant Singh Ramoowalia on the 18th August, 1987, continued.

The following members took part in the debate:-

(1) Shri Piyus Tiraky

(2) Shrimati Abida Ahmed

(3) Shri Ebrahim Sulaiman Sait

(4) Shri Naresh Chandra Chaturvedi

(Lok Sabha adjourned at 1.21 P.M. and re-assembled at 2.05 P.M.)

(5) Shri Vir Sen

(6) Shri C. Janga Reddy

(7) Prof. K. V. Thomas

- (8) Dr. Chandra Shekhar Tripathi
- (9) Shri Harish Rawat
- (10) Shri Mewa Singh Gill

Shri Buta Singh replied to the discussion.

The discussion was concluded.

11. Motion Regarding Fortieth Report of the Committee on Private Members' Bills and Resolutions

Shri Ram Awadh Prasad moved the following motion:-

"That this House do agree with the Fortieth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 19th August, 1987."

The motion was adopted.

12. Private Member's Resolution-Under Consideration

Further discussion on the following Resolution moved by Shri Dileep Singh Bhuria on the 16th April, 1987, continued:—

- "This House expresses its concern over the continued backwardness of tribal people in the country even after thirty-nine years of independence and in order to prevent their exploitation and uplift them economically, socially, culturally and educationally, recommends to the Government to—
 - (i) take necessary measures for proper and effective implementation of various tribal welfare schemes in tribal regions;

- (ii) open more schools and adult education centres in the tribal regions;
 - (iii) give priority in employment to tribal people in various Government developmental schemes viz. construction and other works undertaken through the Departments of Irrigation, Public Works, Forest Development, Public Health and Rural Engineering, etc. in tribal regions; and
 - (iv) purchase their forest-produce at reasonable prices."

The following members took part in the debate:—

- (1) Kum. Mamata Baneriee
- (2) Shri C. Janga Reddy
- (3) Shri Harish Rawat
- (4) Shri V. Sobhanadreeswara Rao
- (5) Shri Girdhari Lal Vyas
- (6) Shri M. Raghuma Reddy
- (7) Shri Anadi Charan Das (Speech unfinished).

The discussion was not concluded.

13. Motion Under Rule 388

Prof. Madhu Dandavate moved the following motion:—

"That Rule 26 be suspended so as to allow sitting of House beyond 7 P.M. today to transact Private Members' Business for the day."

On the motion, the House divided. The result could not be announced as it was found that there was no quorum.

The House was adjourned for want of quorum.

7.09 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 24th August, 1987).

SUBHASH C. KASHYAP, Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, August 24, 1987 Bhadra 2, 1909 (Saka)

No. 277

11 A.M.

1. Starred Ouestions

Starred Questions Nos. 392—396 and 402 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Ouestions

Replies to Unstarred Question's Nos. 4258—4376, 4378—4397, 4399—4496 and 4496-A were laid on the Table.

A statement by the Minister of State in the Ministry of Information and Broadcasting correcting the reply given on 10 August, 1987 to Unstarred Question No. 2129 regarding construction of TV transmitter at Diu was also laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Tobacco Growers Federation Limited, Anand, for the year 1985-86 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Cooperative Tobacco Growers Federation Limited, Anand, for the year 1985-86.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Development Authority, for the year 1985-86 together with Audit Report thereon, under sub-section (4) of section 25 of the Delhi Development Act, 1957.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Delhi Development Authority for the year 1985-86.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Annual Report (Hindi and English versions) of the Press Council of India. New Delhi, for the year 1986 along with Audited Accounts.
- (6) A copy of the Aircrait (First Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 543(E) in Gazette of India dated the 3rd June, 1987 together with an explanatory note under section 14A of the Aircraft Act. 1934.
- (7) A statement (Hindi and English versions) (i) correcting the reply given on 5 March, 1987 to Unstarred Question No. 1520 by Shri C. Madhav Reddy and others regarding Bus services from airports and (ii) giving reasons for delay in correcting the reply.
- (8) A statement (Hindi and English versions) (i) correcting the reply given on 9 March, 1987 to Unstarred Question No. 1907 by Shri Parasram Bhardwaj and others regarding minimum wages for agricultural and construction workers and (ii) giving reasons for delay in correcting the reply.
- (9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) A statement regarding Review by the Government on the working of the Goa Meat Complex Limited for the year 1985-86.
- (ii) Annual Report of the Goa Meat Complex Limited for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

4. Message from Rajya Sabha

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Secretary-General reported a message from Rajya Sabha that at its sitting held on the 21st August, 1987 Rajya Sabha passed the Representation of the People (Amendment) Bill, 1987.

5. Bill passed by Rajya Sabha—Laid on the Table

THE REPRESENTATION OF THE PEOPLE (AMEND-MENT) BILL, 1987.

6. Government Bills-Introduced

- (i) THE SHIPPING DEVELOPMENT FUND COMMITTEE (ABOLITION) AMENDMENT BILL, 1987.
 - (ii) THE LABOUR LAWS (EXEMPTION FROM FURNISHING RETURNS AND MAINTAINING REGISTERS BY CERTAIN ESTABLISHMENTS) BILL, 1987.

The motion for leave to introduce the Bill moved by Shri P. A. Sangma was opposed. The motion was adopted and the Bill was introduced.

(iii) THE LEGAL SERVICES AUTHORITIES BILL, 1987.

7. Matters under Rule 377

- √1) Shri Hafiz Mohd. Siddiq raised a matter regarding need to open more hospitals in Delhi.
- ✓(2) Shri Uttam Rathod raised a matter regarding need to ensure early payment of compensation to the cultivators whose land is acquired for development projects.
- \checkmark (3) Shri Anoopchand Shah raised a matter regarding need to review the policy of allotting the imported edible oils to Vanaspati manufacturers.

- (4) Smt. Kishori Sinha raised a matter regarding need of send a survey team to assess the damage caused by floods in Vaisha i (Bihar).
- (5) Smt. N. P. Jhansi Lakshmi raised a matter regarding need to include the Chittoor district dairy in the National Milk Grid.
- (6) Shri V. S. Krishna Iyer raised a matter regarding need to introduce a direct super-fast train between Mangalore-Bombay via Hasan, Hubli, Miraj and Pune.
- ✓ (7) Shri Mankuram Sodi raised a matter regarding need to invest more money in the village development programmes in Madhya Pradesh to contain the Naxalite activities.
- (8) Shri Chintamani Jena raised a matter regarding need for the Central Government to finance the Gopalpur minor port in Orissa.

*8. Statutory Resolution-Negatived

Shri Saifuddin Chowdhary moved the following Resolution:—

"That this House disapproves of the Terrorist and Disruptive Activities (Prevention) Ordinance, 1987 (Ordinance No. 2 of 1987) promulgated by the President on the 23rd May, 1987."

After discussion as indicated in para 9 (a) below, the Resolution was negatived.

*9. Government Bills-Passed

- (i) THE TERRORIST AND DISRUPTIVE ACTIVITIES (PREVENTION) BILL, 1987.
- (ii) THE PUNJAB STATE LEGISLATURE (DELEGATION OF POWERS) BILL, 1987, as passed by Rajya Sabha.

The motions for consideration of Bills were moved by Shri Buta Singh.

^{*}Discussed together

The following members took part in the combined debate on the Resolution vide para 8 above and the motions for consideration of the Bills:—

- (1) Shri E. Ayyappa Reddy
- (2) Shri Sharad Dighe
- (3) Shri Satyendra Narayan Sinha
- (4) Shri Syed Shahabudd n
- (5) Shri Jagan Nath Kaushal
- (6) Shri D. B. Patil
- (7) Shri Kamal Chaudhry
- (8) Smt. Geeta Mukherjee
- (9) Shri Bipin Pal Das
- (10) Shri Anoopchand Shah
- (11) Shri Dinesh Goswami

Shri P. Chidambaram replied to the debate.

(a) The motion for consideration of the Terrorist and Disruptive Activities (Prevention) Bil¹, 1987 was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 30 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. Chidambaram.

The following members took part in the debate: -

- (1) Shri Somnath Chatterjee
- (2) Shri P. Chidambaram

The motion was adopted and the Bill was passed.

(b) The motion for consideration of the Punjab State Legis'ature (Delegation of Powers) Bill, 1987 was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Buta Singh.

The motion was adopted and the Bill was passed.

***10. Half-an-Hour Discussion

Shri Shantaram Na k raised a discussion on the points arising out of the reply given by the Minister of State in the Ministry of Programme Implementation on 6 August, 1987 to Starred Question No. 144 regarding Intensive Mon toring System for 20-Point Programme.

Shri Sukh Ram replied to the discussion.

11. Supplementary Demand for Grant (Punjab)-1987-88

Discussion on the Supplementary Demand for Grant No. 22 in respect of the Budget for the State of Punjab for 1987-88, commenced.

The following members took part in the debate: -

- (1) Shri N. Venkata Ratnam
- (2) Shri Basudeb Acharia
- (3) Shri Ram Bahadur Singh
- (4) Shri Balwant Singh Ramoowalia
- (5) Dr. Datta Samant

Shri B. K. Gadhvi replied to the discussion

The Supplementary Demand for Grant (Revenue Account) for the amount shown under column 3 of the printed List of the Supplementary Demand for Grant (Punjab) for 1987-88 was voted in full.

12. Government Bill-introduced

THE PUNJAB APPROPRIATION BILL, 1987.

13. Government Bil!—Passed

/ THE PUNJAB APPROPRIATION BILL, 1987.

The motion for consideration moved by Shri B. K. Gadhvi was adopted and clause-by-clause consideration of the Bill was taken up.

^{**}At 5-33 P.M.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri B. K. Gadhvi.

The motion was adopted and the Bill was passed.

14. Report of Business Advisory Committee

Smt. Sheila Dikshit presented the Forty-first Report of the Business Advisory Committee.

7.55 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 25th August, 1987)

SUBHASH C. KASHYAP, Secretary-General.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, August 25, 1987 Bhadra 3, 1909 (Saka)

No. 278

11 A.M.

1. Starred Questions

Starred Questions Nos. 414, 415, 417, 418 and 420—424 were orally answered. Replies to the remaining questions were laid on the Table.

2 Unsturped Ouestions

Replies to Unstarred Questions Nos. 4497—4500, 4502—4552, 4554—4561, 4563—4697, 4699—4710, 4712—4734 and 4734-A were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Pulses, Edible Oilseeds and Edible Oils (Storage Control) Amendment Order, 1987 (Hindi and English versions) published in Notification No. S.O. 691(E) in Gazette of India dated the 13th July, 1987 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (2) A copy of Notification No. G.S.R. 703(E), (Hindi and English versions) published in Gazette of India dated the 11th August, 1987 together with an explanatory memorandum making centain amendments to

- Notification No. 55 86-Custom's dated the 17th February, 1986 so as to define exactly the term. "Printing and Writing Paper" as appearing in the said notification, under section 159 of the Custom's Act, 1962.
- (3) A copy of the Income-tax (Fifth Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. S.O. 769(E) in Gazette of India dated the 12th August, 1987 under section 296 of the Income-tax Act, 1961.
- (4) A copy of Notification No. G.S.R. 645(E) (Hindi and English versions) published in Gazette of India dated the 6th July, 1987 regarding reduction in the rate of income-tax to 50 per cent in respect of a foreign company or a non-resident person engaged in the business of exploration, extraction or production of mineral oils (including petroleum and natural gas) by virtue of an agreement entered into with the Central Government under sub-section (3) of section 293A of the Income-tax Act, 1961.
- (5) A copy each of the following Notifications (Hindi and English version's) under sub-section (2) of section 18A|18AA of the Industries (Development and Regulation) Act, 1951:—
 - (i) S.O. 507(E) published in Gazette of India dated the 20th May, 1987 regarding extension of period of take over of management of Messrs India Machinery Company Limited, Howrah beyond five years.
 - (ii) S.O. 508(E) published in Gazette of India dated the 21st May, 1987 regarding extension of period of take over of management of Mohini Mills Limited, Belgharia, West Bengal, beyond five years.
- (6) A copy of the Annual Report (Hindi and English versions) pertaining to the execution of the provisions of the Monopolies and Restrictive Trade Practices Act, 1969 for the period from 1st January, 1985 to 31st December, 1985 under section 62 of the Monopolies and Restrictive Trade Practices Act, 1969.

- (7) (i) A copy of the Annual Accounts (Hindi and English versions) of the National Federation of Industrial Cooperatives Limited, New Delhi, for the year 1981-82 together with Audit Report thereon.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the Audited Accounts of the National Federation of Industrial Cooperatives Limited New Delhi, for the year 1981-82.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy of the Indian Telegraph (Third Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 674(E) in Gazette of India dated the 27th July, 1987 together with a corrigendum to the Hindi version thereto published in Notification No. G.S.R. 702(E) in Gazette of India dated the 11th August, 1987 under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
- (10) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 38 of the Indian Electricity Act, 1910:—
- (i) The Indian Electricity (Amendment—1) Rules, 1987 published in Notification No. G.S.R. 358 in Gazette of India dated the 9th May, 1987.
- (ii) The Indian Electricity (Amendment—2) Rules, 1987 published in Notification No. G.S.R. 481 in Gazette of India dated the 20th June, 1987.

4. Report and Minutes of Committee on Public Undertakings

SHRI VAKKOM PURUSHOTHAMAN presented the Thirty-second Report (Hindi and English versions) of the Committee on Public Undertakings on Accountability and Autonomy of Public Undertakings and Minutes of the sittings of the Committee relating thereto.

5. Motion Regarding Report of the Joint Committee—Extension of Time

SHRI ARVIND NETAM moved the following motion:-

"That this House do further extend upto the last day of the Winter Session, 1987, the time for presentation of the report of the Joint Committee on the Bill to consolidate and amend the law relating to Railways."

The motion was adopted.

Metion regarding forty-first Report of the Business Advisory Committee.

SMT. SHEILA DIKSHIT moved the following motions:—

"That this House do agree with the Forty-first Report of the Business Advisory Committee presented to the House on the 24th August, 1987."

The motion was adopted.

7. Matters under Rule 377

- (1) Sent. Usha Verma raised a matter regarding need to open a Navodaya Vidayalaya in Lakhimpur-Khiri, Uttar Pradesh.
- (2) Shri Krishna Singh raised a matter regarding need to sanction a gas-based power station near Unao village of Datia district (Machya Pradesh).
- (3) Shri Chandra Mohan Singh Negi raised a matter regarding need to conduct a study into the extinction of rare species of flowers in the 'Valley of Flowers' in Chamoli district of Uttar Pradesh.
- (4) Shri Birbal raised a matter regarding need to direct Rajasthan Government to stop recovery of amount spent on projects by Government from farmers served by the Indira Gandhi Canal Project.
- (5) Shri Sribellay Panigrahi raised a matter regarding need to increase the quota of levy cement for Orissa.
- (6) Shri K. Mohandas raised a matter regarding need to develop some places in Kerala as tourist resorts.

- (7) Shri Basudeb Acharia raised a matter regarding need to direct the Indian Banks Association to invite Bank Employees Federation of India for negotiations for revision of wages.
 - (8) Shri Radhakanta Digal raised a matter regarding need to set up industries in Phulbani district of Orissa.
 - (9) Shri Bharat Singh raised a matter regarding resentment among the villagers of Delhi on acquisition of their land and houses.

& Supplementary Demands for Grants (General)—1987-88.

Discussion on the Supplementary Demands for Grants Nos 10, 18, 21, 22, 24, 27, 40, 42, 44, 46, 53, 58, 64, 66, 69 and 77 in respect of the Budget (General) for 1987-88 commenced.

The following members took part in the debate:-

- (1) Shri Sriramamurty Bhattam
- (2) Shri Murli Deora
- (3) Shri Amal Datta
- (4) Shri K. P. Singh Deo
- (5) Shri V. S. Krishna Iyer
- (6) Shri P. Namgval
- (7) Shri M. Mahalingam
- (8) Shri R. Jeevarathinam
- (9) Smt. Geeta Mukherjee
- (10) Shri Aziz Qureshi
- (11) Shri C. Janga Reddy
- (12) Prof. N. G. Ranga -
- (13) Dr. Datta Samant

Shri B. K. Gadhvi replied to the discussion.

All the Supplementary Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 3 of the Printed List of Supplementary Demands for Grants (General) for 1987-88 were voted in full.

9. Discussion under Rule 193

Discussion on the situation arising out of the devastating floods in Assam Bihar, West Bengal and other parts of the

country resulting in immense loss of life and property and the remedial measures taken by the Government in that regard raised by Shrimati Kishori Sinha on the 17th August, 1987, continued.

The following members took part in the debate:-

- (1) Shri Haren Bhumij
- (2) Shri Gopala Krishna Thota
- (3) Smt. Manorama Singh
- (4) Shri Damodar Pandey
- (5) Shri B. B. Ramaiah
- (6) Shri Salahuddin
- (7) Shri R. S. Khirhar
- (8) Shri Ananda Pathak
- (9) Shri Ram Bahadur Singh
- (10) Shri Vijoy Kumar Yadav
- (11) Prof. Parag Chaliha
- (12) Shri Ram Bhagat Paswan

Shri Ram Niwas Mirdha replied to the discussion.

The discussion was concluded.

10. Government Bill—Passed

THE BRENTFORD ELECTRIC (INDIA) LIMITED (ACQUISITION AND TRANSFER OF UNDERTAKINGS) BILL, 1987.

The motion for consideration of the Bill was moved by Shri J. Vengal Rao.

The following members took part in the debate:—

- (1) Dr. Chinta Mohan
- (2) Shri Purna Chandra Malik
- (3) Shri Girdhari Lal Vyas
- (4) Shri V. S. Krishna Iyer
- (5) Dr. Datta Samant

Shri J. Vengal Rao replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 to 31 were adopted.

The Schedule as amended was adopted.

Clause 1, the Enacting Formula the Preamble and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri J. Vengal Rao.

The motion was adopted and the Bill, as amended, was passed.

11 Government Bill-Under Consideration

THE NATIONAL DAIRY DEVELOPMENT BOARD BILL, 1987

The motion for consideration of the Bill was moved by Shri G. S. Dhillon.

The following members took part in the debate:—

- (1) Shri M. Raghuma Reddy
- (2) Shri D. P. Yadav
- (3) Shri Satya Gopal Mishra
- (4) Prof. N. G. Ranga
- (5) Shri S. Jaipal Reddy
- (6) Shri Mahendra Singh
- (7) Shri Haroobhai Mehta

The discussion was not concluded.

8.01 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 26th August, 1987).

SUBHASH C. KASHYAP, Secretary-General.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, August 26, 1987/Bhadra 4, 1909 (Saka)

No. 279

11 A.M.

1. Starred Questions

Starred Questions Nos. 438—442 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 4735—4828, 4830—4917, 4919—4964, 4964-A, 4964-B and 4964-C were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table: -

- (1) A copy of the Annual Report (Hindi and English versions) of the Commission for Scheduled Castes and Scheduled Tribes for the year 1983-84.
- (2) A copy of the Memorandum (Hindi and English versions) of the Action Taken on the recommendations contained in the Report.
- (3) A copy of the Income-tax (Sixth Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. S.O. 781(E) in Gazette of India dated the 17th August, 1987 under section 296 of the Income-tax Act, 1961.
- (4) A copy of Notification No. G.S.R. 709 (E) (Hindi and English versions) published in Gazette of India

dated the 13th August, 1987 together with an explanatory memorandum making certain amendments. Notification Nos. 42/78-Customs, dated the 1st March, 1978, 29/79-Customs dated the 10th February, 1979 and 181/86-Customs dated the 1st March, 1986 so as to confer concessional rate of duty on specified goods for use in leather industry under section 159 of the Customs Act, 1962.

- (5) A copy of Notification No. G.S.R. 707 (E) (Hindi and English versions) published in Gazette of India dated the 12th August, 1987 together with an explanatory memorandum providing for credit of money for use in payment of excise duty when specified hydrogenated oils are used in the manufacture of soap in supersession of Notification No. 40/87 Central Excises dated the 1st March, 1987 issued under the Central Excise Rules, 1944.
- (6) A copy of the Board for Industrial and Financial Reconstruction (Salaries and Allowances and Conditions of Service of Chairman and Other Members) Amendment Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 652(E) in Gazette of India dated the 8th July, 1987 under sub-section (3) of section 36 of the Sick Industrial Companies (Special Provisions) Act, 1985.
- (7) A copy of the Export-Import Bank of India General Regulations, 1982 (Hindi and English versions) under sub-section (3) of section 39 of the Export-Import Bank of India Act. 1981.
- (8) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:—
 - (i) The United Bank of India (Officers') Service Regulations, 1979.
 - (ii) The Syndicate Bank (Officers') Service Regulations, 1979.
 - (iii) The UCO Bank (Officers') Service Regulations, 1979 (Revised upto 30th June, 1987).

- (iv) The Central Bank of India (Officers') Service Regulations, 1979 (including amendments/modifications adopted upto June, 1987).
- (v) The Union Bank of India (Officers') Service Regulations, 1979 (with amendments upto the 30th April, 1986).
- (vi) The Punjab National Bank (Officers') Service Regulations, 1979.
- (9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) A statement regarding Review by the Government on the working of the National Insurance Company Limited, Calcutta, for the year ended the 31st December. 1986.
 - (ii) Annual Report of the National Insurance Company Limited, Calcutta, for the year ended the 31st December, 1986 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) A statement regarding Review by the Government on the working of the New India Assurance Company Limited, Bombay, for the year ended the 31st December, 1986.
 - (ii) Annual Report of the New India Assurance Company Limited, Bombay, for the year ended the 31st December, 1986 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (c) (i) A statement regarding Review by the Government on the working of the Oriental Insurance Company Limited, New Delhi, for the year ended the 31st December, 1986.
 - (ii) Annual Report of the Oriental Insurance Company Limited, New Delhi, for the year ended the 31st December, 1986 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (d) (i) A statement regarding Review by the Government on the working of the General Insurance Comporation of India, Bombay, for the year ended the 31st December, 1986.
- (ii) Annual Report of the General Insurance Corporation of India, Bombay, for the year ended the 31st December, 1986 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (e) (i) A statement regarding Review by the Government on the working of the United India Insurance Company Limited, Madras, for the year ended the 31st December, 1986.
- (ii) Annual Report of the United India Insurance Company Limited, Madras, for the year ended the 31st December, 1986 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (10) A copy of the Report of the Fourth Central Pay Commission—Part-III (Hindi and English versions) relating to salaries and allowances of the Officers and employees of the Supreme Court of India.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Council of Scientific and Industrial Research, New Delhi, for the year 1985-86.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Council of Scientific and Industrial Research, New Delhi, for the year 1985-86 together with Audit Report thereon.
 - (iii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Council of Scientific and Industrial Research, New Delhi, for the year 1985-86.
- (12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

- (13) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (i) The Indian Police Service (Pay) Sixth Amendment Rules, 1987 published in Notification No. G.S.R. 614 in Gazette of India dated the 15th August, 1987.
- (14) The Indian Administrative Service (Pay) Fourth Amendment Rules, 1987 published in Notification No. G.S.R. 615 in Gazette of India dated the 15th August, 1987.
- (15) The Indian Forest Service (Pay) Fourth Amendment Rules, 1987 published in Notification No. G.S.R. 618 in Gazette of India dated the 15th August, 1987.
- (16) The Indian Forest Service (Fixation of Cadre Strength) Third Amendment Regulations, 1987 published in Notification No. G.S.R. 619 in Gazette of India dated the 15th August, 1987.
- (17) The following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Eighth Lok Sabha:—
 - (i) Statement No. XVII—Second Session, 1985.
 - (ii) Statement No. XIII—Fourth Session, 1985.
 - (iii) Statement No. X-Fifth Session, 1986.
 - (iv) Statement No. VII—Sixth Session, 1986.
 - (v) Statement No. V-Seventh Session, 1986.
 - (vi) Statement No. IV-Eighth Session, 1987.

4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha.—

(i) That at its sitting held on the 24th August, 1987, Rajy² Sabha agreed without any amendment to the Essential Commodities (Special Provisions) Continuance Bill, 1987, passed by Lok Sabha on the 20th August, 1987.

- (ii) That at its sitting held on the 24th August, 1987, Rajya Sabha agreed without any amendment to the Cind Workers Welfare Fund (Amendment) Bill, 1987, passed by Lok Sabha on 4th May, 1987.
- (iii) That at its sitting held on 12th August, 1987, Rajya Sabha concurred in the recommendation of Lok Sabha to elect ten members of the Rajya Sabha to the Joint Committee of the Houses to inquire into Bofors Contract and also communicated the names of the following members of Rajya Sabha who had been elected to the said Committee:—
 - (1) Shri Aladi Aruna alias V. Arunachalam
 - (2) Shri Darbara Singh
 - (3) Shri H. Hanumanthappa
 - (4) Shri Mirza Irshadbaig
 - (5) Shrimati Kailashpati
 - (6) Shrimati Jayanthi Natarajan
 - (7) Shri Thangabaalu
 - (8) Shri Thomas Kuthiravattom
 - (9) Shri B. V. Abdulla Koya
 - (10) Shri Ghulam Rasool Matto

5. Statement by Prime Minister

The Prime Minister made a statement regarding allocation of a mine site to India in the Central Indian Ocean by the Preparatory Commission of the International Seabed Authority.

6. Report of the Committee on Private Members' Bills and Resolutions

Shrimati Usha Rani Tomar presented the Forty-first Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

7. Statement of Committee on Public Undertakings

Shri Vakkom Purushothaman laid on the Table a Statement (Hindi and English versions) showing Action Taken by Govern-

ment on the recommendations contained in Chapter I and final plies in respect of Chapter V of:

- (i) Second Report of Committee on Public Undertakings (Eighth Lok Sabha) on Action Taken by Government on the recommendations contained in their Ninety-First Report (Seventh Lok Sabha) on Bharat Petroleum Corporation Ltd.
- (ii) Seventh Report of Committee on Public Undertakings (Eighth Lok Sabha) on Action Taken by Government on the recommendations contained in their Eighty-Ninth Report (Seventh Lok Sabha) on Durgapur Steel Plant.

8. Statement of Railway Convention Committee

Shri Subhash Yadav laid on the Table (English and Hindi versions) of the statement showing action taken by Government on the recommendations contained in the Second Report of Railway Convention Committee (1985) on Action Taken by Government on the recommendations contained in the Eleventh Report of the Railway Convention Committee (1980) on Cost of Operation of Railways (Cost of Materials).

9. Minutes of Committee on Absence of Members

Chaudhary Ram Parkash laid on the Table Minutes (Hindi and English versions) of the sitting of the Committee on Absence of Members from the sittings of the House held on the 13th August, 1987.

10. Government Bills-Introduced

- (i) THE CONSTITUTION (FIFTY-EIGHTH AMEND-MENT) BILL, 1987.
- (ii) THE REPRESENTATION OF THE PEOPLE (SECOND AMENDMENT) BILL, 1987.
- ✓(iii) THE EXPENDITURE TAX BILL, 1987.
 - (iv) THE APPROPRIATION (No. 4) BILL, 1987.

11. Government Bill-Passed





The motion for consideration moved by Shri B. K. Gadhvi was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri B. K. Gadhvi.

The motion was adopted and the Bill was passed.

12. Matters under Rule 377

- (1) Shri Mohanlal Jhikram raised a matter regarding need to take measures to check pollution of rivers
- √(2) Shri K. N. Pradhan raised a matter regarding need to provide kerosene and edible oil to Madhya Pradesh Government.
- (3) Shri Ganga Ram raised a matter regarding need for bifurcating the existing big districts into smaller ones for better administration.
- √(4) Shri Aziz Qureshi raised a matter regarding need to exercise influence to bring an end to Iran-Iraq War.
- (5) Shri Harish Rawat raised a matter regarding need to implement the multi-purpose project to channelise the water of Pindar river into Saryu, Gomti and Ramganga.
- √(6) Shri Braja Mohan Mohanty raised a matter regarding need to ban poaching in Chilka Lake to protect wild life there.
- (7) Shri T. Gopal Krishna raised a matter regarding need to start a direct train between Visakhapatnam and Tirupati.
- (8) Shri Parag Chaliha raised a matter regarding need to improve the functioning of Brahmaputra Board and also to take decision on Master Plan of the Brahmaputra.

Government Bill-Passed

THE NATIONAL DAIRY DEVELOPMENT BOARD BILL, 1987

Discussion on the motion for consideration of the Bill moved by Shri G. S. Dhillon on the 25th August, 1987, continued.

Shri Narayan Choubey took part in the debate.

Shri G. S. Dhillon replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 to 50 and the Schedule were adopted.

Clause 1, the Enacting Formula, the Preamble and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri G. S. Dhillon.

The motion was adopted and the Bill was passed.

14. Discussions Under Rule 193

(i) Shri Balwant Singh Ramoowalia raised a discussion on the continuing price rise in the country.

The following members took part in the debate:-

- (1) Shri B. R. Bhagat
- (2) Shri H. M. Patel
- (3) Shri H. K. L. Bhagat
- (4) Shri Shyam Lal Yadav
- (5) Dr. Chinta Mohan
- (6) Shri Y. S. Mahajan
- (7) Shri Basudeb Acharia

The discussion was not concluded.

(ii) Prof. Madhu Dandavate raised a discussion on the announcement by the Chief Public Prosecutor of Sweden regarding inquiry into the alleged bribes paid by Bofors in the Howitzer deal.

he following members took part in the debate:-

- (1) Shri G. G. Swell
- (2) Shri D. N. Reddy
- (3) Shri B. R. Bhagat
- (4) Shri Somnath Chatterjee
- (5) Shri Bhagwat Jha Azad
- (6) Shri Indrajit Gupta
- (7) Shri V. Kishore Chandra S. Deo
- (8) Shri Dinesh Goswami

Shri K. C. Pant replied to the discussion.

He also laid on the table copies of the letters and Telex messages exchanged between Government of India and the Government of Sweden and M/s. A.B. Bofors for securing complete information regarding the payments made by Bofors in respect of their Indian Contract.

The discussion was concluded.

10.15 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 27th August, 1987)

SUBHASH C. KASHYAP, Secretary-General.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Thursday, August 27, 1987/Bhadra 5, 1909 (Saka)

No. 280

11 A.M.

1. Starred Questions

Starred Questions Nos. 460-462 and 465-467 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 4965-5199, 5199-A and 5199-B were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1986—Union Government (Commercial)— Part VI—Biecco Lawrie Limited, under article 151(1) of the Constitution
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963:—
- (i) G.S.R. 659(E) published in Gazette of India dated the 15th July. 1987 approving the Kandla Port Employees (Grant of Advances for Building of Houses) Amendment Regulations, 1987.
- (ii) G.S.R. 676(E) published in Gazette of India dated the 27th July, 1987 approving the Cochin Port Employees (Class III and Class IV) Special Contribution Second Amendment Regulations, 1987.

- (iii) G.S.R. 678(E) published in Gazette of India dated 27th July, 1987 approving the New Mangalore Port Trust Employees (Conduct) First Amendment Regulations, 1987.
- (iv) G.S.R. 584(E) published in Gazette of India dated the 18th June, 1987 approving the New Mangalore Port Trust Employees' (Family Security) Regulations, 1987.
- (3) A copy of the Narmada Water (Amendment) Scheme, 1987 (Hindi and English versions) published in Notification No. S.O. 554(E) in Gazette of India dated the 3rd June, 1987 under sub-section (7) of section 6A of the Inter-State Water Disputes Act, 1956.
- (4) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act. 1962:—
- (i) G.S.R. 711(E) published in Gazette of India dated the 13th August, 1987 together with an explanatory memorandum seeking to extend the benefit of Notification No. 157/76-Customs dated the 2nd August, 1976, as amended from time to time to furnace oil retained on board the vessel at the time of its reversion from foreign run to coastal run and consumed during its coastal run.
- (ii) G.S.R. 715(E) published in Gazette of India dated the 17th August, 1987 together with an explanatory memorandum making certain amendments to Notification No. 345/86-Customs dated the 16th June, 1936 so as to prescribe concessional rate of import duty (30 per cent) on specified raw materials required for specified electronic components so as to amend the specification of purity of iron and copper in the notification and restrict the scope to imports of these items by manufacturers of cast alloy permanent magnets.
- (5) A copy of the Report of the National Commission on Teachers—Parts I and II (Hindi and English versions).
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the University Grants Commission. New Delhi, for the vear 1985-86 under section 18 of the University Grants Commission Act, 1956.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 1985-86 together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the University Grants Commission, New Delhi, for the year 1985-86.
 - (7) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
 - (8) (i) A copy of the Annual Report (Hindi and English versions) of the National School of Drama, New Delhi, for the year 1985-86.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National School of Drama, New Delhi, for the year 1985-86 together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National School of Drama, New Delhi, for the year 1985-86.
 - (9) A statement (Hindi and English versions) syowing reasons for delay in laying the papers mentioned at (8) above.
 - (10) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru University, New Delhi, for the year 1985-86.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Jawahar-lal Nehru University, New Delhi, for the year 1985-86.
 - (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
 - (12) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Higher Tibetan Studies, Varanasi, for the year 1985-86.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Institute of Higher Tibetan Studies, Varanasi, for the year 1985-86 together with the Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Institute of Higher Tibetan Studies, Varanasi, for the year 1985-86.
- (13) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) A copy of the Drugs (Prices Control) Order, 1987 (Hindi and English versions) published in Notification No. S.O. 794(E) in Gazette of India dated the 26th August, 1987 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
 - (15) (i) A copy of the Annual Report (Hindi and English versions) of the Vishwayatan Wogashram, New Delhi, for the year 1983-84 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Vishwayatan Yogashram, New Delhi, for the year 1983-84.
 - (16) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
 - (17) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Homoeopathy, Calcutta, for the year 1985-86.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Homoeopathy, Calcutta, for the year 1985-86.
 - (18) A statement (Hindi and English versions) explaining the reasons for not laying the Audited Accounts of the National Institute of Homoeopathy, Calcutta, for the year 1985-86 within the stipulated period of nine months after the close of the Accounting Year.



- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Dr. B. Barocah Cancer Institute, Guwahati for the year 1985-86 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Dr. B. Barooah Cancer Institute, Guwahati for the year 1985-86.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Centre for Cancer Research and Treatment Society, Cuttack for the year 1985-86 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Centre for Cancer Research and Treatment Society, Cuttack, for the year 1985-86.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Yoga and Naturopathy, New Delhi, for the year 1985-86 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Council for Research in Yoga and Naturopathy, New Delhi, for the year 1985-86.
- (22) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.

4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (1) That at its sitting held on the 26th August, 1987, Rajya Sabha agreed without any amendment to the National Security (Amendment) Bill, 1987, passed by Lok Sabha on the 20th August, 1987.
- (2) That at its sitting held on the 26th August, 1987, Rajya Sabha agreed without any amendment to the Terrorist and Disruptive Activities (Prevention) Bill, 1987, passed by Lok Sabha on the 24th August, 1987.

5. Report of Joint Committee on offices of Profit

Kumari Kamla Kumari presented the Fifth Report (Hindi and English versions) of the Joint Committee on Offices of Profit.

6. Statement by Minister

The Minister of Agriculture made a statement regarding Procurement Prices for Paddy and Kharif coarse cereals for 1987-88 season

7. Government Bill—Withdrawn

THE ELECTION LAWS (RESERVATION OF SEATS FOR THE SCHEDULED TRIBES IN CERTAIN NORTH-EASTERN STATES AND UNION TERRITORIES) AMENDMENT BILL; 1986.

8. Matters under Rule 377

- (1) Smt. Jayanti Patnaik raised a matter regarding steps to promote girls' education in Navodaya Schools.
- √2) Shri Akhtar Hasan raised a matter regarding need to abolish cess on handmade blankets.
- (3) Shri S. S. Bhoye raised a matter regarding need to direct the State Governments to discontinue 'Zero Budget' system.
- ✓(4) Shri Mullappally Ramachandran raised a matter regarding need to discover new sports talent especially acrobats from among the circus artistes to groom them as future sportsmen.
- √(5) Shri Jagdish Awasthi raised a matter regarding need to formulate a scheme to divert the Ganga Water flowing towards Unnao to Kanpur.
- √(6) Shri A. Jayamohan raised a matter regarding steps to increase the production of pulses in the country.
- (7) Shri Ananda Pathak raised a matter regarding need to look into the inconvenience being experienced by passengers in trains running between North Bengal and Calcutta.
- (8) Smt. D. K. Bhandari raised a matter regarding need to provide financial assistance to the Government of Sikkim to meet the situation caused by flash floods in the State.

Government Bills—Passed

√(i) THE ATOMIC ENERGY (AMENDMENT) BILL, 1987, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shri K. R. Narayanan.

The following members took part in the debate:-

- (1) Shri B. B. Ramaiah
- (2) Shri Mullappally Ramachandran
- (3) Shri Hannan Mollah
- (4) Dr (Smt.) Phulrenu Guha
- (5) Shri Syed Shahabuddin
- (6) Shri Ram Singh Yadav
- (7) Shri Satyendra Narayan Sin\a
- (8) Shri K. R. Natarajan
- (9) Shri Virdhi Chander Jain
- (10) Shri Sriballa Panigrahi

Shri K. R. Narayanan replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 5 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the B.ll be passed was moved by Shri K. R. Narayanan.

The motion was adopted and the Bill was passed.

(ii) THE EXPENDITURE TAX BILL, 1987

The motion for consideration of the Bill was moved by Shri Janardhana Poojary.

The following members took part in the debate:—

- (1) Shri V. Sobhanadreeswara Rao
 - (2) Kum Mamata Banerjee
 - (3) Dr. G. S. Rajhans

- (4) Shri Ajit Kumar Saha
- (5) Shri Haroobhai Mehta
- (6) Shri G. M. Banatwalla
- (7) Shri Harish Rawat
- (8) Prof. N. G. Ranga
- (9) Shri D. B. Patil

Shri Janardhana Poojary replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

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Clauses 2 to 33 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shra Janardhana Poojary.

The motion was adopted and the Bill was passed.

(iii) THE LEGAL SERVICES AUTHORITIES BILL. 1987.

The motion for consideration of the Bill was moved by Shri H. R. Bhardwaj.

The following members took part in the debate: -

- (1) Shri E. Ayyapu Reddy
- (2) Shri Salahuddin
- (3) Shri Indrajit Gupta
- (4) Shri Dharam Pal Singh Malik
- (5) Kum. Mamata Banerjee
- (6) Shri Ama! Datta
- (7) Shri Thampan Thomas
- (8) Shri Saif-ud-Din Soz

Shri H. R. Bhardwaj replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 11 were adopted.

Clause 12 was adopted, as amended.

Clauses 13 to 30 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri H. R. Bhardwaj.

The following members took part in the debate:-

- (1) Shri P. Namgyal
- (2) Shri Shiv Shankar

The motion was adopted and the Bill, as amended, was passed.

*10. Government Bill-Under Consideration

THE CONSTITUTION (FIFTH-EIGHTH AMENDMENT)
BILL, 1987.

The motion for consideration of the Bill was moved by Shri Buta Singh.

An amendment for reference of the Bill to a Joint Committee of the Houses was moved by Shri Chingwang Konyak.

11. Motion Under Rule 388-Adopted.

Shri Buta Singh moved the following motion: -

"That this House do suspend the proviso to Rule 66 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motions for taking into consideration and passing of the Representation of the People (Second Amendment) Bill. 1987 in as much as it is dependent upon the Constitution (Fifty-eighth Amendment) Bill, 1987."

The motion was adopted.

^{*}Discussed together.

*12. Government Bill-Under Consideration

THE REPRESENTATION OF THE PEOPLE (SECOND AMENDMENT) BILL, 1987.

The motion for consideration of the Bill was moved by Shri Buta Singh.

The following members took part in the combined debate:—

- (1) Shri K. Ramachandra Reddy
- (2) Shri G. G. Swell
- (3) Shri Baju Ban Riyan
- (4) Shri Chingwang Yonyak
- (5) Smt. D. K. Bhandari

The discussion was not concluded.

8.35 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 28th August, 1987).

SUBHASH C. KASHYAP, Secretary-General.

^{*}Discussed together.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Friday, August 28, 1987 Bhadra 6, 1909 (Saka)

No. 281

11 A.M.

1. Obituary References

The Deputy Speaker made references to the passing away of Shri Krishna Dev Tripathy, a Member of Third and Fourth Lok Sabha and K. K. Shetty, a Member of Fifth Lok Sabha.

Thereafter, Member, stood in silence for a short while as a mark of respect to the deceased.

2. Starred Questions

Starred Questions Nos. 480—486 were orally answered. Replies to the remaining questions were laid on the Table.

3. Unstarred Ouestions

Replies to Unstarred Questions Nos. 5200—5432 were laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Table:—

(1) A copy of the Report of Action taken on the Implementation of National Policy on Education-1986 (Hindi and English versions).

- (2) A copy of the National Security Guard Rules, 198 (Hindi and English versions) published in Notification No. G.S.R. 688(E) in Gazette of India dated the 6th August, 1987 under sub-section (3) of section 139 of the National Security Guard Act, 1986.
- (3) A copy cach of the following papers (Hindi and English versions) under sub-section (4) of section 3 of the Commissions of Inquiry Act, 1952:—
 - (i) Report of Shastri Commission of Inquiry appointed to inquire into the incidents relating to the Assam-Nagaland Border Conflict.
 - (ii) Memorandum of Action Taken on the above report.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the All India Handloom Fabrics Marketing Cooperative Society Limited, Bombay, for the year 1985-86 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the All India Handloom Fabrics Marketing Cooperative Society Limited, Bombay, for the year 1985-86.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy of the Rice Milling Industry (Regulation and Licensing) (Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 721(E) in Gazette of India dated the 19th August, 1987 together with an explanatory memorandum under sub-section (4) of section 22 of the Rice Milling Industry (Regulation) Act, 1958.

- (7) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 717(E) published in Gazette of India dated the 17th August, 1987 tegether with an explanatory memorandum prescribing a concessional rate of basic customs duty of 10 per cent ad valorem on components for the manufacture of electrically operated trolley buses, electrically operated platform trucks, electrically operated works trucks, electrically operated tow tractors and battery powered road vehicles under a phased manufacturing programme approved by the Directorate General of Technical Development in the Ministry of Industry.
 - (ii) G.S.R. 718(E) published in Gazette of India dated the 17th August, 1987 together with an explanatory memorandum making certain amendments to Notification No. 209/87-Customs dated the 12th May, 1987 so as to prescribe an auxiliary duty of customs of 25 per cent for components covered by Notification No. 297/87-Customs dated the 17th August, 1987.
 - (iii) G.S.R. 726(E) published in Gazette of India dated the 21st August, 1987 together with an explanatory memorandum extending the Validity of Notification No. 2-Customs dated the 1st January, 1979, 255/86-Customs dated the 17th April, 1986, 480/86-Customs dated the 4th December, 1986, 481/86-Customs dated the 4th December, 1986 and 482|86-Customs dated the 4th December, 1986 upto the 31st March, 1988.
- (8) A copy of Notification No. G.S.R. 716(E) (Hindi and English versions) published in Gazette of India dated the 17th August. 1987 together with an explanatory memorandum seeking to prescribe a concessional excise duty of 5 per cent ad valorem on

- electrically operated trolley buses, electrically operated works trucks, electrically operated tow tractors and battery powered road vehicles issued under the Central Excise Rules, 1944.
- (9) A copy of the Explosives (Amendment) Rules, 1987 (Handi and Engush versions) published in Notification No. G.S.R. 359(E) in Gazette of India dated the 1st April, 1987 under sub-section (8) of section 18 of the Explosives Act, 1884.
- (10) A copy of the Petroleum (Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 496(E) in Gazette of India dated the 14th May, 1987 under sub-section (4) of section 29 of the Petroleum Act, 1934.
- (11) A copy of the Arms (Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 695(E) in Gazette of India dated the 8th August, 1987 under sub-section (3) of section 44 of the Arms Act, 1959.
- (12) A copy of the Export of Paints and Allied Products (Quality Control and Inspection) Amendment Rules, 1987 (Hindi and English versions) published in Notification No. S.O. 1997 in Gazette of India dated the 8th August, 1987 under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963.
- (13) A copy of the Exports (Control) Thirteenth Amendment Order, 1987 (Hindi and English versions) published in Notification No. S.O. 780(E) in Gazette of India dated the 17th August, 1987 issued under section 3 of the Imports and Exports (Control) Act, 1947.
- (14) A statement (Hindi and English versions) correcting the reply given on the 25th August, 1987 to Unstarred Question No. 4548 by Dr. Sudhir Roy regarding marketing of drugs without approval.

- (15) A statement (Hindi and English versions) regarding modification of the Award given by the Board of Arbitration under the Joint Consultative Machinery and Compulsory Arbitration for the Central Government Employees.
 - (16) A copy each of the following papers (Hindi and English versions) under article 323(1) of the Constitution:—
 - (i) Thirty-Sixth Report of the Union Public Service Commission for the period from 1st April, 1985 to 31st March, 1986.
 - (ii) Memorandum explaining the reasons for non-acceptance of the advice of the Union Public Service Commission in cases referred to in the above Report.

5. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 25th August, 1987 Rajya Sabha concurred in the recommendation of Lok Sabha to nominate from Rajya Sabha to the Joint Committee of the Houses on the Welfare of Scheduled Castes and Scheduled Tribes in the vacancy caused by the retirement of Shri Ramnarayan Goswami from the membership of the Rajya Sabha and communicated the name of Shri Ramnarayan Goswami who had been elected to the said Committee
- (ii) That at its sitting held on the 27th August, 1987 Rajya Sabha concurred in the recommendation of Lok Sabha to appoint two members of Rajya Sabha to the Joint Committee on the Bill to provide for the appointment of a Lokpal to inquire into allegations of corruption against Union Ministers and for matters connected therewith in the vacancies caused by the retirement of Sarvashri Dipen Ghosh and P. Shiv Shankar from the membership of the Rajya Sabha and resolved that Sarvashri Dipen Ghosh and P. Shiv Shankar be appointed to the said Joint Committee to fill the vacancy.

- (iii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Punjab Appropriation Bill, 1987 passed by Lok Sabha on the 24th August, 1987.
- (iv) That Rajya Sabha had no recommendation to make to Lok Sabha in regard to the Appropriation (No. 4) Bill, 1987 passed by Lok Sabha on the 26th August, 1987.
- (v) That at its sitting held on the 27th August, 1987. Rajya Sabha agreed without any amendment to the Brentford Electric (India) Limited (Acquisition and Transfer of Undertakings) Bill, 1987, passed by Lok Sabha on the 25th August, 1987.

6. Minutes of Committee on Private Members' Bills and Resolutions

Shrimati Sunderwati Nawal Prabhakar laid on the Table Minutes (Hindi and English versions) of the Thirty-seventh to Forty-first sittings of the Committee on Private Members' Bills and Resolutions held during the current session.

7. Presentation of Petition

Shri Somnath Chatterjee presented a petition signed by Shri Rampada Chakravorty, General Secretary, All India Confederation of Mercantile and Commercial Employees, Calcutta and other representatives of various Unions regarding nationalisation and development of shipping industry and protection of interests of its workers and employees.

8. Government Bills—Introduced

- √(i) THE REGIONAL RURAL BANKS (AMENDMENT) BILL,
 - (ii) THE NATIONAL HOUSING BANK BILL, 1987

9. Statement by Minister

The Minister of State in the Ministry of Science and Technology made a statement regarding findings of Failure Analysis Committee constituted to enquire into the cause of the failure of the first Augmented Satellite Launch Vehicle (ASLVD1) on 24 March, 1987.

Matters under Rule 377

- √(1) Shri Kalicharan Sakargaym raised a matter regarding need to replace the existing bridge with a new one at Khandwa on Itarsi-Bhusawal section of Central Railway.
- (2) Shri Mahendra Singh raised a matter regarding need to direct State Governments particularly Government of Madhya Pradesh to make more budgetary provisions for development of dairy industry in the States.
- √(3) Shri Somnath Rath raised a matter regarding need to provide a halt at Bhejiput between Chilika and Khallikote Railway stations in Orissa.
- (4) Shri Shantaram Naik raised a matter regarding need to provide financial assistance for overall development of Goa.
- (5) Shri Jai Prakash Aggarwal raised a matter regarding need to review the policy regarding levying of charges for conferring lessee rights and peripheral charges by DDA.
- √(6) Shri G. S. Basavaraju raised a matter regarding need to lodge a protest to USA and Pakistan with regard to the setting up of a communication base at Gwadar Port in Pakistan.
- √(7) Shri K. P. Singh Deo raised a matter regarding need to clear medium and major projects in Orissa to meet drought and floods in the State.
- (8) Shri Balkavi Bairagi raised a matter regarding need to fix the purchase price of opium keeping in view the prevalent price in the open market and to announce the same immediately.
- (9) Shri K. Ramachandra Reddy raised a matter regarding need to stop import of launches and to purchase them from Indian manufactures.
- (10) Shri Ajit Kumar Saha raised a matter regarding need to stop the involvement of private parties in designing and execution of defence projects.
- (11) Shri Sitaram J. Gaveli raised a matter regarding need to take remedial measures such as supply of pure drinking water to stop the spread of cholera in the Union Territory of Dadra and Nagar Haveli.

- (12) Shri Balwant Singh Ramoowalia raised a matter regarding need for effective steps by NAM for ending Iran-Iraq war.
- √(13) Shri Kamodi Lal Jatav raised a matter regarding need for Central Government to take a policy decision regarding abolition of sales tax all over the country.
- (14) Shri Dal Chander Jain raised a matter regarding need to sanction lift irrigation projects on rivers Ken Midhasan, Patne etc. in Panna District of Madhya Pradesh.
- (15) Dr. P. Vallal Peruman raised a matter regarding need to write off Agriculture Tax as well as the loan instalments of IRDP from the farmers of South Arcot District in Tamil Nadu.
- (16) Shri Prabhat Kumar Mishra raised a matter regarding construction of Bilaspur-Mungeli-Mandla-Jabalpur Railway line to connect Raipur.
- (17) Shri Ram Narain Singh raised a matter regarding need to bring legislation to levy tax on consignment of goods taking place in the course of inter-state trade and commerce.
- (18) Prof. Narain Chand Parashar raised a matter regarding need to settle the demands of University and College Teachers.
- √(19) Shri Saifudding Choudhary raised a matter regarding need to finalise the report of Journalists Wage Board at an early date.

11. Government Bills-Passed

- *(i) THE CONSTITUTION (FIFTY-EIGHTH AMENDMENT)
 BILL, 1987.
- J*(ii) THE REPRESENTATION OF THE PEOPLE (SECOND AMENDMENT) BILL, 1987.

Discussion on the motion for consideration of the Bill at (i) and amendment thereto and motion for consideration of the Bill at (ii) moved on 27th August, 1987, continued.

The following members took part in the debate:-

(1) Shri Vijay N. Patil

^{*}Discussed together.

- (2) Shri Lalduhoma
- (3) Shri Dinesh Goswami
- (4) Shri Wangpha Lowang

Shri Buta Singh replied to the debate.

(a) The amendment for reference of the Bill at (i) to a Joint Committee of the Houses was withdrawn by leave of the House.

On the motion for consideration of the Constitution (fifty-eighth Amendment) Bill, 1987, the House divided; Ayes 354; Noes Nil. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

Clause-by-clause consideration of the Bill was taken up.

On the motion for adoption of clauses 2 and 1 as amended, the House divided; Ayes 365; Noes Nil. Clauses 2 and 1, as amended, were adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Buta Singh.

On the motion, the House divided; Ayes 365; Noes Nil. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting. The Bill, as amended, was passed by the requisite majority in accordance with the provisions of article 368 of the Constitution.

(b) The motion for consideration of the Representation of the People (Second Amendment) Bill, 1987 was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Buta Singh.

The motion was adopted and the Bill was passed.

(Lok Sabha adjourned at 2.35 P.M. and re-assembled at 3-39 P.M.)

(iii) THE REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL, 1987, AS PASSED BY RAJYA SABHA.

The motion for consideration of the Bill was moved by Shri H. R. Bhardwaj.

The following members took part in the debate:—

- (1) Shri Vijay Kumar Raju
- (2) Shri P Namgyal
- (3) Shri Oscar Fernandes

Shri H. R. Bhardwaj replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clause 2 and 3 were adopted.

Clause 1, the Enacting Formula, and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri H. R. Bhardwaj.

The motion was adopted and the Bill was passed.

(iv) THE NAVY (AMENDMENT) BILL, 1987, AS PASSED BY RAJYA SABHA.

The motion for consideration of the Bill was moved by Shri Shivraj Patil.

Shri E. Ayyapu Reddy took part in the debate.

Shri Shivraj Patil replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula, and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Shivraj Patil.

The motion was adopted and the Bill was passed.

(v) THE ALL INDIA INSTITUTE OF MEDICAL SCIENCES AND THE POST-GRADUATE INSTITUTE OF MEDICAL EDUCATION AND RESEARCH, CHANDIGARH (AMENDMENT) BILL, 1987, as passed by Rajya Sabha.

The motion for consideration of the Bill moved by Kumari Saroj Khaparde was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Kumari Saroj Khaparde.

The motion was adopted and the Bill was passed.

12. Discussion under Rule 193

Discussion on the continuing price rise in the country raised by Shri Balwant Singh Ramoowalia on the 26th August, 1987, continued:

The following members took part in the debate: -

- (1) Shri D. B. Patil
- (2) Kum. Mamata Banerjee
- (3) Shri B. B. Ramaiah
- (4) Smt. Vyjayanthimala Bali
- (5) Smt. D. K. Bhandari
- (6) Prof. Saif-ud-Din Soz

Shri Narayan Datt Tiwari replied to the discussion.

The discussion was concluded.

13. Motion Regarding Forty-First Report of the Committee on Private Members' Bills and Resolutions

Shrimati Usha Rani Tomar moved the following motion:-

"That this House do agree with the Forty-first Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 26th August, 1987."

The motion was adopted.

14. Private Members' Bills-Introduced

- (1) The Constitution (Amendment) Bill, 1987 (Amendment of article 19), by Shri Mullappally Ramachandran.
- (2) The Constitution (Amendment) Bill, 1987 (Amendment of article 78), by Shri Mullappally Ramachandran.
- ✓(3) The Citizens (Identity Card) Bill, 1987, by Shri Shantaram Naik.
- (4) The Constitution (Amendment) Bill (Amendment of Part VI. etc.), by Shri N. Venkata Ratnam.
- (5) The Constitution (Amendment) Bill, 1987 (Amendment of Seventh Schedule), by Shri Shantaram Naik.
- (6) The Advocates' Welfare Fund Bill, 1987, by Shri Somnath Rath.
- √(7) The Indian Penal Code (Amendment) Bill, 1987 (Amendment of section 500, etc.) by Shri Shantaram Naik.

45. Private Member's Bill—Withdrawn

THE PROHIBITION OF USE OF RELIGIOUS, COMMUNAL, REGIONAL AND SECTORAL NOMENCLATURES FOR POLITICAL PARTIES AND PREVENTION OF MISUSE OF RELIGIOUS PLACES BILL, 1987 by Smt. Basavarajeswari.

Further discussion on the motion for consideration of the Bill moved on the 31st July, 1987, continued.

The following members took part in the debate:-

- (1) Shri Sriballav Panigrahi
- (2) Shri Gadadhar Saha
- (3) Shri Y. S. Mahajan

- (4) Dr. G. Vijaya Rama Rao
 - (5) Shri Harish Rawat
 - (6) Shri Keyur Bhushan
 - (7) Shri Chintamani Panigrahi

Smt. Basavarajeshwari replied to the debate.

The Bill was withdrawn by leave of the House.

16. Private Member's Bill-Under consideration

THE CONSTITUTION (AMENDMENT) BILL, 1985 (Amendment of article 244, etc.) by Shri Piyus Tiraky.

The motion for consideration of the Bill was moved by Shri Piyus Tiraky.

Dr. (Smt.) Phulrenu Guha, took part in the debate. Her speech was not concluded.

The discussion was not concluded.

(Lok Sabha adjourned sine die at 8.05 P.M.)

SUBHASH C. KASHYAP, Secretary-General.

